

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPLE BENCH, NEW DELHI

M.A. No. 16/2023 to M.A. No. 18/2023

IN

Original Application No. 94/2021

IN THE MATTER OF:

Haider Ali

...APPLICANT

VERSUS

Union of India & Ors.

..RESPONDENTS

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01/12/2023
(T B N Singh)

Place: New Delhi

Dated: 01.12.2023

Member Secretary, CGWA

टी.बी.एन. सिंह / T.B.N. SINGH

सदस्य सचिव / Member Secretary

केन्द्रीय मृत्ति जल प्राधिकरण / Central Ground Water Authority

जल, संसाधन, नदी विकास एवं गंगा संरक्षण विभाग

Deptt. of Water Resources, River Development & Ganga Rejuvenation

जल शक्ति मंत्रालय / Ministry of Jal Shakti

भारत सरकार / Government of India

ACTION TAKEN REPORT ON BEHALF OF MINISTRY OF JAL SHAKTI (MOJS) IN COMPLIANCE TO HON'BLE NGT, PB, ORDER DATED 12.09.2023 IN THE MATTER OF HAIDER ALI VS. UNION OF INDIA & ORS. (M.A. No. 16/2023 to M.A. No. 18/2023 in O.A. No. 94/2021)

A. INTRODUCTION

Hon'ble NGT has taken cognizance of application (OA 94/2021) filed by Shri Haider Ali against use of ground water for maintenance of Cricket play grounds without availing of alternative of using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water. This step results in depriving people of potable water for drinking. **The applicant has, particular, raised the issue of Indian Premium League (IPL) cricket matches, organized by Board of Control for Cricket in India (BCCI) for commercial and entertainment purposes, without concern for water conservation**

1. Hon'ble NGT Orders

Hon'ble Tribunal while disposing of O.A. No. 94/2021 on 15.04.2021 issued following directions to Ministry of Jal Shakti (MoJS).

"4. There can be no dispute with the proposition that conservation of water is dire need of the environment. Every effort is required to save potable water for drinking. Cricket or other such grounds may be maintained, as far as possible, from the STP of high quality having no pathogens and offensive components. Also rain water harvesting and storage of such water may be ensured.

*5. Accordingly, we direct the Secretary, Ministry of Jal Shakti to hold a joint meeting within one month with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds. If necessary, any other expert may also be coopted. **The issues for consideration may inter alia include – i) prohibiting use of ground water for maintenance of the play grounds at least during the time no match is being actually played and exploring utilization of STP treated water; ii) ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water; iii) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms, iv) using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation. The decisions taken in the meeting may be followed up by appropriate statutory orders.***

6. We have not considered it necessary to issue notice as the above order does not involve adjudication of any disputed rights and is being passed in view of undisputed environmental obligation. We hope the concerned Authorities will act with a sense of responsibility and duty to reduce environmental footprint and societal need for conservation of every drop of water."

Shri Haider Ali filed M.A. No. 16/2023, 17/2023 and 18/2023 in above OA, which was treated as EA by Hon'ble Tribunal. Hon'ble Tribunal passed order on 28.03.2023, directing Secretary, MoJS to file ATR.

2. Accordingly, an Action taken report was filed by Central Ground Water Authority (CGWA) on behalf of the Ministry of Jal Shakti (MoJS) on 04.08.2023. The report apprised the Hon'ble tribunal about the action taken – meetings convened with concerned departments/ BCCI/ Stadiums at various levels; inspection of 26 stadiums (as per list provided by BCCI); issuance of show-cause notices by CGWA to 20 stadiums extracting groundwater without valid NOC; directions by Secretary, DoWR and CGWA to stadiums for use of treated water and installation of RWH system in stadiums; directions by Secretary, DoWR and CGWA to BCCI for awareness programmes during mega events and to coordinate with stadiums to ensure compliance of Hon'ble NGT directives including engaging Environmental Experts.

3. After going through the ATR, Hon'ble NGT in its order dated 12.09.2023 (Para 6) observed that the report is under the signature of the Chairman, Central Ground Water Authority (CGWA) which is the competent authority to take action against the defaulting stadiums and issued following directions.

"In view of the above, we deem it proper to issue notice to the Chairman, CGWA, Department of Water Resources, River Development and Ganga Rejuvenation, at the first instance, requiring him to file further action taken report disclosing the action taken in pursuance to the show cause notice and also the action which is taken against the non-compliant defaulting stadiums. The action taken report will also include the action taken in respect of other directions contained in paragraph 5 of the order of the Tribunal dated 15.04.2021 passed in O.A. No. 94/2021. Let the report be filed by the CGWA within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

B. ACTION TAKEN

1. Regarding directions issued by Chairman, CGWA on 02.08.2023 in respect of partially compliant/ non-compliant stadiums in terms of RWH use of treated water and Ground Water NOC, follow-up letters were sent by Chairman, CGWA on 31.08.2023 and Member Secretary, CGWA on 01.11.2023, directing them to apprise the status of compliance. Wherever, the stadiums are located in non-CGWA states, these directions and follow-up letters were issued to respective State Ground Water Authorities. The follow-up letters are enclosed as **Annexure-1** and **Annexure-2**.

2. Regarding **show-cause notices** issued to 20 Stadiums/ State Cricket Associations (notices enclosed again for ready reference as **Annexure-3**) that were having TW/ BW in the stadium premises without valid NOC for groundwater extraction from CGWA/ respective SGWA, the compliance status is as following.

- i. Out of the 20 stadiums, 9 have obtained NOC/ applied for NOC to CGWA/ respective State or do not require NOC. Out of remaining 11 stadiums, 8 are located in states regulated by CGWA and 3 in State-regulated states.
- ii. In respect of 8 stadiums located in CGWA regulated States, the Member Secretary, CGWA has directed the concerned District Magistrates to take action against the defaulting stadiums by sealing the BW in stadium premises (DM/DC have been appointed as Authorized Officers by CGWA under Section 4 of EPA, 1986). The letters are enclosed as **Annexure-4**.

- iii. In addition, Environmental Compensation to the tune of **Rs 1,28,18,610/-** has been imposed by CGWA on these stadiums. The EC will keep increasing till they apply for NOC or till the BW(s) is sealed by Local Administration, whichever is earlier. The Demand Notices issued by respective Regional Directors of CGWB to stadiums are enclosed as **Annexure-5**.
- iv. In respect of **3 stadiums** in State-regulated states, copies of follow up letters dated 31.08.2023 and 01.11.2023 (**Annexure-1** and **Annexure-2**) have been endorsed to concerned State Ground Water Authority, advising them to initiate appropriate actions as per extant rules.

3. Regarding **awareness programmes** for water conservation during mega-events and engagement of **environmental experts**, the Secretary, DoWR, had issued directions to BCCI in meeting on 02.06.2023 to ensure compliance of same. Minutes are enclosed again as **Annexure-6**. The Member Secretary, CGWA wrote to BCCI on 01.11.2023, directing it to ensure compliance of all the Hon'ble NGT directives by the stadiums. The letter is enclosed as **Annexure-7**.

4. The BCCI, in its response dated 23.11.2023 has reiterated its earlier stand BCCI does not own any stadium and that the stadiums are generally owned or managed by respective State Cricket Associations. The BCCI has also cited the letters sent by it to State Cricket Associations from time to time (23.06.2023, 07.08.2023, 31.08.2023), advising them to comply with Hon'ble NGT directives and apprise the status to BCCI. Above letter of BCCI is enclosed as **Annexure-8**.

5. It may be mentioned that directions were issued to 02.08.2023 to 22 partially compliant/ non-compliant stadiums in terms of installation of RWH, use of treated water and GW NOC. However, letter to Wankhede stadium, Mumbai was mistakenly sent, directing it to obtain NOC for groundwater, whereas the stadium was not using groundwater (no TW/BW was found during inspection). Thus, actually 21 stadiums were partially compliant/ non-complaint in terms of installation of RWH, use of treated water and GW NOC at the time of filing of previous ATR dated 04.08.2023. Present status of further action taken and status as per responses received from Cricket Associations is summarized below.

(i) **Five (5) stadiums**, namely – (a) M Chinnaswamy Stadium, **Bengaluru**; (b) VCA Stadium, Jamtha, **Nagpur**; (c) Narendra Modi Stadium, **Ahmedabad**; (d) JSCA Stadium, **Ranchi** and (e) Wankhede Stadium, **Mumbai** are compliant in terms of RWH System, Treated Water Usage and GW NOC (if using groundwater).

(ii) Status of **Eleven (11)** partial/ non-complaint stadiums located in the states regulated by State Government themselves is summarized in following table. It may be mentioned that **no response has been received from the respective State GW Authority**. The status is as per responses from Cricket Associations.

S. No.	Stadium	State Cricket Association	Earlier Non-Compliance	Present Status
1.	Eden Gardens, Kolkata	Cricket Association of Bengal (CAB)	No NOC/ RWH/ Treated Water	Letter dated 06.11.2023 from CAB enclosed as Annexure-9 <ul style="list-style-type: none"> • Permit/ NOC obtained. • Initiated discussions with Water and Power Consultancy Services (WAPCOS) for working out feasibility for RWH/

				STP. Discussion will resume after World Cup.
2.	Arun Jaitley Stadium, New Delhi	Delhi And District Cricket Association (DDCA)	No NOC/ Treated Water	Letter dated 06.11.2023 from DDCA enclosed as Annexure-10 <ul style="list-style-type: none"> •Application for NOC has been submitted to Delhi Jal Board (DJB). •Detailed proposal for RWH submitted to DJB. •Codal formalities for tendering/ quotation for installation of STP completed. Work could not be completed due to World Cup; will be completed by March, 2023.
3.	Ch. Bansi Lal Cricket Stadium, Lahl	Haryana Cricket Association (HCA)	No NOC/ Treated Water	letter dated 09.09.2023 from HCA is enclosed as Annexure-11 . <ul style="list-style-type: none"> •Applied for NOC to SGWA. •The stadium does not hold International Matches/ IPL and footfall is very less. STP proposed in new stadium that will host international matches.
4.	Himachal Pradesh Cricket Association Stadium, Dharamshala	Himachal Pradesh Cricket Association (HPCA)	No NOC/ RWH/ Treated Water	Letters/ E-mail dated 06.09.2023 and 25.11.2023 from HPCA enclosed as Annexure-12 <ul style="list-style-type: none"> •Applied for NOC/ regularization of BWs to State Authorities. •RWH installed. •STP not feasible as per recommendation of the consultant.
5.	Rajeev Gandhi International Stadium, Hyderabad	Hyderabad Cricket Association (HCA)	No NOC/ Treated Water	Letter dated 06.11.2023 from HCA (forwarded by RD, CGWB, SR vide e-mail dated 07.11.2023) enclosed as Annexure-13 . <ul style="list-style-type: none"> •NOC Obtained from SGWA. •RWH installed but to be improved. •STP not feasible/ not required as per present water usage.

6.	Sports Hub International Cricket Stadium, Trivandrum	Kerala Cricket Association (KCA)	No NOC/ RWH/ Treated Water	Letter dated 15.11.2023 from KCA (received through e-mail dated 20.11.2023 from RD, CGWB, KR, Trivandrum) enclosed as Annexure-14 •Applied for NOC to State Government on 15.11.2023.
7.	Sh. Atal Bihari Vajpayee Ekana Stadium, Lucknow	Uttar Pradesh Cricket Association (UPCA)	No NOC/ Treated Water	Letter dated 13.09.2023 from UPCA enclosed as Annexure-15 •Obtained NOC from State Authority. •STP installed. Same is under control of Government Authority and is yet to be made operational. Treated water will be used once authorities commence operation of STP.
8.	Dr. Y.S. Rajasekhara Reddy Cricket Stadium, Vizag	Andhra Cricket Association (ACA)	No NOC/ RWH/ Treated Water	E-mail dated 29.11.2023 from ACA enclosed as Annexure-16 •ACA has written on 03.08.2023 to State Authority (APWALTA) for NOC and sought their guidance. District Administration says there is no provision for NOC for non-industry/ non-agriculture purposes.
9.	Green Park Stadium, Kanpur	Uttar Pradesh Cricket Association (UPCA)	No NOC/ Treated Water	In spite of follow up by CGWA Office, no response has been received from Stadium/ SGWA.
10.	IS Bindra Cricket Stadium, Mohali	Punjab Cricket Association (PCA)	No RWH/ Treated Water	E-mail dated 07.11.2023 and 07.09.2023 from PCA are enclosed as Annexure-17 •Applied for updated NOC to State Authority. •RWH installed. •Requested Soil Conservation Deptt regarding setup and feasibility of STP. Report is awaited. •In the new stadium at Mullanpur (Punjab) RWH and STP are already in place.

11.	M A Chidambaram Stadium, Chennai	Tamil Nadu Cricket Association (TNCA)	No NOC	Letter dated 19.09.2023 from TNCA is enclosed as Annexure-18 <ul style="list-style-type: none"> • In the process of obtaining NOC from State Government. • Drinking water requirement for staff to be met from system installed to convert air moisture into potable water.
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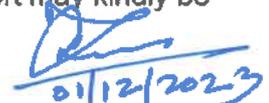
(iii) At the time of filing previous ATR dated 04.08.2023, ten (10) partial/ non-complaint stadiums were located in the **states regulated by CGWA**. Vide letter dated 02.08.20-23, they were asked to comply to the directions (Installation of RWH/ Use of treated water/ GW NOC) within 3 months. Where the stadium is extracting groundwater without valid NOC even after show-cause and subsequent directions, the respective DM has been asked vide letters dated 15.11.2023 to initiate action for sealing BW (letters already enclosed as **Annexure-4**). In addition, Environmental Compensation has been imposed on such stadiums (letters already enclosed as **Annexure-5**). As per the responses received, the present status of these stadiums is summarized in following table

S. No.	Stadium	State Cricket Association	Earlier Non-Compliance	Status of NOC/ Action Taken for NOC	Response of Stadium/ Cricket Association/ DM
1.	ACA Stadium, Barsapara, Guwahati	Assam Cricket Association (ACA)	No NOC/ RWH/ Treated Water	<ul style="list-style-type: none"> • Letter sent to respective DM/ DC • EC imposed: Rs. 13,07,880/- 	Letter dated 25.11.2023 from ACA enclosed as Annexure-19 <ul style="list-style-type: none"> • RWH installation has commenced. Work halted due to security reasons during World Cup warm-up matches. Will complete civil work after India-Australia match on 28.11.2023. • Requested for waiver of EC, citing reasons for not applying for NOC.
2.	Shaheed Veer Narayan Singh International Stadium, Raipur	Chhattisgarh State Cricket Sangh	No NOC/ RWH/ Treated Water	<ul style="list-style-type: none"> • Letter sent to respective DM/ DC • EC imposed: Rs. 2,42,250/- 	No response received.
3.	Holkar Stadium, Indore	Madhya Pradesh Cricket Association (MPCA)	No NOC/ Treated Water	<ul style="list-style-type: none"> • Letter sent to respective DM/ DC • EC imposed: Rs. 2,42,250/- 	E-mail dated 22.11.2023 from MPCA enclosed as Annexure-20

					<ul style="list-style-type: none"> Adopted steps to obtain NOC. Reasons cited for delay in process including arranging old documents; international match on 24.09.2023 and occupation during World Cup. Requested not to seal BW.
4.	Brabourne Stadium, Mumbai	Cricket Club of India	No NOC/ RWH/ Treated Water	<ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 27,19,200/- 	No response received
5.	Dr. DY Patil Stadium, Mumbai	Mumbai Cricket Association	No NOC/ Treated Water	<ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 27,19,200/- 	No response received
6.	Barabati Stadium, Cuttack	Odisha Cricket Association	No NOC/ RWH/ Treated Water	<ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 17,00,000/- 	No response received
7.	Sawai Mansingh Stadium, Jaipur	Rajasthan Cricket Association	No NOC/ RWH/ Treated Water	<ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 8,19,485/- 	No response received
8.	Saurashtra Cricket Association Stadium, Rajkot	Saurashtra Cricket Association (SCA)	No NOC/ Treated Water	<ul style="list-style-type: none"> Letter sent to respective DM/ DC EC imposed: Rs. 17,05,800/- ADM, Rajkot directed State Pollution Control Board on 19.11.2023 to seal the BW. Letter enclosed as Annexure-21 	<p>E-mails dated 22.11.2023, 24.11.2023 and 28.11.2023 from SCA is enclosed as Annexure-22</p> <ul style="list-style-type: none"> As per e-mail dated 22.11.2023, PCB officials sealed the BW on 22.11.2023. The stadium vide above E-mails has requested to revoke sealing of BW, assuring that it would apply for NOC. As per earlier reply of Show-cause, Rajkot Municipal Corporation has offered to supply

						treated sewage water from STP plant located 8 Km away and feasibility of same was being evaluated
9.	MCA Cricket Stadium, Gahunje, Pune	Maharashtra Cricket Association (MCA)	No Treated Water	Not using groundwater		Letter dated 06.11.2023 from MCA is enclosed as Annexure-23 <ul style="list-style-type: none"> • Construction of STP will commence after World Cup. • Green Consultant appointed. • Awareness initiatives taken during World Cup unveiling Rally Event; Slogans displayed during World Cup Matches.
10.	VCA Stadium, Civil Lines, Nagpur	Vidarbha Cricket Association (VCA)	No Treated Water	NOC already existing		No response received.

The above is submitted for perusal of Hon'ble NGT and the present Report may kindly be taken on record.


01/12/2023
(T B N Singh)

Place: New Delhi

Dated: 01.12.2023

Member Secretary, CGWA

टी.बी.एन. सिंह / T.B.N. SINGH
सदस्य सचिव / Member Secretary
केन्द्रीय मृत्ति जल प्राधिकरण / Central Ground Water Authority
जल, संसाधन, नदी विकास एवं गंगा संरक्षण विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

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File no: - CGWA-21/31/2020-CGWA-Part(2)-491
 Government of India,
 Ministry of Jal Shakti,
 Central Ground Water Authority
 18/11, Jamnagar House
 Mansingh Road, New Delhi -110011
 E-mail: cgwa@nic.in
 Date - 31/08/2023

To

The concerned official of the stadium
 As per list attached

Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Ref: Letter dated 02.08.2023 from Chairman, CGWA

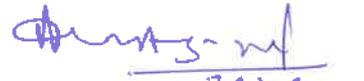
Sir,

This is in reference to the above-mentioned letter issued to the stadiums in pursuance to the directions of the Secretary, DoWR, RD&GR, Ministry of Jal Shakti, wherein it was advised to explore the feasibility of RWH system in the stadium and use of STP treated water for maintenance of cricket ground and their installations within 3 months. It was also advised to obtain No Objection Certificate for the extraction of ground water from the concerned authority / department.

The NGT matter titled as Haider Ali vs. Union of India & Ors.(M.A. No. 16/2023 to M.A. No. 18/2023 in O.A. No. 94/2021) was scheduled to be listed for hearing on 10.08.2023. However, the same could not be heard on the said date and now the matter is listed for hearing on 12.09.2023.

It has nearly been one month since the above letter and it is expected that actions must have been initiated/ taken to ensure compliance of directions in the letter. It is therefore advised to furnish the present status of compliance of directions/ progress made so far, to Central Ground Water Authority at the earliest so that updated ATR may be filed with Hon'ble Tribunal before the next date of hearing.

Yours sincerely


 (A.K. Agrawal)
 Chairman, CGWA

Copy to:

1. CEO, BCCI, with the request to ensure the compliance.
2. The concerned Regional Director, CGWB for further follow-up.
3. Director (GW), DoWR, RD & GR, MoJS for kind information


 (A.K. Agrawal)
 Chairman, CGWA

S.No.	Name the Stadium	Owner of Stadium	Name of official	Designation	E-mail ID
1	ACA Stadium, Barsapara	Assam Cricket Association	Pritam Mahanta	Chief Executive Officer	assamca@rediffmail.com
2	Saurashtra Cricket Association Stadium	Saurashtra Cricket Association	Himanshu P Shah	Hon. Secretary	saucricket@gmail.com;
3	Shaheed Veer Narayan Singh International Stadium	Chhattisgarh State Cricket Sangh, maintenance of the stadium is under PWD	Dinesh Ready	Sub Engineer	dkroy16.71@gmail.com
4	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium	The Andhra Cricket Association	K K Srinivas Prasad	Project Management Consultant	srinivas1029@gmail.com
5	Eden Gardens	The Cricket Association of Bengal'	Naresh Ojha	Honorary Secretary	cab@bengalcricket.com, ojha1@me.com
6	VCA Stadium, Civil Lines	Vidarbha cricket Association	Paresh Douthkhani	General Manager	admin@vca.co.in
7	Arun Jaitley Stadium	Delhi and District Cricket Association	Ajay Kumar Chaurasia	Chief Engineer (Civil)	akc1967@gmail.com
8	MCA Cricket Stadium, Gahunje	Maharashtra Cricket Association	Shri Manohar R. Bhavsar	Store and Purchase Manager	cricketmaharashtra@yahoo.com
9	Sawai Mansingh Stadium	Rajasthan Cricket Association	Bhawanishan kar Samota	Secretary, RCA	rca@cricketrajasthan.in
10	Holkar Stadium	Madhya Pradesh Cricket Association	Rohit D pandit	CAO, MPCA	cricket.operations@mpcaonline.com
11	Dr DY Patil Stadium	Dr. D. Y. Patil Stadium	Shri Sanjiv Dongre	Professor of Architecture	sanjiv.dongre@dypatil.edu
12	Brabourne Stadium	Cricket Club of India (Brabourn Stadium)	Shri Dushyant Patel	Estate manager	estate@cciclub.in
13	Wankhede Stadium	Mumbai Cricket Association, Wankhede Stadium	Shri Jaykrishna Patle	Maintainence Incharge	jalkrishnapatle@yahoo.in
14	Green Park Stadium	Department of Sports Uttar Pradesh (UPCA)	Smt. Mudrika Pathak	Dy. Director	dydirectorsports@gmail.com
15	Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium	Not Provided	Pradeep Singh	Liaising Officer	Not Given
16	M A Chidambaram Stadium	The Tamil Nadu Cricket Association	R.I. Palani	Honorary Secretary	office@tnca.in
17	Rajiv Gandhi International Stadium	Hyderabad Cricket Association	A. Srinivas Goud, Chandra Shekar, Srikanth Reddy	Civil Engineer, Chief Curator, Estate Manager	Srinivasankamgari@gmail.com chandu_cricket30@gmail.com srikanth.oladri@gmail.com
18	Sports Hub International Cricket stadium	Kariavattom Sports Facilities Limited (KSFL)	Ram Gopal	Manager	ram. Varma@ilffsindia.com

19	Himachal Pradesh Cricket Association Stadium	Himachal Pradesh Cricket Association	Mr. Avnish Parmar	Secretary HPCA	secretary@hpca.cricket
20	Chaudhry Bansi Lal Cricket Stadium	Haryana Cricket Association	Anuj Sharma	General Manager (Admin and Operations)	hca@haryanacricket.com
21	IS Bindra Cricket Stadium, PCA	Punjab Cricket Association	Akshoy Biswal	Manager Maintainance	engrs.pcastadium@gmail.com
22	Barabati Stadium	Odisha Olympic Association	Subrat Kumar Behera	CEO	ceo@odishacricket.in

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources,
RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh
Road
New Delhi – 110011
E-mail: cgwa@nic.in

MOST URGENT

File no: - CGWA-21/31/2020-CGWA -587

01.11.
Date – 31.10.2023

To
The Concerned Officials of the Stadium
As per list attached

Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Reference – Chairman, CGWA letter dated 02.08.2023 & 31.08.2023

Sir,

This has reference to the above mentioned letters issued to the stadiums in pursuance to the directions of the Secretary, DoWR, RD & GR, Ministry of Jal Shakti during meeting held on 17.07.2023 in compliance of subject NGT matter, wherein it was advised to explore the feasibility of RWH system in the stadium, use of STP treated water for maintenance of cricket ground and to obtain No Objection Certificate (NOC) from the concerned Authority / Department for extraction of ground water. It was also advised to submit compliance report within 03 months.

In continuation to the above, it is to inform that the matter was listed on 12.09.2021, wherein Hon'ble NGT has directed CGWA "to file further action taken report disclosing the action taken in pursuance to the show cause notice and also the action which is taken against the non-compliant defaulting stadiums. The action taken report will also include the action taken in respect of other directions contained in paragraph 5 of the order of the Tribunal dated 15.04.2021 passed in O.A. No. 94/2021 within eight weeks". Copy of the order is enclosed.

The three months timeline for compliance of above directions is expiring on 02.11.2023, all stadiums as per attached list are requested to submit compliance report at the earliest latest by 07.11.2023. In case of non-compliance of, if any, proper justification for the same may be provided.

The ATR may be submitted by 07.11.2023, failing which, action as deemed fit shall be initiated.

Encl: As above.

Yours sincerely,



(T.B.N. Singh)

Member Secretary, CGWA

Copy to:

1. The CEO, BCCI Board of Control for Cricket in India, 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai with the request to ensure the compliance.
2. The concerned Regional Directors of respective Regions, with the advice to expedite above.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001- for kind information
4. The Head of the SGWAs/ Ground Water Departments - Assam, Maharashtra, Chhattisgarh, Andhra Pradesh, West Bengal, Gujarat, Delhi, Rajasthan, Madhya Pradesh, Tamil Nadu, Telangana, Kerala, Himachal Pradesh, Haryana, Punjab, Odisha-- with request for appropriate action.



(T.B.N. Singh)

Member Secretary, CGWA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources,
RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh
Road
New Delhi – 110011
E-mail: cgwa@nic.in

MOST URGENT

File no: - CGWA-21/31/2020-CGWA-587

01.11.
Date – 31.10.2023

To

The Concerned Officials of the Stadium
As per list attached

Subject – Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Reference – Chairman, CGWA letter dated 02.08.2023 & 31.08.2023

Sir,

This has reference to the above mentioned letters issued to the stadiums in pursuance to the directions of the Secretary, DoWR, RD & GR, Ministry of Jal Shakti during meeting held on 17.07.2023 in compliance of subject NGT matter, wherein it was advised to explore the feasibility of RWH system in the stadium, use of STP treated water for maintenance of cricket ground and to obtain No Objection Certificate (NOC) from the concerned Authority / Department for extraction of ground water. It was also advised to submit compliance report within 03 months.

In continuation to the above, it is to inform that the matter was listed on 12.09.2021, wherein Hon'ble NGT has directed CGWA "to file further action taken report disclosing the action taken in pursuance to the show cause notice and also the action which is taken against the non-compliant defaulting stadiums. The action taken report will also include the action taken in respect of other directions contained in paragraph 5 of the order of the Tribunal dated 15.04.2021 passed in O.A. No. 94/2021 within eight weeks". Copy of the order is enclosed.

The three months timeline for compliance of above directions is expiring on 02.11.2023, all stadiums as per attached list are requested to submit compliance report at the earliest latest by 07.11.2023. In case of non-compliance of, if any, proper justification for the same may be provided.

213

The ATR may be submitted by 07.11.2023, failing which, action as deemed fit shall be initiated.

Encl: As above.

Yours sincerely,


(T.B.N. Singh)
Member Secretary, CGWA

 Copy to:

1. The CEO, BCCI Board of Control for Cricket in India, 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai with the request to ensure the compliance.
2. The concerned Regional Directors of respective Regions, with the advice to expedite above.
3. The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001- for kind information
4. The Head of the SGWAs/ Ground Water Departments - Assam, Maharashtra, Chhattisgarh, Andhra Pradesh, West Bengal, Gujarat, Delhi, Rajasthan, Madhya Pradesh, Tamil Nadu, Telangana, Kerala, Himachal Pradesh, Haryana, Punjab, Odisha-- with request for appropriate action.


01/11/2023
(T.B.N. Singh)
Member Secretary, CGWA

S.No.	Name the Stadium	Owner of Stadium	Name of official	Designation	E-mail ID
1	ACA Stadium, Barsapara	Assam Cricket Association	Pritam Mahanta	Chief Executive Officer	assamca@rediffmail.com
2	Saurashtra Cricket Association Stadium	Saurashtra Cricket Association	Himanshu P Shah	Hon. Secretary	saucricket@gmail.com;
3	Shaheed Veer Narayan Singh International Stadium	Chhattisgarh State Cricket Sangh, maintenance of the stadium is under PWD	Dinesh Ready	Sub Engineer	dkroy16.71@gmail.com
4	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium	The Andhra Cricket Association	K K Srinivas Prasad	Project Management Consultant	srinivas1029@gmail.com
5	Eden Gardens	The Cricket Association of Bengal	Naresh Ojha	Honorary Secretary	cab@bengalcricket.com, ojha1@me.com
6	VCA Stadium, Civil Lines	Vidarbha cricket Association	Paresh Douthkhani	General Manager	admin@vca.co.in
7	Arun Jaitley Stadium	Delhi and District Cricket Association	Ajay Kumar Chaurasia	Chief Engineer (Civil)	akc1967@gmail.com
8	MCA Cricket Stadium, Gahunje	Maharashtra Cricket Association	Shri Manohar R. Bhavsar	Store and Purchase Manager	cricketmaharashtra@yahoo.com
9	Sawai Mansingh Stadium	Rajasthan Cricket Association	Bhawanishan kar Samota	Secretary, RCA	rca@cricketrajasthan.in
10	Holkar Stadium	Madhya Pradesh Cricket Association	Rohit D pandit	CAO, MPCA	cricket.operations@mpcaonline.com
11	Dr DY Patil Stadium	Dr. D. Y. Patil Stadium	Shri Sanjiv Dongre	Professor of Architecture	sanjiv.dongre@dypatil.edu
12	Brabourne Stadium	Cricket Club of India (Brabourn Stadium)	Shri Dushyant Patel	Estate manager	estate@cciclub.in
13	Wankhede Stadium	Mumbai Cricket Association, Wankhede Stadium	Shri Jaykrishna Patle	Maintainence Incharge	jaikrishnapatle@yahoo.in
14	Green Park Stadium	Department of Sports Uttar Pradesh (UPCA)	Smt. Mudrika Pathak	Dy. Director	dydirectorsports@gmail.com
15	Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium	Not Provided	Pradeep Singh	Liaising Officer	Not Given
16	M A Chidambaram Stadium	The Tamil Nadu Cricket Association	R.I. Palani	Honorary Secretary	office@tnca.in
17	Rajiv Gandhi International Stadium	Hyderabad Cricket Association	A. Srinivas Goud, Chandra Shekar, Srikanth Reddy	Civil Engineer, Chief Curator, Estate Manager	Srinivasankamgari@gmail.com chandu_cricket30@gmail.com srikanth.oladri@gmail.com
18	Sports Hub International Cricket stadium	Kariavattom Sports Facilities Limited (KSFL)	Ram Gopal	Manager	ram. Varma@ilfsindia.com

19	Himachal Pradesh Cricket Association Stadium	Himachal Pradesh Cricket Association	Mr. Avnish Parmar	Secretary HPCA	secretary@hpca.cricket
20	Chaudhry Bansi Lal Cricket Stadium	Haryana Cricket Association	Anuj Sharma	General Manager (Admin and Operations)	hca@haryanacricket.com
21	IS Bindra Cricket Stadium, PCA	Punjab Cricket Association	Akshoy Biswal	Manager Maintainance	engrs.pcastadium@gmail.com
22	Barabati Stadium	Odisha Olympic Association	Subrat Kumar Behera	CEO	ceo@odishacricket.in

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File No. CGWA-21/31/2020-CGWA - 377
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that ***"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."***

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes ACA Stadium, Barsapara, Guwahati, Assam.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of*

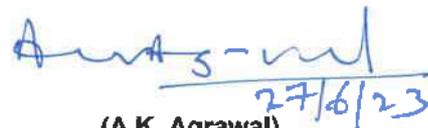
violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of ACA Stadium, Barsapara, Guwahati, Assam was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 05 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Pritam Mahanta,
Chief Executive Officer
Assam Cricket Association
assamca@rediffmail.com
assamcricket1@gmail.com


(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Regional Director, Central Ground Water Board North Eastern Region, Betkuchi, Opposite ISBT,NH-37, Guwahati, KAMRUP METRO, ASSAM-781005- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA – 354
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that ***"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."***

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Arun Jaitley Stadium, New Delhi.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."*

And whereas, an inspection of Arun Jaitley Stadium, New Delhi was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 3 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Ajay Kumar Chaurasia
Chief Engineer (Civil)
Delhi and District Cricket Association (DDCA)
akc1967@gmail.com
ddca@ddca.co


27/6/23
(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Chief Executive Officer Room No. 306, Varunalaya, Phase-II, Jhandewalan, Karol Bagh, New Delhi-110055, ceodelhi.djb@nic.in- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA-370
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

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And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Barabati Stadium, Cuttack, Odisha

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that "*Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT*"

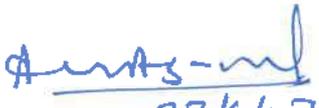
directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of India or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Barabati Stadium, Cuttack, Odisha was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 04 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Subrat Kumar Behera
CEO
Odisha Cricket Association
ceo@odishacricket.in
orissacricket@yahoo.co.in


(A.K. Agrawal) 27/6/23
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.
2. The Regional Director, Central Ground Water Board, South Eastern Region, Bhujal Bhawan, Khandagiri Square, NH-5, Bhubaneswar, Khordha, Odisha- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA -371
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

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And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that "*wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.*"

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Brabourne Stadium, Pune, Maharashtra.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that "*Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT*"

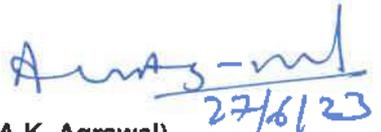
directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of India or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Brabourne Stadium, Pune, Maharashtra was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 1 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Shri Dushyant Patel
Estate manager
Cricket Club of India
estate@cciclub.in
mcacrik@mumbaicricket.com


(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Regional Director, Central Ground Water Board, Central Region, N.S. Building; Civil Lines, Nagpur, Maharashtra 440001- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA—358
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that "**All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**"

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that "*wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.*"

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Chaudhry Bansi Lal Cricket Stadium, Lahli, Haryana.

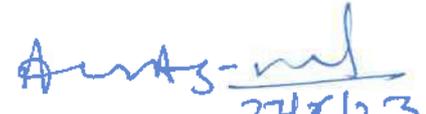
And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that "*Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986.*"

And whereas, an inspection of Chaudhry Bansi Lal Cricket Stadium, Lahli, Haryana was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 2 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Anuj Sharma
General Manager (Admin and Operations)
Haryana Cricket Association
hca@haryanacricket.com


(A.K. Agrawal) 27/8/23
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Chairperson, Haryana Water Resources Authority, Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula, Haryana-134108, chairperson-hwra@hry.gov.in - for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA -372
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that **"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."**

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Dr DY Patil Stadium, Pune, Maharashtra.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT*

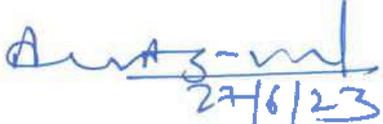
directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Dr DY Patil Stadium Pune Maharashtra was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 5 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15 days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure to submit a response will be understood that you have nothing to say in this regard.

To
Shri Sanjiv Dongre
Professor of Architecture
Dr. D. Y. Patil Senior College, Navi Mumbai
sanjiv.dongre@dypatil.edu
mcacrik@mumbaicricket.com



(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.
2. The Regional Director, Central Ground Water Board, Central Region, N.S. Building; Civil Lines, Nagpur, Maharashtra 440001- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA - 355
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that ***"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."***

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Eden Gardens, Kolkata, West Bengal.

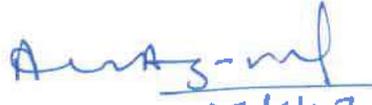
And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."*

And whereas, an inspection of Eden Gardens, Kolkata, West Bengal was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 5 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Naresh Ojha
Honorary Secretary
The Cricket Association of Bengal
cab@bengalcricket.com,
ojha1@me.com


(A.K. Agrawal) 27/6/23
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Director, State Water Investigation Directorate, Nirman Bhawan, 1st Floor, Salt Lake, Sector-III, Kolkata – 700091, directorswid@gmail.com- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA — 360
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that ***"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."***

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Green Park Stadium, Kanpur, Uttar Pradesh.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."*

And whereas, an inspection of Green Park Stadium, Kanpur, Uttar Pradesh was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 3 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Smt. Mudrika Pathak
Dy. Director
Department of Sports UP (UPCA)
dydirectorsports@gmail.com
upcaknp@gmail.com


(A.K. Agrawal)
Member Secretary
27/6/23

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Director, Ground Water Directorate, 9th Floor, Indira Bhawan, Ashok Marg Lucknow-226001, upgwd.in@gmail.com - for information

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA — 365
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that "**All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**"

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that "*wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.*"

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Himachal Pradesh Cricket Association Stadium, Dharamsala, Himachal Pradesh.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that "*Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986.*"

And whereas, an inspection of Himachal Pradesh Cricket Association Stadium, Dharamsala, Himachal Pradesh was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 2 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Mr. Avnish Parmar
Secretary HPCA
Himachal Pradesh Cricket Association
secretary@hpca.cricket
office@hpca.cricket


(A.K. Agrawal) 27/6/23
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Engineer-in-Chief, Jal Shakti Vibhag, Jal shakti Bhawan, Shimla-171005, hprrq@rediffmail.com, iph-hp@nic.in - for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA -369
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that **"All stadlums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."**

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Holkar Stadium, Indore, Madhya Pradesh.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT*

directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Holkar Stadium, Indore, Madhya Pradesh was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 5 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Rohit D pandit
CAO, MPCA
Madhya Pradesh Cricket Association
cricket.operations@mpcaonline.com


27/6/23

(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.
2. The Regional Director, Central Ground Water Board, North Central Region, Block-1, 4th Floor, Paryawas Bhawan, Area Hills, Jail Road, Bhopal, Madhya Pradesh, 462011 - for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA - 376
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi - 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that ***"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."***

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes JSCA International Stadium Complex, Ranchi, Jharkhand.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT*

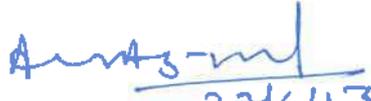
directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of JSCA International Stadium Complex, Ranchi, Jharkhand was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 01 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
SRI A K SINGH
Chief Executive Officer
jscaranchi@gmail.com
jzca_keenan@rediffmail.com


(A.K. Agrawal) 27/6/23
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Regional Director, Central Ground Water Board, Central Ground Water Board Mid Eastern Region 6th & 7th Floor, Lok Nayak Jai Prakash Bhawan, Frazer Road Dak Banglow, Patna, Bihar, 800011 - for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA-362
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that ***"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."***

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes M A Chidambaram Stadium, Chennai, Tamil Nadu.

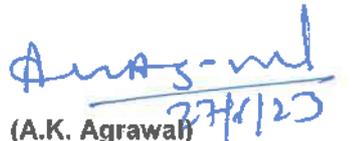
And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."*

And whereas, an inspection of M A Chidambaram Stadium, Chennai, Tamil Nadu was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 4 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
R.I. Palani
Honorary Secretary
The Tamil Nadu Cricket Association
office@tnca.in


(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Chief Engineer, State Ground Water & Surface Water Resources Data Center, Water Resources Department, Taramani, Chennai-600113, cegwchennai@gmail.com- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA - 373
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

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And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Narendra Modi Stadium Ground, Ahmedabad, Gujarat.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of*

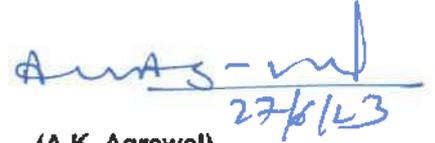
violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Narendra Modi Stadium Ground, Ahmedabad, Gujarat was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 02 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Dhiraj D. Jogani,
CEO
Gujarat Cricket Association
gca@gujaratcricketassociation.com


27/8/23

(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.
2. The Regional Director, Central Ground Water Board, West Central Region, Swami Narayan College, Building, Shah Alam Tolnaka, Ahmadabad, Gujarat-380022- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA -363
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that ***"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."***

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Rajiv Gandhi International Stadium, Hyderabad, Telangana.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."*

And whereas, an inspection of Rajiv Gandhi International Stadium, Hyderabad, Telangana was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 5 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

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To

A. Srinivas Goud,
Civil Engineer,

Civil/Hyderabad Cricket Association

Srinivasankamgari@gmail.com, chandu_cricket30@gmail.com, srikanth.oladri@gmail.com

hycricket@rediffmail.com



27/6/23

(A.K. Agrawal)

Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Commissioner, PR & RD & Administrator, TSWALTA, Panchayath Raj Building, Urdu Hall Lane, Himayath Nagar, Hyderabad -500029, cpr-rd@telangana.gov.in, crd.telangana@gmail.com, - for information.

(A.K. Agrawal)

Member Secretary

File No. CGWA-21/31/2020-CGWA -374
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that **"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."**

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Saurashtra Cricket Association Stadium, Rajkot, Gujarat.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of*

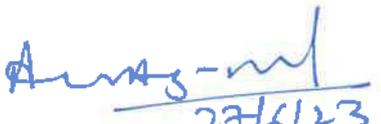
violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Saurashtra Cricket Association Stadium, Rajkot, Gujarat was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 02 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

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To
Himanshu P Shah
Hon. Secretary
Saurashtra Cricket Association
saucricket@gmail.com


(A.K. Agrawal) 27/6/23
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.
2. The Regional Director, Central Ground Water Board, West Central Region, Swami Narayan College, Building, Shah Alam Tolnaka, Ahmadabad, Gujarat-380022- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA -368
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

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And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Sawai Mansingh Stadium, Jaipur, Rajasthan.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that "*Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT*"

directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of India or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Sawai Mansingh Stadium Jaipur Rajasthan was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 1 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15 days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure to submit a response will be understood that you have nothing to say in this regard.

To
Bhawanishankar Samota
Secretary, RCA
Rajasthan Cricket Association
rca@cricketrajasthan.in


27/6/23
(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Regional Director, Central Ground Water Board Western Region, 6-A; Jhalana Doongri, Jaipur, Rajasthan, 302004- for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA -375
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that ***"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."***

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of*

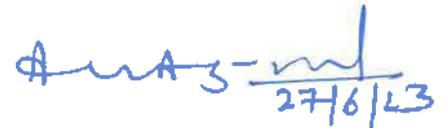
violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."

And whereas, an inspection of Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 06 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Dinesh Ready,
Sub Engineer
PWD Div no 2
Raipurdkroy16.71@gmail.com
Sec.cscs@yahoo.com



(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Regional Director, Central Ground Water Board, North Central Chhattisgarh Region, 2nd Floor, LK Corporate and Logistic Park, Dhamtari Road, NH-30, Dumartarai, Raipur, Chhattisgarh, 492015 - for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA -364
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that **"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."**

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Sports Hub International Cricket stadium, Trivandrum, Kerala.

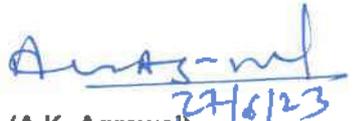
And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."*

And whereas, an inspection of Sports Hub International Cricket stadium, Trivandrum, Kerala was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 1 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Ram Gopal
Manager
KSFL
ram.Varma@ilfsindia.com
office@keralacricket.in


(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.
2. The Secretary, Ground Water Department, Govt. of Kerala, Room No. 393, 1st Floor, Main Block, Secretariat, Thiruvananthapuram-695001, secy.wrd@kerala.gov.in - for information.

(A.K. Agrawal)
Member Secretary

File No. CGWA-21/31/2020-CGWA -361
 Government of India
 Ministry of Jal Shakti
 Department of Water Resources, River Development & Ganga Rejuvenation
 CENTRAL GROUND WATER AUTHORITY
 18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
 cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that "**All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**"

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that "*wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.*"

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium, Lucknow, Uttar Pradesh.

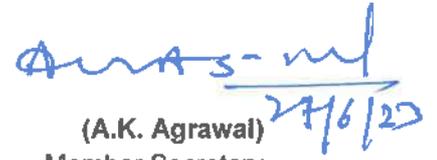
And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR, Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that "*Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986.*"

And whereas, an inspection of Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium, Lucknow, Uttar Pradesh was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 1 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
Pradeep Singh
Liaising Officer
Ekana Stadium
upcaknp@gmail.com


(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Director, Ground Water Directorate, 9th Floor, Indira Bhawan, Ashok Marg Lucknow-226001, upgwd.in@gmail.com - for information.

(A.K. Agrawal)
Member Secretary

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
CENTRAL GROUND WATER AUTHORITY
18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that **"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting."**

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that *"wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail."*

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, Vizag, Andhra Pradesh.

And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that *"Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986."*

And whereas, an inspection of Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, Vizag, Andhra Pradesh was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 2 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
K K Srinivas Prasad
Project Management Consultant
PMC
srinivas1029@gmail.com
ceo@andhracricket.com


(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Commissioner, PR & RD & Administrator, APWALTA,D. No. 12-47, PVS Empire, Pathuru Road, Besides Reliance Digital, Tadepalli, Guntur District, Andhra Pradesh- for information.

(A.K. Agrawal)
Member Secretary

105630/2023/OA/RD(CGWA)

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA – 600

Date: 15.11.2023

To
The District Magistrate
Jaipur District
Collectorate, Jaipur-302016
dm-jaip-ri@nic.in

Sub: Action against Sawai Mansingh Stadium, Jaipur for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Rajasthan Cricket Association after finding on inspection that the Sawai Mansingh Stadium, Jaipur was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Sawai Mansingh Stadium, Jaipur by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully

15/11/2023
(TBN Singh)

Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, WR, Jaipur for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemanq.amin@bcci.tv)

(TBN Singh)
Member Secretary

105630/2023/O/A RD(CGWA)

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA -599

Date: 15.11.2023

To
The District Magistrate
Cuttack District
Office of the Collector and District Magistrate, Collectorate, Cuttack 753002
dm-cuttack@nic.in

Sub: Action against Barabati Stadium, Cuttack for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Odisha Cricket Association after finding on inspection that the Barabati Stadium, Cuttack was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Barabati Stadium, Cuttack by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully

(TBN Singh)

Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, SER, Bhubaneswar for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemang.amin@bcci.tv)

(TBN Singh)
Member Secretary

105630/2023/OA RD(CGWA)

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA - 598

Date: 15.11.2023

To

The District Collector

Thane District

First Floor, Collector Office, Court Nakan, Thane West 400601

Collector.thane@maharashtra.gov.in

Sub: Action against Dr. DY Patil Stadium, Mumbai for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Mumbai Cricket Association after finding on inspection that Dr. DY Patil Stadium, Mumbai was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Dr. DY Patil Stadium, Mumbai by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully

(TBN Singh)

Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, CR, Nagpur for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemang.amin@bcci.tv)

(TBN Singh)
Member Secretary

105630/2023/OA RD(CGWA)

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA - 597

Date: 15.11.2023

To

The District Magistrate

Mumbai District,

First floor, Collector Office of Mumbai City, Old Custom House, Fort, Mumbai – 400001

Email-collector.mumbaicity@maharashtra.gov.in

Sub: Action against Brabourne Stadium, Mumbai for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Cricket Club of India after finding on inspection that the Brabourne Stadium, Mumbai was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Brabourne Stadium, Mumbai by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully

15/11/2023
(TBN Singh)

Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, CR, Nagpur for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemang.amin@bcci.tv)

(TBN Singh)
Member Secretary

105630/2023/O/o RD(CGWA)

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA -596

Date: 15.11.2023

To
The District Magistrate
Indore District
Collector & District Magistrate,
New Administrative Complex, Moti Tabela, Indore PIN 452007
Email: dmindore@nic.in

Sub: Action against Holkar Stadium, Indore for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Madhya Pradesh Cricket Association after finding on inspection that the Holkar Stadium, Indore was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Holkar Stadium, Indore by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully

(TBN Singh)

Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, NCR, Bhopal for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemanq.amin@bcci.tv)

(TBN Singh)
Member Secretary

105630/2023/OA RD(CGWA)

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA ~595

Date: 15.11.2023

To,
The District Magistrate,
Raipur District,
Collectorate, Kutchery Chowk, Raipur, Chhattisgarh 492001
collector-rpr.cg@gov.in

Sub: Action against Shaheed Veer Narayan Singh International Stadium, Raipur for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Chhattisgarh State Cricket Sangh after finding on inspection that the Shaheed Veer Narayan Singh International Stadium, Raipur was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Shaheed Veer Narayan Singh International Stadium, Raipur by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully

(TBN Singh)

Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, NCCR, Raipur for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemang.amin@bcci.tv)

(TBN Singh)
Member Secretary

105630/2023/O/o RD(CGWA)

भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

केंद्रीय भूजल प्राधिकरण

18/11 जामनगर हाउस, मानसिंह रोड

नई दिल्ली-110011

ई-मेल: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA -594



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

Date: 15.11.2023

To
The District Commissioner
Kamrup District
Lichubagan, Hengrabari, Guwahati, Assam 781036
dc-kamrupm@nic.in

Sub: Action against ACA Stadium, Barsapara, Guwahati for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

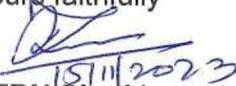
This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Assam Cricket Association after finding on inspection that the ACA Stadium, Barsapara, Guwahati was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against ACA Stadium, Barsapara, Guwahati by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully


(TBN Singh)
Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, NER, Guwahati for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemang.amin@bcci.tv)

(TBN Singh)
Member Secretary

105630/2023/O/o RD(CGWA)

जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi – 110011
E-mail: cgwa@nic.in

File No: CGWA-21/31/2020-CGWA - 593

Date: 15.11.2023

To
The District Magistrate
Rajkot District
Collector office, Opp. Jam Tower, Rajkot 360001
collector-raj@Gujarat.gov.in

Sub: Action against Saurashtra Cricket Association Stadium, Rajkot for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

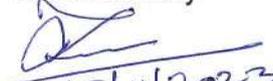
This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Saurashtra Cricket Association after finding on inspection that the Saurashtra Cricket Association Stadium, Rajkot was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Saurashtra Cricket Association Stadium, Rajkot by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully


15/11/2023
(TBN Singh)
Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, WCR, Ahmedabad for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate **Environmental Compensation** till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai – 400020 (E-mail: hemang.amin@bccci.tv)


(TBN Singh)
Member Secretary

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास एवं
गंगा संरक्षण विभाग
केन्द्रीय भूजल बोर्ड
मध्य क्षेत्र नागपुर



Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga
Rejuvenation
Central Ground Water Board
Central Region, Nagpur

No. 7/29/CGWB/CR/AUTHORITY-
Date: 17.11.2023

To,

Shri. Dushyant Patel,
Estate Manager, Cricket Club of India,
Brabourne Stadium, Stadium House,
Block No-3, 1st Floor, Veer Nariman Road,
Churchgate, Mumbai-400020

Sub: Deposition of Environmental compensation for illegal withdrawal of groundwater, Reg.
Ref: 1. Letter No: CGWA-21/31/2020-CGWA-587 dated 01.11.2023
2. Chairman CGWA letter No-CGWA-21/31/2020-CGWA-Part (2)-491 dated 31.08.2023

Sir,

With reference to the show cause notice issued vide file no-CGWA-21/31/2020-CGWA-372, dated 27.06.2023 and above letters, it was advised to explore the feasibility of RWH system in the stadium and use of STP treated water for maintenance of cricket ground and status of installations of them within three months. It was also advised to obtain "No Objection Certificate (NOC)" from Central Ground Water Authority (CGWA) for extraction of ground water from existing 1 BW/TW.

However, three-month timeline for compliance of above directions is expired on 07.11.2023 and till date, no justification or compliance report has been received by this office. As you have not applied for NOC from CGWA furnishing the ground water requirement for greenbelt, cleaning of stadium, domestic and other purposes, the quantum of ground water extraction i.e., 160 KLD from existing cricket stadium (i.e., Vidarbha Cricket Association-Jamtha, Nagpur, Maharashtra) is considered as minimum ground water requirement for maintaining the cricket stadium. Based on this, the Environmental Compensation (EC) of Rs. 27,19,200/- from 24.09.2020 till 01.11.2023 has been imposed and which has to be deposited through Bharatkosh online immediately.

Further, you are advised to stop the ground water extraction till the EC amount is deposited in Bharatkosh and NOC is obtained from CGWA.

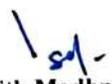
This may be treated as **Most Urgent**

Yours sincerely,


(Dr. Pandith Madhnure)
Scientist-D
For Regional Director

Copy to:

1. The District Collector & Magistrate and authorised officer to monitor compliance of directions of CGWA, O/o The Collector and Magistrate, First floor, Collector Office of Mumbai City, Old Custom House, Fort, Mumbai - 400 001 for kind information and necessary action.
2. The Member Secretary, CGWA, 18/11/ Jamnagar House, Mansingh Road, New Delhi-110011 for kind information
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai-400020 for kind information and necessary direction to the concern.


(Dr. Pandith Madhnure)
Scientist-D
For Regional Director

CALCULATION OF ENVIRONMENTAL COMPENSATION

265

1a.	Name of the Industry/Infrastructure	“Brabourne Stadium, Mumbai, Maharashtra
1b	Application No. / NOCAP	NA
1c	Online Application Submission Date	NA
2.	Category of the Area (GWRA-2022)#	SAFE (28.05%)
3.	Assessment of Environmental Compensation	
a.	Violation Period (No. Of days) - Illegal extraction of GW	24.09.2020 TO 01.11.2023: 1,133 days
b.	Ground Water Consumption (Cubic Meters/day) as per Application	160
c.	Total Groundwater withdrawal (Cubic Meters) (3a X 3b)	1,81,280
d.	Environmental Compensation Rate (ECR _{gw}) in Rs/m ³ [as per Table 15.1 of CGWA Guidelines 2020]	Rs.15/- as per GWRE 2020 and 2022 safe area falls in safe category
e.	Deterrent Factor [as per Table 15.4 of CGWA Guidelines 2020]	1
f.	Environmental Compensation (3c X 3d X 3e)	Rs. 27,19,200/-
g.	Environmental Compensation Applicable [Maximum of 3f and 3g]	Rs. 27,19,200/-

Thane GWRA 2022

P. Kiran Kumar
17/11/2023
(P. KIRAN KUMAR)

(Signature)
17/11/23
(Pournima Basak)
SCC

Central Ground Water Board, Central Region, New Secretariat Building, Civil Lines, Nagpur – 440 001
Phone: 0712 – 2565314, 2534415, 2553570, 2564391 (Fax), email: rdcr-cgwb@nic.in, tscr-cgwb@nic.in,
Website: www.cgwb.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER – SAVE LIFE

भारत सरकार जल शक्ति मंत्रालय जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग केन्द्रीय भूजल बोर्ड मध्य क्षेत्र नागपुर	 266  75 आज़ादी का अमृत महोत्सव	Government of India Ministry of Jal Shakti Department of Water Resources, River Development & Ganga Rejuvenation Central Ground Water Board Central Region, Nagpur
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No. 7/29/CGWB/CR/AUTHORITY-
Date: 17.11.2023

3286

To,
Shri. Sanjiv Dongre,
Prof. of Architecture,
D. Y. Patil Sports Academy,
Sector-7, Nerul, Navi Mumbai-400706

Sub: Deposition of Environmental compensation for illegal withdrawal of groundwater, Reg.
Ref: 1. Letter No: CGWA-21/31/2020-CGWA-587 dated 01.11.2023
2. Chairman CGWA letter No-CGWA-21/31/2020-CGWA-Part (2)-491 dated 31.08.2023

Sir,

With reference to the show cause notice issued vide file no-CGWA-21/31/2020-CGWA-372, dated 27.06.2023 and above letters, it was advised to explore the feasibility of RWH system in the stadium and use of STP treated water for maintenance of cricket ground and status of installations of them within three months. It was also advised to obtain "No Objection Certificate (NOC)" from Central Ground Water Authority (CGWA) for extraction of ground water from existing 5 BW/TW.

However, three-month timeline for compliance of above directions is expired on 07.11.2023 and till date, no justification or compliance report has been received by this office. As you have not applied for NOC from CGWA furnishing the ground water requirement for greenbelt, cleaning of stadium, domestic and other purposes, the quantum of ground water extraction i.e., 160 KLD from existing cricket stadium (i.e., Vidarbha Cricket Association-Jamtha, Nagpur, Maharashtra) is considered as minimum ground water requirement for maintaining the cricket stadium. Based on this, the Environmental Compensation (EC) of Rs. 27,19,200/- from 24.09.2020 till 01.11.2023 has been imposed and which has to be deposited through [Bharatkosh](#) online immediately.

Further, you are advised to stop the ground water extraction till the EC amount is deposited in Bharatkosh and NOC is obtained from CGWA.

This may be treated as **Most Urgent**

Yours sincerely,



(Dr. Pandith Madhnure)
Scientist-D
For Regional Director

Copy to:

1. The District Collector & Magistrate and authorised officer to monitor compliance of directions of CGWA, O/o The Collector and Magistrate, First floor, Collector Office of Mumbai City, Old Custom House, Fort, Mumbai - 400 001 for kind information and necessary action.
2. The Member Secretary, CGWA, 18/11/ Jamnagar House, Mansingh Road, New Delhi-110011 for kind information
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai-400020 for kind information and necessary direction to the concern.



(Dr. Pandith Madhnure)
Scientist-D
For Regional Director

CALCULATION OF ENVIRONMENTAL COMPENSATION

1a.	Name of the Industry/Infrastructure	“Dr. D.Y. Patil Stadium, Navi Mumbai, Maharashtra
1b	Application No. / NOCAP	NA
1c	Online Application Submission Date	NA
2.	Category of the Area (GWRA-2022)#	SAFE (28.05%)
3.	Assessment of Environmental Compensation	
a.	Violation Period (No. Of days) - Illegal extraction of GW	24.09.2020 TO 01.11.2023: 1,133 days
b.	Ground Water Consumption (Cubic Meters/day) as per Application	160
c.	Total Groundwater withdrawal (Cubic Meters) (3a X 3b)	1,81,280
d.	Environmental Compensation Rate (ECR _{gw}) in Rs/m ³ [as per Table 15.1 of CGWA Guidelines 2020]	Rs.15/- as per GWRE 2020 and 2022 safe area falls in safe category
e.	Deterrent Factor [as per Table 15.4 of CGWA Guidelines 2020]	1
f.	Environmental Compensation (3c X 3d X 3e)	Rs. 27,19,200/-
g.	Environmental Compensation Applicable [Maximum of 3f and 3g]	Rs. 27,19,200/-

Thane GWRA 2022

P. Kiran Kumar
17/11/2023
[P. KIRAN KUMAR]

Bareilly
17/11/23
(Poonima Bareilly)
SC-C

Central Ground Water Board, Central Region, New Secretariat Building, Civil Lines, Nagpur – 440 001
Phone: 0712 – 2565314, 2534415, 2553570, 2564391 (Fax), email: rdcr-cgwb@nic.in, tscr-cgwb@nic.in,
Website: www.cgwb.gov.in

स्वच्छ सुरक्षित जल - सुन्दर खुशहाल कल

CONSERVE WATER – SAVE LIFE



सत्यमेव जयते

भारत सरकार
Government of India

जल शक्ति मंत्रालय, Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

Department of Water Resources, River Development & Ganga Rejuvenation
केंद्रीय भूजल बोर्ड, दक्षिण पूर्वी क्षेत्र, Central Ground Water Board, South Eastern Region

भुजल भवन, खंडागिरी चौक, भुवनेश्वर, ओडिशा, भारत -751030
Bhujal Bhawan, Khandagiri Square, Bhubaneswar, Odisha, India -751030



आज़ादी का
अमृत महोत्सव



File No. 5-22/SER/CGWA/2023-24

Date: 16.11.2023

To
CEO, Odisha Cricket Association
Barabati Stadium, Cuttack, Odisha 753001

Subject: Demand Notice for depositing Environment Compensation Fees for withdrawing ground water without obtaining NOC from CGWA -reg.

Sir,

As per direction of NGT, Barabati Stadium, Odisha Cricket Association has been inspected by Central Ground Water Authority and it was found that the Stadium is withdrawing ground water without obtaining NOC from the Authority. This illegal withdrawal of ground water amounts to theft of ground water.

The Central Ground Water Authority is entrusted with the responsibility of managing and regulating groundwater resources to ensure their sustainable use and protect the environment. As part of this mandate, all entities engaging in groundwater abstraction activities are required to obtain and periodically renew their NOCs. The failure to do so not only undermines our efforts to protect this vital resource but also results in financial losses for the government.

If the stadium is withdrawing ground water on an average of 100 KLD, then the outstanding amount due to the government calculated from 24/09/2020** to 01/11/2023 is around **Rs.1700000/-** as environment compensation fees. (1133 days x 100 KLD X Rs 15/KLD). It is imperative that you settle these dues promptly to ensure compliance with the law and fulfil your obligations as a responsible entity.

We hereby demand that you make the necessary payments through the designated government portal, "BharatKosh," within 30 days from the date of this letter. Failure to do so will leave us with no choice but to initiate legal actions against your organization to recover the unpaid charges and fees, as permitted by the relevant laws and regulations.

We urge you to treat this matter with the utmost urgency and take immediate steps to rectify the situation. We are committed to working with organizations that respect the regulations and guidelines set forth for groundwater abstraction and environmental protection. Your cooperation in this matter will be greatly appreciated.

If you have any questions or require further clarification regarding the outstanding dues, please do not hesitate to contact our office at Bhujal Bhawan, Khandagiri Square, Bhubaneswar-751030.

We trust that you will act responsibly and in accordance with the law to settle the outstanding payments promptly.

** - The date when new guidelines was published in Gazette of India

Yours faithfully,

(P.K. Mohapatra)
Regional Director

Copy to:

1. Collector /District Magistrate, Cuttack, Collectorate, Cuttack-753002.

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energized well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

Phone No. 0674-2350342

Fax No. 0674-2350332

ई-मेल / E-mail rdser-cgwb@nic.in

वेबसाइट / Website: cgwb.gov.in

जल ही जीवन है। इसे बचायें। Water is precious. Save it.



269



केंद्रीय भूजल बोर्ड,
पश्चिम मध्य क्षेत्र,
ओपी चानक्यपुरी सेक्टर-3
नी स्वास्तिक बंगलोज, भाग-1,
आर.सी टेक्निकल रोड, घाटलोडिया
अहमदाबाद-380061

भारत सरकार
GOVERNMENT OF INDIA
जल शक्ति मंत्रालय
MINISTRY OF JAL, SHAKTI
जलसंसाधन, नदी विकास और गंगा संरक्षण
विभाग
DEPARTMENT OF WATER
RESOURCES, RIVER DEVELOPMENT
AND GANGA REJUVENATION

Central Ground Water Board,
West Central Region,
Opp Chanakyapuri Sector -3
Nr Swastik Bunglows, Part-1
R.C Technical Road, Ghatlodiya
Ahmedabad-380061
E-Mail: rdwcr-cgwb@nic.in

File no: CGWB/WCR/Stadium/2023-24/ 437

Date: 17.11.2023

To,
Saurashtra Cricket Association Stadium
Rajkot-Jamnagar Highway, Opp GETCO
Rajkot, Gujarat-360110

Sub: - Regarding payment of Environmental Compensation(EC) for illegal withdrawal of groundwater.

Sir,

With reference to letter dated on 01/09/2023, wherein it has instructed to apply NOC for Groundwater abstraction. But till date no such application has been received to CGWA. As per CGWA guideline dated 24.09.2020, para 15.0, extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted.

As per mail received from CGWA on 16/11/2023, Environmental Compensation may be calculated till 01.11.2023. Therefore, Environmental Compensation has been calculated as per the quantum/days reported during stadium inspection on dated 06.06.2023 are tabulated below.

Saurashtra Cricket Association EC calculation					
ILLEGAL GW ABSTRACTION		Total operational days	Annual No. Of Operational Days	Mega Sports Event days	Other days
(FROM)	(TO)				
24-09-2020	01-11-2023	1133	365	25	1108
EC Calculation for Mega Sports Event					
Duration	Category-GWRE 2020 & 2022	Days	Quantum	Rate Rs	Rs
24/09/2020 to 01/11/2023	Safe	25	420	20	2,10,000.00
EC Calculation for Other days					
Duration	Category-GWRE 2020 & 2022	Days	Quantum	Rate Rs	Rs

24/09/2020 to 01/11/2023	Safe	1108	67.5	20	14,95,800.00
			Total amount of EC		17,05,800.00

Therefore, you are hereby directed to pay EC amount of Rs. **17,05,800.00** and same may be deposited through Bharatkosh Portal (<https://bharatkosh.gov.in>) under Water Resources Department for the purpose of groundwater abstraction charges under head DDO- 202417 Officer Incharge, Central Ground Water Board, State Unit, Jamnagar House, Man Singh Road, New Delhi 110011 immediately.

Further, it is instructed to immediately stop extraction of groundwater and compliance report in this regard may be submitted to this office at the earliest.

R.ena
17/11/23

(Ramesh Jena)
Scientist-C & Nodal CGWA

Copy to:

1. Collector & DM. Collector office, Opp. Jam Tower, Rajkot-360001.
2. Office copy

/

(Ramesh Jena)
Scientist-C & Nodal CGWA

ए. के. बिस्वाल
क्षेत्रीय निदेशक

A.K. Biswal
Regional Director



भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास एवं गंगा संरक्षण मंत्रालय
केन्द्रीय भूमिजल बोर्ड, उत्तर मध्य क्षेत्र, भोपाल

Government of India

Ministry of Jal Shakti

Department of Water Resources, R D & G R

Central Ground Water Board, North Central Region, Bhopal

1-8/NCR/TS/NGT/2023/895

Date- 16/11/2023

To,

Rohit D Pandit

CAO, MPCA

Madhya Pradesh Cricket Association

Holkar Stadium, Indore, M.P.

Sub: Action against Holkar Stadium, Indore for extraction of groundwater without valid NOC – reg.

Ref: letter no. CGWA/21/31/2020-CGWA-596 dated 15.11.2023 and Email received from Member Secretary, CGWA headquarter dated 16.11.2023 regarding Environmental Compensation charges.

Sir,

With reference to subject cited above, you are hereby advised to submit Environmental Compensation charges Rs. 16,04,795/- (Sixteen Lakh Four Thousand Seven Hundred And Ninety-five Rupees only) calculated from 25.09.2020 to 01.11.2023 as per the prevailing CGWA guidelines issued on 24.09.2020. The calculation sheet is attached for your kind reference. It is also directed to stop extraction of groundwater immediately.

The above mentioned payment of Environmental Compensation charges may be deposited through Bharatkosh Portal (<https://bharatkosh.gov.in>) under Water Resources Department for the purpose of groundwater abstraction charges under head DDO- 202417 Officer Incharge, Central Ground Water Board, State Unit, Jamnagar House, Man Singh Road, New Delhi 110011 ASAP.

A. K. Biswal
Regional Director

Copy to:

1. District Magistrate, Indore District, Collector And District Magistrate, New Administrative Complex, Moti Tabela, Indore pin-452007
2. Member Secretary, CGWA, for information

A. K. Biswal
Regional Director



Water is elixir of life

पर्यावास भवन, ब्लॉक-1, चौथा तल, अरेरा हिल्स, जेल रोड, भोपाल-462011,
फोन : 0755-2557639, 2525201, 2760090, ई-मेल : rdncr-cgwb@nic.in, वेब साइट : www.cgwb.gov.in

Paryavas Bhawan, Block 1, 4th Floor, Arera Hills, Jail Road, Bhopal-462 011
Ph.:0755-2525201, 2557639, 2760090, E-mail: rdncr-cgwb@nic.in, Websites : www.cgwb.gov.in



No. 1693 /8/NGT/CGWA/NER/2023
Date: 17.11.2023

To,

The Chief Executive Officer,
Assam Cricket Association,
ACA stadium, Barsapara, Guwahati

Sub: Demand note for payment of Environmental Compensation as per Notified Guidelines, 2020 (S.O. 3289(E))

Sir,

This is in reference to the various correspondence and show cause notice issued to your association for extracting ground water without valid NOC at ACA stadium, Barsapara, Guwahati. This is to state that, in spite of repeated direction, the Association has not applied to Central Ground Water Authority for obtaining NOC for ground water extraction, which is a clear violation of CGWA regulatory conditions as well as non-compliance of Hon'ble NGT direction.

In the above context, as per the Notified Guidelines, 2020 (S.O. 3289 (E) dated 24.09.2020), Environmental Compensation has been imposed against ACA Stadium, Barsapara, Guwahati from 24.09.2020 to 16.11.2023.

1. Environmental Compensation Rs.13,07,880.00 on account of illegal withdrawal of ground water from 24.09.2020 to 16.11.2023 for ground water abstraction of 54.00 m³/day or 16200.00 m³/year.

The above mentioned payment of Environmental Compensation may be deposited through Bharatkosh Portal (<https://bharatkosh.gov.in>) under Water Resources Department for the purpose of Environmental Compensation under head DDO- 202417 Officer Incharge, Central Ground Water Board, State Unit, Jamnagar House, Man Singh Road, New Delhi 110011.

It is also directed to immediately stop extraction of ground water, seal the existing borewells and obtain NOC for ground water extraction from CGWA as per guideline.

Yours faithfully,


(Biplab Ray)
Head of Office

Copy to:

1. The Member Secretary, Central Ground Water Authority, 8/11, Jamnagar House, Mansingh Road, New Delhi – 110011
2. The District Commissioner, Kamrup Metro, Hengrabari, Guwahati, Assam-781036 with a request to seal the borewell of ACA Stadium, Barsapara, Guwahati as per letter issued by CGWA vide file no. CGWA-21/31/2020-CGWA-594, date 15.11.2023

(Biplab Ray)
Head of Office



केन्द्रीय भूमिजल बोर्ड/Central Ground Water Board,
जल शक्ति मंत्रालय/Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/Department of Water Resources, RD & GR
पश्चिमी क्षेत्र, 6A, झालाना डूंगरी, जयपुर/Western Region, 6A Jhalana Dungri, Jaipur
Tel.:0141-2403168, 2706338, Fax: 0141-2706991, Email:rdwr-cgwb@nic.in, Web.:www.cgwa-noc.gov.in

No. CGWAWR/NGT/94_2021/2023- 2९9

Date:

17 NOV 2023

To
Sh. Bhawani Shankar Samota
Secretary RCA
Rajasthan Cricket Association
rca@cricketrajasthan.in

Sub: Environment Compensation for illegal ground water abstraction without valid NOC - reg

Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023, 01.11.2023 and 15.11.2023 issued from Central Ground Water Authority

Dear Sir,

This has reference to the correspondences on the subject cited above. During inspection it was found that Sawai Man Singh Stadium, Jaipur was extracting groundwater without valid No Objection Certificate (NOC). In spite of repeated directions, Cricket Stadium/ State Cricket Association has not applied for obtaining NOC for groundwater extraction to Central Ground Water Authority, which is clear **violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.**

Considering illegal ground water abstraction, Environment Compensation (EC) is imposed as per *Environmental (Protection) Act, 1986, Gazette Notification S.O. 3289(E), dated 24/9/2020 and subsequent Notices as follows:*

Charges from	Charges upto	No. of Days for the EC charges to be paid (considering 200 operational days)	Rates of abstraction charges (Rs)	Quantity reported (m ³ /day)	Environment Compensation charges (Rs)
24-09-2020	01-11-2023	621	80	22	819485

The above mentioned payment of environment compensation charges may be deposited through Bharatkosh Portal (<https://bharatkosh.gov.in>) under Water Resources Department for the purpose of environment compensation charges under head DDO- 202417 Officer Incharge, Central Ground Water Board, State Unit, Jamnagar House, Man Singh Road, New Delhi 110011 within 15 days of receiving of this letter and submit proof of payment to the Regional office of CGWB rdwr-cgwb@nic.in and also copy to cgwa@nic.in through email.

It is advised to stop any ground water withdrawal immediately and ground water withdrawal without valid NOC will be treated as illegal and action may be initiated as per CGWA guidelines.

Yours sincerely


Regional Director

Copy for information and necessary action to:

1. The District Magistrate, Jaipur District, Collectorate, Jaipur-302016 (dm-jaip-rj@nic.in)
2. Member Secretary, Central Ground Water Authority, Jamnagar House, Man Singh Road, New Delhi

Regional Director



Date- 16/10/2023

File no- 35-1/NCCR/CGWA/Vol-XI- 695

29 NOV 2023

IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGES

To
The Director
Sports and Youth Welfare Department
Government of Chhattisgarh
Amanaka, Raipur, 492010

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that **"All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water/rain water harvesting."**

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh.



भारत सरकार / Government of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

Dept. of Water Resources, River Development & Ganga Rejuvenation
केंद्रीय भूजल प्राधिकरण / Central Ground Water Authority
उत्तर मध्य छत्तीसगढ़ क्षेत्र / North Central Chhattisgarh Region



And whereas, an inspection of Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh was carried out by the officials of CGWA/ other concerned departments dated 07/06/2023 in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 06 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in the exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby imposed the "Environmental Compensation Charges" for illegal withdrawal of groundwater.

EC Charges Detail

Payment of Environmental Compensation Charges- 2,42,250/- (Rupees Two lakh forty two thousand two hundred fifty only) From the date 24/09/2020 to 28/11/2023

Total Operational days-425 days

The total quantum of groundwater in ref. to illegal withdrawal-16,150 KL in 425 days

प्रबिर कुमार नाइक
29/11/2023

Dr. Prabir Kumar Naik
Regional Director
Central Ground water Board, NCCR, Raipur

By-Email**T-39011/3/2021-GW Section-MOWR**

भारत सरकार

Government of India

जल शक्ति मंत्रालय

Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

D/o WR, RD & GR**(भूजल अनुभाग / Ground Water Section)**

Shram Shakti Bhawan, Rafi Marg

New Delhi 02-08-2023

MINUTES OF THE MEETING

Subject:- Minutes of the Meeting held on 17.07.2023 under the Chairmanship of Secretary, DoWR, RD & GR) to deliberate on the points/issues in the light of judgment by the Hon'ble NGT in the matter of O.A. No. 94/2021 (Sh Haider Ali Vs Uol & Ors).- reg.

The undersigned is directed to enclose herewith the minutes of the meeting held under the Chairmanship of **Secretary, DoWR, RD& GR**, Ministry of Jal Shakti on **17.07.2023 at 4:30 PM** in the **Committee Room of this Department at Shram Shakti Bhawan**, Rafi Marg, New Delhi to deliberate on the points/issues in the light of judgment by Hon'ble NGT, Principal Bench, New Delhi in the matter of OA No. 94/2021 (Sh. Haider Ali Vs Uol & Ors).

(Rajendra Kumar Sahu)

Under Secretary to the Govt. of India

Ph: 011-23716928

Email: gwdesk-mowr@nic.in

To,

All the participants of the meeting.

Copy to :

PPS to Secretary, DoWR, RD&GR, MoJS

PPS to JS(A, IC&GW), DoWR, RD&GR

PA to Director(GW-I) & Director(GW-II)

Minutes of the Meeting held on 17-07-2023 under the Chairmanship of Secretary, DoWR, RD & GR, Ministry of Jal Shakti on ATR in Hon'ble NGT Matter - OA No. 94/2021 and MA 18/2023 (Haider Ali vs UOI & Ors)

A meeting was held in hybrid mode on 17-07-2023 under the chairmanship of the Secretary, DoWR, RD&GR, MoJS for appraisal of progress made in implementation of directives of Hon'ble NGT in **OA No. 94/2021** and subsequent **MA No. 18/2023**, in the matter of **Haider Ali Vs UOI and Ors**.

2. Meeting was attended by the representatives from MoH&UA, CPCB, MoYAS, SAI, DoWR, CGWA, BCCI and State Cricket Associations. Representatives of Haryana and Delhi Cricket Associations were present physically. Representatives of BCCI and other State Cricket Associations joined the meeting online. There was **no representation** from Shaheed Veer Narayan Singh International Stadium, **Raipur** (Chhattisgarh State Cricket Sangh). List of participants is enclosed as **Annexure-I**.

3. At the outset, the Chairman, CGWB welcomed all the participants and presented a brief introduction about the context of the meeting, citing Hon'ble NGT's directives in the matter of Haider Ali vs UOI and Ors (OA No. 94/2021 and MA No. 18/2023).

4. Chairman, CGWB made presentation on Action Taken Report on directives issued by the Secretary, DoWR, Ministry of Jal Shakti in the meeting held on 02-06-2023.

5. **BCCI** informed that the guidelines and necessary directions for water conservation have been issued to all cricket associations. Tree plantation has also been initiated by BCCI. It was also stated that no potable water is being used for ground maintenance in stadiums. Stadium accreditation is also being considered by National Cricket Academy, Bangalore with special emphasis on RWH structure.

6. Secretary, DoWR, MoJS advised BCCI that there must be RWH and STP facilities in the cricket stadiums to improve water conservation. He also stated that BCCI should review the matter regularly with cricket associations.

7. **Sports Authority of India** informed that it is exploring feasibility and viability of rain water harvesting in 5 stadiums in Delhi. SAI further informed that 2 proposals for STP water use are under process. SAI also informed that JLN stadium is located in low-lying area. Indira Gandhi stadium also gets flooded. There is not much space in Dr Shyama Prasad Mukherjee stadium for expansion. Use of running sewage water after treatment is also being considered.

8. **MoYAS** endorsed the submissions of SAI and informed that proposals for STPs are being prepared for next financial year which will be sent to DJB and NDMC. In this regard, Secretary, DOWR advised SAI/ MoYAS to provide written submission.

9. CGWA informed that it had carried out inspection of 26 cricket stadiums to check compliance of MOJS guidelines, viz., NOC for ground water extraction from CGWA/SGWA, Installation of RWH system and use of treated water/STP installation. It was further informed that CGWA had issued Show Cause Notices to 20 cricket associations that were using groundwater but had not obtained permission from CGWA or respective SGWA. Out of 20 stadiums, 16 had responded to show-cause notice, of which 3 stadiums, namely - Arun Jaitley Stadium (DDCA), Delhi, Green Park Stadium (UPCA) and Sports Hub International Stadium, Trivandrum (KCA) sought more time for reply. No reply was received from

Shaheed Veer Narain Singh Stadium, Raipur (Chhattisgarh Cricket Association), Sawai Man Singh Stadium, Jaipur (Rajasthan Cricket Association), Eden Gardens, Kolkata (Cricket Association of Bengal) and DY Patil Stadium, Mumbai (Mumbai Cricket Association).

10. Secretary, DoWR desired to hear the status of NOC, installation of RWH system and use of treated water from each stadium/ cricket association representative. Chairman, CGWB presented observations of individual inspection and reply to show-cause notices and State Cricket Associations apprised the Secretary DoWR about the compliance status. It was gathered from the discussions that out of 26 listed stadiums, 4 stadiums (M Chinnaswamy Stadium, Bengaluru; VCA Stadium, Jamtha, Nagpur; Narendra Modi Stadium, Motera, Ahmedabad; and JSCA International Stadium Complex, Ranchi) are fully compliant and 12 are partially compliant (2 stadiums having RWH and STP, 10 stadiums having only RWH). Nine stadiums did not have NOC, RWH System and STP. Since, there was no representative or reply from Shaheed Veer Narayan Singh International Stadium, **Raipur**, there was no update on status of compliance.

11. The Secretary, DoWR, RD&GR, MoJS heard responses of each stadium/Cricket Association representative and issued directions to them accordingly. Response of Cricket Associations to show-cause notices and during the meeting are summarized in **Annexure-II**.

12. Following directions were issued by Secretary with the advice to initiate action immediately.

1. All cricket associations/ owner/ management of the stadiums, who have not installed Rain Water Harvesting System (RWH) so far, must install RWH within three months and initiate concrete steps to implement the direction of NGT so as to become less dependent on fresh water. They can engage consultants for feasibility study and seek guidance from CGWB in this regard.

(Action: Concerned Cricket Associations and Owner/ Management of the Stadiums/ concerned CGWB regional Office)

2. All stadium authorities may engage consultants to ensure use of treated water. The concerned Stadium authorities may approach local authorities/ Municipal Corporations and explore the possibilities for supply of treated water for maintenance of cricket grounds. Feasibility of installing Sewage Treatment Plant (STP) may be studied by engaging consultants. Concerned Cricket Association shall provide the timeline for installation of Treated Water Facility/ STP.

(Action: Cricket Associations/ Owner/ Management of Stadiums)

3. Stadium authorities may approach ground water authorities regulating and controlling ground water in their respective States for obtaining No Objection Certificate (NOC) for ground water abstraction. In case of non-compliance, necessary action/penal action as deemed appropriate as per extant rules/guidelines shall be taken by the concerned authorities. CGWA/SGWA shall provide support to all cricket associations and owner of the stadiums for obtaining No Objection Certificate for extraction of ground water.

(Action: Cricket Associations and Owner of the Stadiums and

CGWA/SGWA)

4. West Bengal Cricket Association shall hold a meeting with Indian Army (on whose land the stadium is situated) and State Water Investigation Directorate (**SWID**) to resolve the issue related to compliance. CGWA shall issue letter to **SWID** for ensuring compliance.

(Action: Cricket Association of Bengal & CGWA/ SWID)

5. Rajasthan Cricket Association, Jaipur has been directed to provide the status of No Objection Certificate for ground water abstraction, Rain Water Harvesting and Sewage Treatment Plant through e-mail on priority.

(Action: Rajasthan Cricket Association)

6. There was no representative from Chhattisgarh Cricket Sangh (CCS) present in the meeting. Also, no reply to show-cause had been received by CGWA. It was directed to confirm the status of ownership of Shaheed Veer Narayan Singh International Stadium, Raipur and issue notice accordingly for compliance of Hon'ble NGT directives.

(Action: Chhattisgarh Cricket Association & RD, CGWB, Raipur)

7. It was observed that Kochi stadium was not included in the list provided by BCCI. CGWA has been directed to carry out the inspection of the stadium immediately.

(Action: CGWA and RD, CGWB, KR, Trivendrum)

8. Central Ground Water Authority (CGWA) shall regularly monitor the progress made by stadiums towards compliance and adherence to timelines. Secretary directed CGWB to prepare the final ATR to be filed before the Hon'ble NGT .

(Action: CGWA)

Annexure-I

In chair: Shri Pankaj Kumar, Secretary, DoWR, MoJS

DoWR, MoJS

1. Shri Ashish Kumar, Director (GW-I)
2. Shri Vinayak Bhatt, Director (GW-II)
3. Shri Madhukar Singh, Sc-B & TS to JS (A, IC & GW)

CGWA, New Delhi

4. Shri A K Agrawal, Chairman, CGWA
5. Dr Bhushan R Lamsoge, Sc E & HoO
6. Dr Vikas Ranjan, Sc D
7. Shri Vinod Kumar Dhaundiyal, Administrator, CGWA

MOYAS

8. Shri Vimal Anand, Director, DoS, MOYAS

Delhi District Cricket Association

9. Shri R.R. Singh, Int. CEO/GM

NMCG

10. D.P. Mathuria, ED,NMCG

SAI

11. Lt. Col. Y.S. Sandhu, Dir/Infra, SAI

Haryana Cricket Association

12. Shri Anirudh Chaudhary, Secretary, HCA.

JOINED THROUGH VC**BCCI**

13. Shri Hemang Amin, CEO

Representatives of Cricket Associations/ Stadiums

Name and designation of the Participant	Name the Stadium represented
14. Shri Anil Patel, Hon. Secretary, Gujarat Cricket Association(GCA) 15. Dhiraj Jogani, CEO, GCA	Narendra Modi Stadium. Motera, Ahmedabad
16. Shri Himanshu Shah, Secretary, Saurashtra Cricket Association (SCA)	Saurashtra Cricket Association Stadium, Rajkot
17. Shri KKS Prasad, PMP, Project Management Consultant, Andhra Cricket Association (ACA)	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, Vizag
18. Shri AK Singh, CEO, Jharkhand State Cricket Association (JSCA)	JSCA International Stadium Complex, Ranchi
19. Capt Chinmay Nayak, Interim CEO, Cricket Association of Bengal (CAB) 20. Shri Ratnesh Singh, Head Engineering Division, CAB	Eden Gardens, Kolkata
21. Shri Farokh Dastoor, CEO & Mr. Paresh Dautkhani, GM-Operations, Vidarbha Cricket Association (VCA)	VCA Stadium, Civil Lines, Nagpur VCA Stadium, Jamtha, Nagpur
22. Shri RR Singh, Interim CEO/GM, Delhi and District Cricket Association (DDCA)	Arun Jaitley Stadium, Delhi

23. Shri Ajay Chaurasia, CE (Civil), DDCA	
24. Shri Suhas Patwardhan, Apex Council Member, Maharashtra Cricket Association (MCA)	MCA Cricket Stadium, Gahunje, Pune
25. Shri Prateek Chhabra, Senior Analyst, Rajasthan Cricket Association (RCA)	Sawai Mansingh Stadium, Jaipur
26. Shri Rohit D. Pandit, CAO, Madhya Pradesh Cricket Association (MPCA)	Holkar Stadium, Indore
27. Shri Avinash Salvi, Sports Secretary and Sports Coordinator, DY Patil Sports Academy	Dr DY Patil Stadium, Mumbai
28. Shri NK Jha, Secretary, Cricket Club of India (CCI) Ltd	Brabourne Stadium, Mumbai
29. Shri Shubhendu Ghosh, CEO, Karnataka State Cricket Association (KSCA)	M.Chinnaswamy Stadium, Bengaluru
30. Shri Sujeet K Srivastava, VP, Finance, Strategy & Corporate Affairs, Nodal Officer Green Park, UP Cricket Association (UPCA)	Green Park Stadium, Kanpur Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium, Lucknow
31. Shri K Shivakumar, Hon. Jt. Secretary, Tamil Nadu Cricket Association (TNCA) 32. Shri U Baghwandas Rao, Member - Apex Council, TNCA	M A Chidambaram Stadium, Chennai
33. Shri Suneel Kante, CEO, Hyderabad Cricket Association (HCA)	Rajiv Gandhi International Stadium, Hyderabad
34. Sushri Minu Chitambaram, CFO, Kerala Cricket Association (KCA) 35. Shri Dipu Joy, Chief Coordinator, Kariavattom Sports Facilities Limited (KSFL) 36. Shri Ram Varma, Manager, KSFL	Sports Hub International Cricket stadium, Trivandrum
37. Shri Kuldeep Singh, Infrastructure Consultant, Himachal Pradesh Cricket Association (HPCA). The Secretary of association could not be present, being indisposed.	Himachal Pradesh Cricket Association Stadium, Dharamshala
38. Shri Deepak Sharma, CEO, Punjab Cricket Association (PCA)	IS Bindra Cricket Stadium, Mohali
39. Shri Subrat Kumar Behera, CEO, Odisha Cricket Association (OCA) 40. Shri Subhasis Behera, GM Admn, OCA 41. Shri Bishnu Mohapatra, Principal Consultant, OCA	Barabati Stadium, Cuttack
42. Shri Jyotishmoy Borah, Manager-Infrastructure Development & Allied Activities, Assam Cricket Association (ACA)	ACA Stadium, Barsapara, Guwahati
43. Sh. Ajankya Nayak, Secretary, Mumbai	Wankhede Stadium, Mumbai

Cricket Association (MCA) 44. Shri C S Nayak CEO, MCA 45. ShriGunjan Patel, MCA	
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Annexure-II

Summary of responses of individual Stadiums/ State Cricket Associations

Status	Name of Stadiums	Response of Concerned State Cricket Association/ Directions from Secretary, DoWR
Fully Compliant (RWH, STP/ Treated Water, NOC/ Not using GW)	1. M. Chinnaswamy Stadium, Bengaluru	Secretary, DoWR expressed his satisfaction over compliance status and advised to maintain the system.
	2. VCA Stadium, Jamtha, Nagpur	
	3. Narendra Modi Stadium, Motera, Ahmedabad	Show-cause was issued as 2 TWs found in the stadium without NOC, Gujarat Cricket Association informed that it has water supply from AMC and that the TWs were not operational and have also been sealed after inspection.
	4. JSCA International Stadium Complex, Ranchi	Jharkhand State Cricket Association informed that it is not using groundwater. The BW in the premises is for recharge purpose.
Partially Compliant (RWH and STP/ Treated water)	1. Wankhede Stadium, Mumbai	Maharashtra Cricket Association: It has permission for borewell from MCGM. MCA was advised to obtain NOC from CGWA as MCGM is not authorized to grant permission of BW.
	2. M.A. Chidambaram Stadium, Chennai	In show-cause reply Tamil Nadu Cricket Association informed that Water supply for greenbelt requirement is from CMWSSB, both in event and non-event days and during event days, increased drinking/ domestic demand is provided by CMWSSB. During the meeting, TNCA informed that STP equipment had been procured and is expected to be made functional within 3 months. Regarding RWH, the association has engaged consultant.
Partially Compliant (only RWH)	1. Arun Jaitley Stadium, Delhi	Delhi & District Cricket Association sought guidance and 15 days time to reply to Show Cause Notice. Secretary, DoWR advised CGWA to send letter to Delhi Jal Board for necessary action.
	2. Ch. Bansi Lal Cricket Stadium,	Haryana State Cricket Association: The stadium is in rural area. There has been no paid

Lehli, Haryana	<p>tournament till date.</p> <p>It has already applied to Haryana GW Authority for NOC. Regarding RWH, it was informed that water level in the area is very shallow.</p> <p>The association is also planning another stadium where STP is planned.</p>
3. Rajeev Gandhi International Stadium, Hyderabad	<p>Hyderabad Cricket Association:It has applied for NOC to State GW Authority.</p> <p>Regarding STP installation, the association was advised by Secretary, DoWR to hire services of consultant.</p>
4. Holkar Stadium, Indore, MP	<p>Madhya Pradesh Cricket Association informed that the frequency big events is low and assured to explore feasibility for STP/Treated water use to be explored. It also assured to obtain NOC from CGWA.</p>
5. MCA Cricket Stadium, Gahunje, Pune	<p>Show-cause notice was not issued to stadium as it was found during inspection that the stadium was not using groundwater.</p>
6. Dr. DY Patil Stadium, Mumbai	<p>Mumbai Cricket Association: Did not reply to Show-cause notice. The representative from association acknowledged the receipt of Show-cause and informed that the stadium is owned and managed by DY Patil University and Academy. The Secretary, DoWR directed the association to coordinate with university authorities and comply to the Hon'ble NGT directives.</p>
7. Saurashtra Cricket Association Stadium	<p>Saurashtra Cricket Association: The stadium is located in outskirts. After inspection by CGWA, Rajkot Municipal Corporation has offered supply of treated sewage water from STP plant located 8 Km away and feasibility of same is being evaluated.</p>
8. Green Park Stadium, UP	<p>Uttar Pradesh Cricket Association representative informed that the stadium is owned by State Government. The Secretary, DoWR advised UPCA to pursue with State Government to ensure compliance of Hon'ble NGT directives.</p>
9. Sh. Atal Bihari Vajpayee Ekana Stadium, UP	<p>Uttar Pradesh Cricket Association in its reply to show-cause has informed that stadium has been set up in PPP model. The company, M/s Ekana Sportz City Pvt Ltd, running the stadium is registered as Micro enterprise and claims that GW extraction is less than 10 KLD and hence, is exempted from obtaining NOC.</p>
10. VCA Stadium,	<p>In its reply to show-cause, the Vidarbha</p>

	Civil Lines, Nagpur	Cricket Association informed that the stadium is only for training purposes.
Non-compliant	1. Dr. Y.S. Rajasekhara Reddy ACA-VDCA Cricket Stadium, Vizag	In the show-cause reply and during the meeting, Andhra Cricket Association informed that Rain Water Harvesting system is under installation and is expected to be completed by 10.07.2023.
	2. ACA Stadium, Barsapara, Assam	In show-cause reply, Assam Cricket Association informed that the process for obtaining NOC from CGWA has been initiated. During the meeting it was informed by ACA that Rain Water Harvesting system is under installation, The Secretary, DoWR advised to submit timeline for completion of same.
	3. Shaheed Veer Narayan Singh International Stadium, Raipur	Neither Show-cause reply received by CGWA, nor any representative from State Cricket Association was present in the meeting.
	4. Eden Gardens, Kolkata	The Cricket Association of Bengal informed during meeting that the land and property of Eden Gardens belong to Indian Army. The Secretary advised CAB to ensure compliance of Hon'ble NGT directives as it is presently responsibility for looking after affairs of stadium.
	5. Himachal Pradesh Cricket Association Stadium, Dharamshala	In the show-cause reply, the HPCA informed that the area is high rainfall area Appointed consultant for feasibility of RWH and using stored water for irrigation. The Secretary, DoWR advised HPCA to study feasibility of STP by engaging consultant.
	6. Brabourne Stadium, Cricket Club of India (CCI)	CCI is in the process of exploring feasibility of RWH system and setting up STP.
	7. Barabati Stadium, Cuttack, Odisha	In show-cause reply, the Odisha Cricket Association has stated that the stadium is located close to Mahanadi river bed with elevation below river's HFL and is a waterlogged area, RWH may not be necessary.
	8. I.S. Bindra Cricket Stadium, Mohali	Punjab Cricket Association informed that installation of RWH system is in process and will be completed by next 60 days. Consultant is being appointed to explore feasibility of Sewage Treatment Plant. Stadium authorities confirmed that they have NOC for ground water extraction.
	9. Sawai Mansingh Stadium, Jaipur	Show Cause Notice reply not received by CGWA. Representative from Rajasthan Cricket Association was not audible during the meeting. The Secretary advised RSCA to

		submit their response in writing and comply to Hon'ble NGT directives.
	10. Sports Hub International Cricket stadium, Trivandrum	Kerala Cricket Association informed during the meeting that it had applied for groundwater NOC during Covid period, but same is not traceable. The association has hired CWRDM as consultant for RWH system.

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources,
RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh
Road
New Delhi – 110011
E-mail: cgwa@nic.in

MOST URGENT**File no: - CGWA-21/31/2020-CGWA- 588****01.11.
Date – 31.10.2023**

To

The CEO,
Board of Control for Cricket in India,
4th Floor, Cricket Centre Wankhede Stadium,
D-Road, Churchgate, Mumbai – 400020
Email – hemang.amin@bcci.tv

Sub– Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Reference – Chairman, CGWA letter dated 02.08.2023 & 31.08.2023

Sir,

This has reference to the above mentioned letters issued to the stadiums with copy endorsed to BCCI with request to ensure the compliance in pursuance to the directions of the Secretary, DoWR, RD &GR, Ministry of Jal Shakti during meeting held on 17.07.2023 in compliance of subject NGT matter.

Further, the Hon'ble NGT matter titled as Haider Ali vs. Union of India & Ors (M.A. No. 16/2023 to M.A. No. 18/2023 in O.A. No. 94/2021) was listed on 12.09.2021, wherein Hon'ble NGT has directed CGWA "to file further action taken report disclosing the action taken in pursuance to the show cause notice and also the action which is taken against the non-compliant defaulting stadiums. The action taken report will also include the action taken in respect of other directions contained in paragraph 5 of the order of the Tribunal dated 15.04.2021 passed in O.A. No. 94/2021 within eight weeks". Copy of the order is enclosed.

In view of the above, it is requested to issue suitable directives to non-compliant stadiums to submit compliance status latest by 07.11.2023 and also requested to submit status report on the other direction i.e. iii) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms, iv) using every sports event with the File No.CGWA-21/31/2020-CGWA programme of awareness for environment protection, using a part of

profit from commercial activities as a mandatory obligations contained in paragraph 5 of the Hon'ble NGT order dated 15.04.2021 passed in O.A. No. 94/2021.

Action early action is highly solicited.

Encl: As above.

Yours sincerely,

(T.B.N. Singh)
Member Secretary, CGWA

Copy to:

The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001- for kind information.

(T.B.N. Singh)
Member Secretary, CGWA

Faint text and stamp at the bottom of the page, including a reference number: 15.04.2021 passed in O.A. No. 94/2021

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास और गंगा संरक्षण
विभाग
केंद्रीय भूजल प्राधिकरण
18/11 जामनगर हाउस, मानसिंह रोड
नई दिल्ली-110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources,
RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh
Road
New Delhi – 110011
E-mail: cgwa@nic.in

MOST URGENT

File no: - CGWA-21/31/2020-CGWA- 588

01.11.
Date – 31.10.2023

To

The CEO,
Board of Control for Cricket in India,
4th Floor, Cricket Centre Wankhede Stadium,
D-Road, Churchgate, Mumbai – 400020
Email – hemang.amin@bcci.tv

Sub– Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

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profit from commercial activities as a mandatory obligations contained in paragraph 5 of the Hon'ble NGT order dated 15.04.2021 passed in O.A. No. 94/2021.

Action early action is highly solicited.

Encl: As above.

Yours sincerely,

(T.B.N. Singh)
Member Secretary, CGWA

Copy to:

The Director (GW), DoWR, RD & GR, MoJS, Shram Shakti Bhawan, Rafi Marg, New Delhi-110001- for kind information.



01/11/2023
(T.B.N. Singh)
Member Secretary, CGWA



November 23, 2023

Government of India,
Ministry of Jal Shakti,
Central Ground Water Authority,
18/11, Jamnagar House,
Mansingh Road, New Delhi-110011.

Kind Attn: T.B.N. Singh.

Sub: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A.NO.94/2021) w.r.t construction/installation of appropriate mechanism for artificial recharge of ground water/rain water harvesting in stadiums, cricket grounds etc.-reg.

Ref: Letter dated November 01, 2023 having file number CGWA-21/31/2020-CGWA-588 ("**Letter**").

Dear Sir,

We refer to your captioned Letter.

At the outset, we reiterate that, BCCI is a society formed and registered under the Tamil Nadu Societies Registration Act, 1975 for the promotion and development of cricket in India. The BCCI has several state cricket associations as its members, who are separate and distinct entities. It is stated that BCCI does not own any stadium and the stadiums are generally owned or managed by the respective state cricket associations.

We state that BCCI has from time to time issued communications to all its state cricket associations informing all the directions/ guidelines issued by you and requesting them to

HP



comply with the same. BCCI had vide a detailed email dated June 23, 2023 informed its state associations regarding various guidelines issued by Central Ground Water Authority. BCCI also informed the state associations that a meeting was held by the Secretary, Department of Ground Water, Ministry of Jal Shakti on June 02, 2023 with various parties including BCCI to monitor the progress of the said issue and that Secretary, Department of Ground Water, Ministry of Jal Shakti has circulated minutes of the said meeting. State Associations were informed regarding the below actions advised in the said minutes of meeting:

- a. BCCI to ensure that MoHUA and CGWA guidelines are being followed by the State Cricket Associations;
- b. Rain water storage arrangements must be made in stadiums and the use of ground water/fresh water must be avoided for playground/greenbelt maintenance. A plan may be developed for using sewage water, tapping nearby sewer line and using available techniques for treatment, reducing groundwater usage etc for stadiums.
- c. Qualified environmental expert may be engaged by State Cricket Associations on part-time basis/need basis for environmental assessment.
- d. Campaign about water conservation may be made during mega sports events.

We also enclosed the copy of the minutes with the email sent to state associations and requested them to share with BCCI action taken report for implementation of the mechanism, in their stadiums and plan of action for points specified aforesaid i.e. (a to d). We refer to the BCCI's letter dated June 30, 2023 issued to you wherein we have apprised you on the various communications issued by BCCI, in this regard. BCCI's letter dated June 30, 2023 (without annexure) is enclosed herewith for your reference.

BCCI again vide its email dated August 07, 2023 requested all its state cricket associations to provide information on the steps taken by them for implementation of mechanism for artificial recharge of ground water/rain water harvesting in the stadiums, to save ground



water. We also enclosed the minutes of the meeting dated July 17, 2023 conducted by the Ministry of Jal Shakti.

Further, BCCI vide its email dated September 21, 2023 to all its state associations again referred to all the emails sent to the state associations regarding the issue and then enclosed the letter dated August 31, 2023 issued by the Central Ground Water Authority requesting all the state associations to provide necessary status of compliance to the Central Ground Water Authority, Ministry of Jal Shakti.

We request you to take the aforesaid steps taken by the BCCI on record. We assure you that BCCI shall continue to cooperate with the Central Ground Water Authority to meet the objectives in compliance with the directions of the Hon'ble NGT.

BCCI shall provide further information on the implementation of the relevant mechanism, upon receipt of the same, from its state cricket associations.

Yours Sincerely,


Hemang Amin



Chief Executive Officer (Interim)

The Board of Control for Cricket in India.



June 30, 2023

Government of India,
Ministry of Jal Shakti,
Central Ground Water Authority,
18/11, Jamnagar House,
Mansingh Road, New Delhi-110011.

Kind Attn: A.K Agrawal.

Sub: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A.NO.94/2021) w.r.t construction/installation of appropriate mechanism for artificial recharge of ground water/rain water harvesting in stadiums, cricket grounds etc.-reg.

Ref: Letter dated May 02, 2023 having file number CGWA-21/31/2020-CGWA-233 ("Letter").

Dear Sir,

We refer to your captioned Letter.

At the outset, we reiterate that, BCCI is a society formed and registered under the Tamil Nadu Societies Registration Act, 1975 for the promotion and development of cricket in India. The BCCI has several state cricket associations as its members, who are separate and distinct entities. It is stated that BCCI does not own any stadium and the stadiums are generally owned or managed by the respective state cricket associations.

We state that BCCI has issued communication dated June 23, 2023 to all its state cricket associations forwarding all the guidelines forwarded by you *vide* your Letter. Further, BCCI has again requested all the state cricket associations to submit to the BCCI action taken

1 | Page



report for implementation of the appropriate mechanism for water preservation, in the stadiums managed/owned by state cricket associations, in compliance of the NGT order.

We also state that pursuant to the NGT orders, BCCI has been issuing communications to its state cricket associations from time to time regarding the compliance of the said orders and submission of action taken reports on the implementation of the mechanism of artificial recharge of ground water/rain-water harvesting in all stadiums owned or managed by the state associations. BCCI had *vide* its letters dated March 10, 2023 and March 30, 2023, already informed you the status of implementation of the 10 (Ten) state cricket associations. BCCI's letters dated March 10, 2023 and March 30, 2023 are enclosed (without annexures) herewith for your reference.

We request you to take the aforesaid on record. BCCI shall provide further information on the implementation of the relevant mechanism, upon receipt of the same, from its state cricket associations.

Yours Sincerely,


Hemang Amin



Chief Executive Officer (Interim), BCCI

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Email

Central Ground Water Authority

Reply to Compliance of Hon'ble NGT Order dated 15.04.2021.....Installation of Appropriate mechanism of Artificial Recharge of Ground Water/RWH in Stadiums.

From : chinmay@bengalcricket.com

Mon, Nov 06, 2023 08:52 PM

Subject : Reply to Compliance of Hon'ble NGT Order dated 15.04.2021.....Installation of Appropriate mechanism of Artificial Recharge of Ground Water/RWH in Stadiums. 6 attachments**To :** Central Ground Water Authority <cgwa@nic.in>**Cc :** snehasish ganguly
<snehasish.ganguly@gmail.com>,
ojha1@icloud.com, ratnesh singh10
<ratnesh.singh10@gmail.com>,
cab@bengalcricket.com, hemang amin
<hemang.amin@bccv.tv>, Groundwater Desk
<gwdesk-mowr@nic.in>

Dear Sir,

Reference to your Letter File No CGWA-21/31/2020-CGWA-587 dated 01-11-2023.

We , The Cricket Association of Bengal have the following update and submission for your perusal and records.

We are Pleased to share that we have received the NOC for the Ground Water Extraction and the copies of the certificates are attached for your reference,

Further we have initiated the discussion with WAPCOS Limited (Water & Power Consultancy Services Limited) for working out feasibility of the STP/RWH Plant to support the water requirements of Eden Gardens. (Email Correspondence on next steps attached)

We are certain to look for all the possibilities to provision the same and the Discussions will resume with WAPCOS once we are done with the ongoing Cricket World Cup 2023.

We will keep you posted on the further developments on the same.

Thank you for supporting us while we intend to make the efforts in a similar direction and required.

Best Regards
Chinmay

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56 KB
 -  **0133251238700046.pdf**
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 -  **0133251238700045.pdf**
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 -  **0133251238700043.pdf**
56 KB
 -  **0133251238700042.pdf**
56 KB
 -  **Discussions with WAPCOS.pdf**
97 KB
-

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Chinmay Nayak <chinmay@bengalcricket.com>

Resuming Discussions on Rain Water Harvesting Structures Project at Eden Gardens

Chinmay Nayak <chinmay@bengalcricket.com>

Tue, Sep 12, 2023 at 4:06 PM

To: kolkata@wapcos.co.in, "mousumi.wapcos@gmail.com" <mousumi.wapcos@gmail.com>

Cc: snehasish.ganguly@gmail.com, ojha1@icloud.com, cab@bengalcricket.com, ratnesh singh <ratnesh.singh10@gmail.com>

Dear Mr Mukherjee & Ms Mousumi,

Please refer to our meeting at Eden Gardens Today at 3 PM.

As Discussed, we intend to become a more sustainable Unit in managing Water Resources.

Moving Forward i am summarising the next steps:

1. Preparation of the **General Layout Drawing** of the stadium by your Team for the Recce
2. Recce and **Feasibility Report in 30 Days** from the date of Recce
3. **Detailed Project report (DPR)** to be submitted in **another 30 Days**.

Mr Ratnesh Singh (8981264474) will be connecting with you to understand where all we could support you in the initial part.

Please Do share your Professional Fees for the initial Layout Preparation part before proceeding for the Recce.

Best Regards
Chinmay
[Quoted text hidden]



**Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)**

(Scan QR Code with QR Reader)

Form 4A

[See rules 9(3) and 10(5)]

PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P2305014000010201105TSE

- 1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary
(b) Name of the Industry/Infrastructure/Commercial Unit: Eden Gardens
(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable
(d) Location details of the Industry/Infrastructure/Commercial Unit:
District : Kolkata Block : Kolkata Mouza :
J.L.No. : Plot No. : 00001/02011 Lat/Long : 22.56 N , 88.34 E
Subdivision/Corporation/Municipality/Urban Development Authority/
Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata
Assessee No. (for CLA only) : NA
Ward No. : 14 Borough No. : BOROUGH - V Holding No. : NA
(e) Communication Address: Eden Gardens , Dr BC Roy Club House,Eden Gardens,Kolkata 21
Kolkata, Pin 700021
(f) Book No. & Serial No. of the Application Form and date of submission: WB-Inf/01 , 0133251238700042 , 24-07-2023
(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

- 2) Particulars of the proposed well and pumping device:
(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):
(b) Type of the well: Tube Well(T)
(c) Approx depth of the well (m): 138.2
(d) Assembly size (for tube well): 200 mm X 150 mm

- (e) Approx Stainer length (for tube well): 25
 (f) Type of the pump to be used: Submersible(S)
 (g) H.P. of the pump: 12.5 HP
 (h) Operational device: Electrical
 (l) Rate of withdrawal (m³ /hr): 25
 (j) Maximum allowable running hours per day: 5
 (k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata

Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P2305014000010201105TSE | Eden Gardens | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

(Scan QR Code with QR Reader)

[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactorily explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³ /hr. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1)Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2)Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P2305014000010201105TSE | Eden Gardens | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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Signature NOT Verified.
Digitally signed by APARNA
SAMADDER
Date: 2023.08.11 13:42:37 IST

Corporation Level Ground Water Resources Development Authority, Kolkata



**Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)**

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Form 4A

[See rules 9(3) and 10(5)]

**PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR
INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)**

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources
(Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P230501400000000005TSE

- 1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary
(b) Name of the Industry/Infrastructure/Commercial Unit: EDEN GARDENS
(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable
(d) Location details of the Industry/Infrastructure/Commercial Unit:
District : Kolkata Block : Kolkata Mouza :
J.L.No. : Plot No. : Lat/Long : 22.56 N , 88.34 E
Subdivision/Corporation/Municipality/Urban Development Authority/
Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata
Assessee No. (for CLA only) : NA
Ward No. : 14 Borough No. : BOROUGH - V Holding No. :
(e) Communication Address: Eden Gardens , Dr BC Roy Club House,Eden Gardens,Kolkata 21
Kolkata, Pin 700021
(f) Book No. & Serial No. of
the Application Form and
date of submission: WB-Inf/01 , 0133251238700043 , 24-07-2023
(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

- 2) Particulars of the proposed well and pumping device:
(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):
(b) Type of the well: Tube Well(T)
(c) Approx depth of the well (m): 138
(d) Assembly size (for tube well): 200 mm X 150 mm

- (e) Approx Stainer length (for tube well): 25
 (f) Type of the pump to be used: Submersible(S)
 (g) H.P. of the pump: 5 HP
 (h) Operational device: Electrical
 (l) Rate of withdrawal (m³ /hr): 12
 (j) Maximum allowable running hours per day: 5
 (k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata

Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P230501400000000005TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

(Scan QR Code with QR Reader)

[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactorily explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³ /hr. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P230501400000000005TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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Signature NOT Verified.
Digitally signed by APARNA
SAMADDER
Date: 2023.08.11 14:02:38 IST

Corporation Level Ground Water Resources Development Authority, Kolkata



**Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)**

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Form 4A

[See rules 9(3) and 10(5)]

PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources

(Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P2305014000010201105TSE

- 1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary
(b) Name of the Industry/Infrastructure/Commercial Unit: EDEN GARDENS
(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable
(d) Location details of the Industry/Infrastructure/Commercial Unit:
District : Kolkata Block : Kolkata Mouza :
J.L.No. : Plot No. : 00001/02011 Lat/Long : 22.56 N , 88.34 E

Subdivision/Corporation/Municipality/Urban Development Authority/

Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata

Assessee No. (for CLA only) : NA

Ward No. : 14 Borough No. : BOROUGH - V Holding No. : NA

(e) Communication Address: Eden Gardens , Dr BC Roy Club House,Eden Gardens,Kolkata 21
Kolkata, Pin 700021

(f) Book No. & Serial No. of the Application Form and date of submission: WB-Inf/01 , 0133251238700045 , 24-07-2023

(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

2) Particulars of the proposed well and pumping device:

(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):

(b) Type of the well: Tube Well(T)

(c) Approx depth of the well (m): 138.2

(d) Assembly size (for tube well): 200 mm X 150 mm

- (e) Approx Stainer length (for tube well): 25
(f) Type of the pump to be used: Submersible(S)
(g) H.P. of the pump: 7.5 HP
(h) Operational device: Electrical
(l) Rate of withdrawal (m³ /hr): 18
(j) Maximum allowable running hours per day: 5
(k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata

Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P2305014000010201105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

(Scan QR Code with QR Reader)

[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactorily explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³ /hr. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P2305014000010201105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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Signature NOT Verified.
Digitally signed by APARNA
SAMADDER
Date: 2023.08.11 14:07:13 IST

Corporation Level Ground Water Resources Development Authority, Kolkata



**Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)**

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Form 4A

[See rules 9(3) and 10(5)]

**PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR
INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)**

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources

(Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P2305014000010201105TSE

- 1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary
(b) Name of the Industry/Infrastructure/Commercial Unit: EDEN GARDENS
(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable
(d) Location details of the Industry/Infrastructure/Commercial Unit:
District : Kolkata Block : Kolkata Mouza :
J.L.No. : Plot No. : 00001/02011 Lat/Long : 22.56 N , 88.34 E

Subdivision/Corporation/Municipality/Urban Development Authority/

Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata

Assessee No. (for CLA only) : NA

Ward No. : 14 Borough No. : BOROUGH - V Holding No. : NA

(e) Communication Address: Eden Gardens , Dr BC Roy Club House,Eden Gardens,Kolkata 21
Kolkata, Pin 700021

(f) Book No. & Serial No. of
the Application Form and
date of submission: WB-Inf/01 , 0133251238700046 , 24-07-2023

(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

2) Particulars of the proposed well and pumping device:

(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):

(b) Type of the well: Tube Well(T)

(c) Approx depth of the well (m): 228.6

(d) Assembly size (for tube well): 200 mm X 150 mm

- (e) Approx Stainer length (for tube well): 25
(f) Type of the pump to be used: Submersible(S)
(g) H.P. of the pump: 7.5 HP
(h) Operational device: Electrical
(l) Rate of withdrawal (m³ /hr): 15
(j) Maximum allowable running hours per day: 5
(k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata

Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P2305014000010201105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

(Scan QR Code with QR Reader)

[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactorily explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³ /hr. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P2305014000010201105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

313

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Signature NOT Verified.
Digitally signed by APARNA
SAMADDER
Date: 2023.08.11 15:52:02 IST

Corporation Level Ground Water Resources Development Authority, Kolkata



**Government of West Bengal
Department of Water Resources
Investigation and Development (WRIDD)
State Water Investigation Directorate
(SWID)**

(Scan QR Code with QR Reader)

Form 4A

[See rules 9(3) and 10(5)]

**PERMIT FOR SINKING OF NEW WELL (ABSTRACTION OF GROUND WATER FOR
INDUSTRIAL/ INFRASTRUCTURAL/COMMERCIAL USE)**

[U/S 7(3)(b)/7(4)(b)/7(5)(a) of the West Bengal Ground Water Resources
(Management, Control and Regulation) Act, 2005.]

PERMIT NO. : P23050140000100020105TSE

- 1) (a) Name of the Applicant with Designation: Mr. Naresh Prabhulal Ojha, Honorary Secretary
(b) Name of the Industry/Infrastructure/Commercial Unit: EDEN GARDENS
(c) Type of Industry (Micro/Small/Medium/Large) : Not Applicable
(d) Location details of the Industry/Infrastructure/Commercial Unit:
District : Kolkata Block : Kolkata Mouza :
J.L.No. : Plot No. : 000010/00201 Lat/Long : 22.56 N , 88.34 E

Subdivision/Corporation/Municipality/Urban Development Authority/

Statutory Industrial Notified Area/SEZ/Gram Panchayat: Kolkata

Assessee No. (for CLA only) : NA

Ward No. : 14 Borough No. : BOROUGH - V Holding No. : NA

(e) Communication Address: Eden Gardens , Dr BC Roy Club House, Eden Gardens, Kolkata 21
Kolkata, Pin 700021

(f) Book No. & Serial No. of
the Application Form and
date of submission: WB-Inf/01 , 0133251238700047 , 24-07-2023

(g) Approved in DLA/CLA/SLA/HLA details: 36th C.L.A Dated 08/08/2023

(h) Specimen Signature of the applicant :

2) Particulars of the proposed well and pumping device:

(a) Purpose of the well (domestic & drinking/processing/storing/manufacturer/others):

(b) Type of the well: Tube Well(T)

(c) Approx depth of the well (m): 138.2

(d) Assembly size (for tube well): 200 mm X 150 mm

- (e) Approx Stainer length (for tube well): 25
(f) Type of the pump to be used: Submersible(S)
(g) H.P. of the pump: 3 HP
(h) Operational device: Electrical
(l) Rate of withdrawal (m³ /hr): 8
(j) Maximum allowable running hours per day: 5
(k) Maximum allowable running days per year: 365

This permit authorizes the owner applicant (user) to sink a well in the location specified at SL.(1d) for extraction of ground water at a rate not exceeding that as shown at SL.(2)(i) and for running hours/day and maximum running day per year as shown at SL.(2) (j) & (k), and is valid subject to the observance of the conditions stated overleaf.

Place : Kolkata

Date : 11-08-2023

Member Secretary, Corporation Level Authority, Kolkata



P23050140000100020105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

(Scan QR Code with QR Reader)

[A.] General Conditions :

- (1) In case of any change of ownership of the proposed well, fresh permit has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as Indicated at SL (1) and (2) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this permit.
- (3) In case, any of the particulars/information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (4) Any other condition imposed by the concerned Authority.

[B.] Mandatory Conditions:

1. The sinking of Tube-Well should be done within one year from the date of issuance of the permit. If not, then user must be informed to the permit issuing authority with a satisfactorily explanation.
2. Installation of Separate Energy/Electric Meter is mandatory for each tube well & confirmation of the same shall be intimated to the permit issuing authority within 45 days from the date of installation of the tube well.
3. Provision Arrangement of "Rooftop Rain Water Harvesting" is mandatory in the premises as per the prevailing Model Building By Laws, for all applicant. The stored water shall be utilised for beneficial uses (other than drinking purpose) by the applicant
4. Groundwater Quality report from Govt. approved/NABL accredited lab to be submitted by the applicant to the permit

issuing authority in yearly basis.

5. Industries extracting groundwater more than 100 m³/day shall undertake annual water audit through certified auditor and submit the audit report within the three months to the DLA/CLA. All such industries shall be required to reduce their ground water use by 20% over next three years through appropriate means techniques.
6. The Safe Distance criteria (as per the instruction of DLA/CLA/SLA/HLA) for more than one tube wells should be adopted.
7. Installation of tamper proof digital Flow Meter with Telemetry Sensor System is mandatory for Medium to Large scale units immediately after installation of the tube well and intimation regarding the installation shall be communicated to the concerned DLA/CLA within 30 days from the date of installation of the Flow Meter. The monthly water meter reading should be recorded and submitted to the concerned authority on annual basis. The server will be maintained by the supplier of the instrument and access will be provided to the authority. For small scale units an ISI marked tamper proof Digital Flow Meter is mandatory. The daily water meter reading with time (starting & ending time of pump) should be recorded and submitted to the permit issuing authority on annual basis.
8. Installation of Monitoring Well/Piezometers with Digital Water Level Recorders (DWLR) and telemetry shall be mandatory for tube wells having rate of discharge equals or more than of 50 m³ /hr. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. This data shall be made available permit issuing authority. The server will be maintained by the supplier of the instrument and access will be provided to the permit issuing authority.
9. Authority may ask the applicant for installation of purpose –build observation well for ground water monitoring for any cases other than mandatory provision, if required.
10. Environmental Clearance Consent to Establish (CTE) Consent to Operate (CTO) for Medium to Large Scale Unit from SPCB/SEAC/SEIAA, whichever is applicable.
11. BIS Certificate and FSSAI License is mandatory for all Packaged Drinking Water, Food & Beverages Projects before Marketing. A copy of the same has to be submitted to the concerned DLA/CLA.
12. Treated water/waste water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer or water bodies.
13. Installation of Sewage Treatment Plants (STP) shall be mandatory for proposed Infrastructure projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
14. Industries which are likely to cause ground water pollution e.g., Tannery, Slaughter Houses, Dye, Chemical, Coal washery, other hazardous units, etc (as per CPCB list) need to take necessary well head protection measures to ensure prevention of any kind of contamination of ground water.
15. The issue of this permit does not imply that other statutory/administrative clearances shall be granted to the project by the concerned authority. Such authorities would consider the project on merits and take decisions Independently of the permit.
16. In case of permission within KMC area Boring Permit will only be valid after generating KMC License Fee Demand u/s 248 of KMC Act.
17. Violation of any above mentioned conditions will be treated as offence under Section 10 and 16 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 and Rules made thereunder.
18. Additional conditions to be implemented as per the direction of Honorable N.G.T: 1) Installation of R.W.H System at the premises of Eden Gardens Cricket Stadium within three (3) months of the completion of the International Event (Cricket World Cup 2023) to become less dependent on ground water 2) Installation of S.T.P Facilities/Use of Treated Water instead of fresh ground water for maintenance of playgrounds during off season.



P23050140000100020105TSE | EDEN GARDENS | Mr. Naresh Prabhulal Ojha | 11-08-2023 | Kolkata

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(Scan QR Code with QR Reader)

Signature NOT Verified.
Digitally signed by APARNA
SAMADDER
Date: 2023.08.11 15:59:14 IST

Corporation Level Ground Water Resources Development Authority, Kolkata



DELHI & DISTRICT CRICKET ASSOCIATION

(AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA)

ARUN JAITLEY STADIUM
 FERROZSHAH KOTLA GROUNDS, NEW DELHI-110 002
 Tel.: 23319323, 23312721, 23752667
 CIN : U92411DL1909NPL000407
 Website : www.ddca.in

File No.: CGWA/NOC/GW-02

Dated:06/11/2023

To
 The Member Secretary,
 Central Ground Water Authority,
 18/11, Jamnagar House, Mansingh Road,
 New Delhi-110011

Subject: Compliance of Hon'ble NGT order dated 15.04.2021 in Haider Ali v/s Union of India and Ors. (O.A.No. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc-reg.

Reference: (i) Your Office Letter No. CGWA-21/31/2020-CGWA-587 dated 01/11/2023
 (ii) Our reply vide letter dated 19/08/2023

Sir,

This has reference to the letter mentioned above. The Action Taken Report is again submitted for your kind information and record please.

1. No objection Certificate from concerned authority: Application for approval of withdrawal of 98 KLD ground water from the existing 4 Tubewells in DDCA (Arun Jaitley Stadium), Delhi has been submitted to Delhi Jal Board (DLB), Lajpat Nagar New Delhi on 18/08/2023. Copy of the letter is attached herewith. NOC from DLB is still awaited.
2. Feasibility of RWH system in the stadium: Detailed RWH proposal has been submitted to DJB along with Application for NOC. It is intimated that 17 Recharge Shaft of 3m diameter x 3m depth with one Borewell have been constructed in the stadium and are well maintained.
3. Installation of STP: The codal formalities of Tendering /Quotation for installation of STP have been completed. An expert / consultant has been hired for the work. Due to on going World Cup matches, the work could not be executed. It is expected that the installation of STP will be completed by end of March 2023.

Thus, action has already taken on all the concerned points.
 Submitted for kind information and record please.

Thanking You.



Yours Faithfully,
 Ajay Kr. Chourasia
 Chief Civil Engineer

(ii) If yes, the capacity and the proposed uses of the recycled water _____

- Not installed -

(b) Commissioned / functional

Yes or No ✓

(c) If no, mention proposed action plan and the time limit.

Installation of STP is under process. The Installation of STP will be done within 6 months

Note : PERMISSION TO INSTALL TUBE WELL WILL BE GRANTED ON MERITS OF THE REQUEST AND DECISION OF THE AUTHORITIES WILL BE FINAL AND BINDING

APPLICANTS ARE REQUIRED TO ATTACH THE FOLLOWING.

(i) RECEIPT OF RS. 500/- IN CASH / DD/ PAY ORDER DRAWN IN FAVOUR OF DELHI JAL BOARD.

(ii) OTHER ENCLOSURE, IF ANY Details given in covering letter.

UNDERTAKING

A. It is certified that particulars / information provided above are true. I fully understand that at any stage if the information provided by me is found incorrect, the request / permission for boring/ re-boring of tube well will deemed to be rejected.

B. I agree to install a water meter and will maintain monthly extraction record of water. I further allow regular ground water extraction readings to be taken by the Govt. appointed authority.

List of Encl :

Signature of the Applicant
(With Date)

FORM SL. No.

FOR OFFICE USE ONLY

Received application No. _____ From _____

List of enclosures :

1. Receipt of Rs. 500/- in cash / DD/ Pay Order drawn in favour of Delhi Jal Board.
2. Other enclosure, if any Details given in covering letter.

Signature with Date & Seal

A/c Payee's Only



वित्तीय इन्द्रप्रस्था एस्टेट - ११०००२
DELHI INDRAPRASTHA ESTATE - 110002 (19017)
19017049800 119017101927

यह लिखित जारी करने की तारीख से तीन महीने तक वैध है।
Valid for three months only from the date of instrument

CB 17082023

DELHI JAL BOARD

मांगने पर On Demand Pay

को या उनके आदेश पर Or Order प्राप्त मूल्य के लिए

FIVE HUNDRED ONLY

रुपये Rupees

* अदा करें For Value Received

₹ ***500.00

Purchaser Name: RAKESH KUMAR

कृते केनरा बैंक For Canara Bank

केनरा बैंक Canara Bank

*****NOT OVER Rs.500.00

प्राधिकृत हस्ताक्षर वर्ता
AUTH. SIGNATORY

नाम पदनाम
NAME DESIGNATION

ह.अ.स.
S.P. No.

प्राधिकृत हस्ताक्षर वर्ता
AUTH. SIGNATORY

नाम पदनाम
NAME DESIGNATION

ह.अ.स.
S.P. No.

NEW DELHI ACCOUNTS
21CTDMH
DRAWEE BRANCH, D.P. CODE

Rosy
ROSY WALIA
SP No. 24664

*
एक लाख और उससे अधिक प्रोमांड ड्राफ्ट के लिए दो प्राधिकृत हस्ताक्षरकर्ता की हस्ताक्षर चाहिए।
Demand Drafts of ₹ 1 Lakh and above require signature of two authorised signatories.
Please sign above

⑈ 101927⑈ 000015000⑈ 119017⑈ 16

321

M/s Delhi District Cricket Association
 Arun Jaitley Stadium, Ferozeshah Kotla Stad
 Delhi - 2

Water Requirement:

Sr. no.	Description	User / No. of units	Daily Water requirement (Lit per Day)	Water requirement (m ³)	Yearly requirement @320 days (m ³)
a	STAFF No. of nonresident staff (Canteen with Bathroom Facility)	120	45	5.4	1728
b	Visitors on mega event day (30 days)	35641	L.S.	35	1050
c	Makeup water for firefighting tank (Evaporation Losses, Filter Backwash, Surface Skimming & Suction Sweeping) @ 3 % of the water in Pool	150 m ³	3%	4.5	1440
d	Water requirement for cricket ground / horticulture	14127m ²	@6Litre/ m ²	85	27200
1	Total Domestic water requirement (a+b)			40.4	2778
2	Evaporation losses (c)			4.5	1440
3	Water requirement for landscaping / horticulture (d)			85	27200
4	Total Water requirement for 320 days (1+2+3)				31418
5	Average Daily requirement				98.18 Say 98

10. Are there any other T/wells in the establishment?

(i) Working 4 Nos. (ii) Abandoned - Nos. (iii) Others Nil
(Pl Specify)

11. Give details of each existing T/well in following format and attach as enclosures (including T/well for horticulture) :-

	T/W No 1	T/W-2	T/W-3	T/W-4
Location	East Gate	Gate No 1	Hill 'A'	East Gate
Purpose/Year of construction	2003	2005	2006	2005
Depth of drilling (In meters)	50	50	50	40
Diameter (mm)	154	154	154	154
Depth of ground water level (In meters)	5.74	5.18	6.12	5.12
Discharge (litres / hr)	10	10	10	10
Operational hours/day	3	5	2	Not operational
Operational days/year	275	275	275	275
Mode of lift and Horse Power of pump	Submersible Pump T.S.	7.5	7.5	5
Whether permission granted/registered with CGWA, if so details thereof	No.	No.	No.	No.

12. No. of existing T/Wells in the radius of 300m of the proposed location along with distance from the nearest existing bore. Nil Nos.
All the wells in stadium only.

13. Are the existing bore wells registered: Yes or No ✓
(If yes, please attach photocopy of the registration certificate.)

14. Have you applied earlier for sanction of a bore well. (Applied Now) Yes or No ✓
(If yes, please give details thereof with status.)

15. Whether rain water harvesting system has been provided: Yes or No ✓

(a) If yes, mention recharge potential and details of structure

17 RWH Structures with RWH Potential of 484 m³/hr.
3m dia - circular with 6" recharge well of depth 10m

(b) Commissioned / functional Functional. Yes or No

(c) If no, mention proposed RWH plan and the time limit. All the structures

are maintained properly and are in working condition. Yearly runoff to be harvested is 18962 m³/hr. Calculated as per CGWA guidelines



DELHI & DISTRICT CRICKET ASSOCIATION

(AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA)

FEROZSHAH KOTLA GROUND, NEW DELHI - 110 002

Ph: 23319323, 23312721, 23752667, Fax: 91-11-23722097

CIN: U02411DL1909NPL000407

Website: www.dca.co

F.No.DJB/NOC/GW-01

Dt: - 18-08-2023

To,

The Executive Engineer
Delhi Jal Board.
Lajpat Nagar, New Delhi.

Subject: - Application for approval of withdrawal of Ground Water 98 KLD from Existing four (4) Tube bells in the DDCA (Arun Jaitley Stadium, Ferozshah Kotla Ground) Delhi.

Dear Sir,

DDCA is running the Arun Jaitley Stadium at Ferozshah Kotla Ground Delhi-2. For day to day requirement 98 KLD Ground Water is being abstracted from the existing four tube bells, it is hereby requested to accord approval of withdrawal of Ground Water 98 KLD from Existing four (4) Tube bells in the DDCA for smooth functioning of the stadium.

EE(M)-41

Diary No...266-1f...

Date...19/08/23.....

o/c

R. R. Singh

GM/ Interim CEO, DDCA

Enclosures: -

1. Application form duly filled in.
2. Demand Draft of Rs. 500/- (D.D. No. 101927 Dt. 17-08-2023) in favor of DJB.
3. Certificate of non-availability of water from DJB.
4. Letter of Authorization in the name of Sh. R. R. Singh, GM.
5. Land Lease Deed Papers.
6. Site Plan.
7. Calculation of Water Requirement.
8. Computation of RWH Structures Yearly & Hourly potential with Design.
9. Approval of Completion of Plan by MCD.



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DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (M)-41
ENGINEERS BHAWAN, ANDREWS GANJ,
NEW DELHI 110049

NO: DJB/EE(M)-41/2023/ 255

Date: 08/08/2023

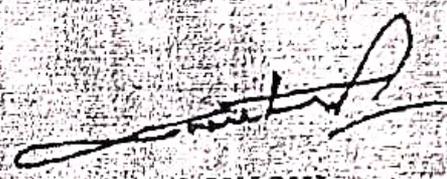
D.D.C.A (Arun Jaitley Stadium),
Firozshah Kotla Grounds,
New Delhi-110002.

Subject :- Non-availability of 200 KLD water for the purpose of irrigation, maintenance of toilets and kitchens etc.

R/Sir

In reference to your application dated 01.08.2023 on the subject cited above and in this connection it is been submitted that Delhi Jal Board cannot provide the required quantity of water supply for the above said purposes. Therefore, you may arrange from approved sources after taking permission from the concerned.

Encl : As above.


(SAWANT SINGH)
EXECUTIVE ENGINEER (M)-41



DELHI & DISTRICT CRICKET ASSOCIATION

(AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA)

FEROZSHAH KOTLA GROUNDS, NEW DELHI - 110 002
 Ph - 23319323, 23312721, 23752667, Fax - 91-11-23722097
 CIN - U92411DL1909NPL000407
 Website - www.ddca.in

F.No.DJB/NOC/GW-01

Dt: - 18-08-2023

To,

The Executive Engineer
 Delhi Jal Board.
 Lajpat Nagar, New Delhi.

Subject: - Application for approval of withdrawal of Ground Water 98 KLD from Existing four (4) Tube bells in the DDCA (Arun Jaitley Stadium, Ferozshah Kotla Ground) Delhi.

Dear Sir,

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EE(M)-41

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o/c

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Enclosures: -

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7. Calculation of Water Requirement.
8. Computation of RWH Structures Yearly & Hourly potential with Design.
9. Approval of Completion of Plan by MCD.

BY NO. & DATE	
G-2 No (for Rs. 500)	

FORM SL. No.

FORM FEE RS. 500/-

**DELHI JAL BOARD
GOVT. OF NCT OF DELHI**

APPLICATION FORM FOR SEEKING PERMISSION FOR GROUND WATER EXTRACTION

1. Name of the applicant Rakesh Ranjan Singh, G.M.
Owner / Tenant / Occupier / Others (Please Specify) GM in DDCA, Delhi
2. Address of the applicant Delhi & District Cricket Association
Arun Jaitley stadium, Ferozeshah Kotla Stadium
Delhi - 2
- Ph No 9868547155 Fax - E-mail ID (ii) rakesh.singh.ddca@gmail.com
8368465441 (i) ddca@ddca.co
3. Type of establishment (Tick Mark):
Residential / Commercial / Office / Hospital / Educational Institution / Industrial / Others
(Please Specify) Cricket Stadium
4. Ownership status of land where T/well is proposed In the name of DDCA, Delhi
5. No of beneficiaries (In terms of No. of persons) As per sheet attached
6. Quantity of water required (give details in Kilo Ltr). As per sheet attached
7. Present quantity of available water and sources of water supply :
(i) DJB pipe supply 3 to 5 KL (ii) Water tanker - NIL
(ii) Own T/Well _____ KL. (iv) Others - NIL
8. Purpose for extraction of ground water with detail of requirement :
(i) Drinking (ii) Domestic (iii) Commercial
(iv) Industrial (v) Others (Please specify) Cricket Ground & associated parts etc.
9. Ground water quality in and around the area. Is it potable or hard? Hard

Contd.

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Email

Central Ground Water Authority

Re: compliance of Hon'ble NGT order dated 15.04.2021 in Haider Ali Vs UOI & Ors (OA no. 94/2021) wrt construction/ installation of appropriate mechanism for artificial recharge of groundwater/ rainwater in stadiums, cricket grounds etc.

From : hca@haryanacricket.com

Sat, Sep 09, 2023 07:14 PM

Subject : Re: compliance of Hon'ble NGT order dated 15.04.2021 in Haider Ali Vs UOI & Ors (OA no. 94/2021) wrt construction/ installation of appropriate mechanism for artificial recharge of groundwater/ rainwater in stadiums, cricket grounds etc.

To : Central Ground Water Authority <cgwa@nic.in>

Sh. A.K. Agarwal Ji,
Chairman, CGWA

Dear Sir,

This is in reference to your communications dated 02.08.2023 and 31.08.2023.

Vide the letter dated 02.08.2023, written to all the State Associations, you had advised us to explore the feasibility of use of STP treated water for maintenance of cricket ground and accordingly install an STP within 3 months and also to obtain No Objection Certificate from the State Ground Water Authority at the earliest.

In this regard, we wish to inform you sir that we had applied to the State Ground Water Authority for the No Objection Certificate for ground water extraction even prior to the meeting held on 17.07.23 (referred to in your communication) and we await the outcome of our application.

Further, we are in talks with experts to explore the feasibility of the use of STP treated water for maintenance of cricket ground on the basis of the decision of the NGT and the study to which the NGT had referred in the order of the NGT. Additionally, we are also exploring the feasibility of installing an STP plant at our ground, the Chaudhary Bansi Lal Cricket Stadium at Lahli, Rohtak (water table at around 1m) since the usage of the venue is very different to other grounds which do host International games and also host IPL matches since we host none of them and the footfall is very less and accordingly the sewage generated is very less too. This fact was also brought up in the meeting dated 17.07.23. We had also stated in that meeting that an STP is planned for our new proposed stadium since that would also host international games.

We assure you that we are dealing with the issue with the gravitas it deserves and that we shall keep you updated of our actions in this regard.

Kind regards,

Anuj Sharma
General Manager (Admin and Operations)
Haryana Cricket Association

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On Mon, Sep 4, 2023 at 3:55 PM Central Ground Water Authority <cgwa@nic.in> wrote:

Sir,

PFA the letter on the above mentioned subject. This is for information and further necessary action.

Regards,

O/o सदस्य सचिव Member Secretary,

केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in



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Haryana Cricket Association

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Email

Central Ground Water Authority

Fwd: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

From : office@hpca.cricket

Sat, Nov 25, 2023 05:39 PM

Subject : Fwd: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

✉ Haider Ali Cricket Stadium

📎 6 attachments

To : Central Ground Water Authority <cgwa@nic.in>

Cc : president@hpca.cricket, secretary@hpca.cricket, treasurer@hpca.cricket, gadmin@hpca.cricket

Dear Sir/Madam,

With reference to your trail mail, kindly find attached herewith the letter of Sh. Avnish Parmar, Hony. Secretary HPCA with regards to the subject cited above.

With warm regards,



Himachal Pradesh Cricket Association

CIN: U92411HP2005NPL031707

Ph:- 01892-229539

Fax:- 01892-223539

E-Mail:- office@hpca.cricket

----- Forwarded message -----

From: Avnish Parmar <secretary@hpca.cricket>

Date: Sat, 25 Nov 2023 at 17:15

Subject: Fwd: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

To: Office Office <office@hpca.cricket>

----- Forwarded message -----

From: Central Ground Water Authority <cgwa@nic.in>

Date: Thu, 2 Nov 2023 at 16:05

Subject: Re: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union



25th Nov. 2023

CIN : U92411HP2005NPL031707

To

The Chairman,

Central Ground Water authority, Ministry of Jal Shakti,

18/11, Jamnagar House, Man Singh Road, New Delhi-110011.

Sub: Rain Water Harvesting and Installation of Collection Tanks at HPCA Cricket Stadium Dharamshala, Himachal Pradesh.

Dear Sir,

This is in continuation of the earlier correspondence we had with the Central Ground Water Authority dated 6th Sep. 2023 in regard to the compliance to Hon'ble NGT order dated 15-04-2021 in Haider Ali v/s UOI and others (OA no. 94/2021) with respect to the installation of Rain Water Harvesting system at Himachal Pradesh Cricket Association Cricket Stadium at Dharamshala in Distt. Kangra of Himachal Pradesh, we would like to pray further as below:

- That we have installed the Rain Water Harvesting Tanks having capacity of 2,10,000 Lts in addition to the existing tanks having capacity of 1,50,000 Lts. Hence the total capacity of the Rain Water Harvesting Tanks will be 3,60,000 Lts. Against the total required capacity of 2,40,250 Lts. Photos of the installed Rain Water Collection tanks are attached herewith for your reference. The activation, automation and connectivity work of the tanks is in progress and same will be completed within 15 days.
- Also as documents submitted earlier for the permission to regularize the existing Bore Wells is under consideration with the authorities.

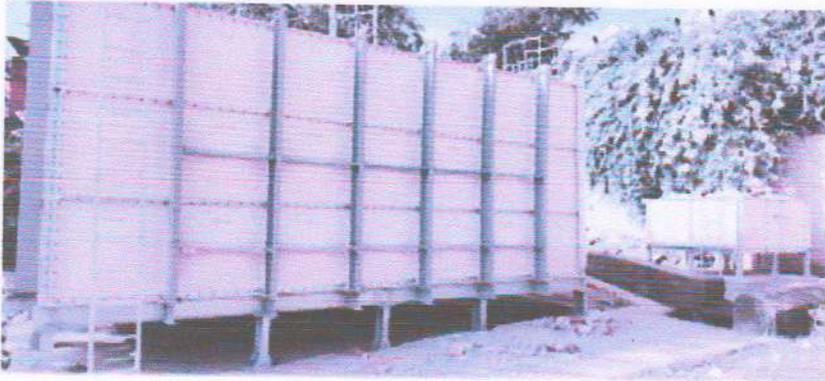
Photos of the Rain Water Collection Tanks Installed



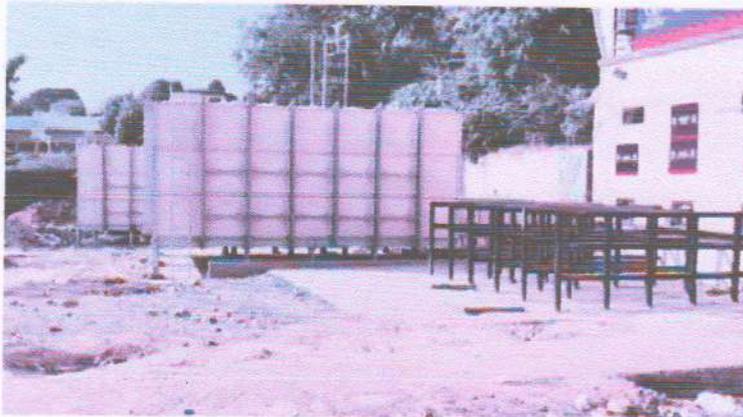
HIMACHAL PRADESH CRICKET ASSOCIATION

AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA

CIN : U92411HP2005NPL031707



Tank No. 01- Having Capacity of 1,05,000 Lts.



Tank No. 2- Having Capacity of 1,05,000 Lts.

Hence we humbly request your good self to allow us to have another 15 days time for the activation of the above tanks.

Thanking you.
Yours sincerely,

For Himachal Pradesh Cricket Association

Avnish Parmar- Secretary





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HIMACHAL PRADESH CRICKET ASSOCIATION

AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA

CIN : U92411HP2005NPL031707

To Chairman,
CGWA, Ministry of Jal Shakti
18/11, Jamnagar House,
Mansingh Road,
New Delhi-110011

Date: 6th September, 2023

Sub: Action Take Report

Dear Sir,

This is in reference to your letters dated 2nd August 2023, and 31st August 2023 to Himachal Pradesh Cricket Association (HPCA) and Minutes of the Meeting held on 17th July 2023 under the chairmanship of Secretary, DoWR, RD & GR, Ministry of Jal Shakti in regards to the Compliance of Hon'ble NGT Order in Matter - OA No. 94/2021 and MA 18/2023 (Haider Ali vs UOI & Ors).

Please find attached the Action Taken Report by HPCA in regards to the construction of Rain Water Harvesting Systems/Feasibility of establishment of Sewage Treatment Plant and Obtaining NOC from Ground Water Extraction from Ground Water Authorities.

Thanks and Regards

For Himachal Pradesh Cricket Association

(Avnish Parmar)
Secretary, HPCA





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HIMACHAL PRADESH**CRICKET ASSOCIATION**

AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA

CIN : U92411HP2005NPL031707

Action Taken Report

S.No	Item No.	Action Point for HPCA	Action Taken
1	All cricket associations/ owner/ management of the stadiums, who have not installed Rain Water Harvesting System (RWH) so far, must install RWH within three months and initiate concrete steps to implement the direction of NGT so as to become less dependent on fresh water. They can engage consultants for feasibility study and seek guidance from CGWB in this regard.	<ul style="list-style-type: none">Engagement of Consultant for Feasibility Study of RWH System.Installation of RWH Systems	<ul style="list-style-type: none">Consultant (Retd. Chief Engineer, Kangra District) was engaged to conduct the feasibility of the Rain Water Harvesting System. Considering the present usage and availability of rainwater, Storage Tanks of 2 Lac Ltrs. with further de-silting tank and filter unit was recommended. (Annexure-1)Set Up of Foundation has been done and tanks have been Procured. Expected date of Installation- 20th September 2023.
2	All stadium authorities may engage consultants to ensure use of treated water. The concerned Stadium authorities may approach local authorities/Municipal Corporations and explore the possibilities for supply of treated water for maintenance of cricket grounds. Feasibility of installing Sewage Treatment Plant (STP) may be studied by engaging consultants. Concerned Cricket Association shall provide the timeline for installation of Treated Water Facility/ STP.	<ul style="list-style-type: none">Engagement of Consultant for Feasibility Study of Installing Sewage Treatment Plant (STP)	<ul style="list-style-type: none">Consultant was engaged for taking up feasibility Study of setting up of Sewage Treatment Plant.Considering the present discharge, No of Matches held in a year, Operational Challenges (Survival of Bio Bacterial/MLSS issues), set up of STP is not recommended by the Consultant. (Report from Consultant attached as Annexure-2)
3	Stadium authorities may approach ground water authorities regulating and controlling ground water in their respective States for obtaining No Objection Certificate (NOC) for ground water abstraction. In case of non-compliance, necessary action/penal action as deemed appropriate as per extant rules/guidelines shall be taken by the concerned authorities. CGWA/SGWA shall provide support to all cricket associations and owner of the stadiums for obtaining No Objection Certificate for extraction of ground water.	<ul style="list-style-type: none">To Obtain NOC for Ground Water Extraction	<ul style="list-style-type: none">Due procedure with JSV, Division Dharamshala has been Initiated on 30th August 2023. An On-Site Survey has been conducted by the officials.The application is under Process. (Attached herewith as Annexure-3)

For Himachal Pradesh Cricket Association

(Avnish Parmar)

Secretary, HPCA



No.AKG/PF/HPCA/2023-1

dated 15/07/2023

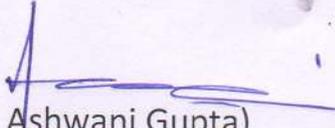
To

Himachal Pradesh Cricket Association
Dharamshala

Subject: - C/O Roof top rain water harvesting structure for Cricket Stadium

With reference to discussions held with Sh. Kuldeep Thakur on above subject, Kindly find enclosed the report for construction of roof top rain water harvesting structure for taking further necessary action please.

DA: As above


(Er. Ashwani Gupta)
Chief Engineer, (Retd.)
Kailash colony, Tapovan Road
Sidhbari (Tehsil D/Shala)
District Kangra (HP)
PIN 176057

PROPOSED RAIN WATER HARVESTING STRUCTURE FOR CRICKET STADIUM
DHARAMSHALA

Cricket stadium under the management of Himachal Pradesh Cricket Association Dharamshala (HPCA) is situated in beautiful surroundings of Dhauladhar valley in Kangra District of Himachal Pradesh. The town of Dharamshala is best known internationally as the home of the Dalai Lama of Tibet. Situated at altitude of 1457 meters above MSL It is one of the highest and most beautiful sports ground in the world. The ground is situated at latitude of 32.1976 degree north and longitude of 76.3258 degree east. The stadium has a seating capacity of about 23000 spectators.

The main existing features of the stadium are as under: -

- | | |
|---|---------------|
| 1) Main ground area :- | 16802 sq. Mts |
| 2) Practice area -1 | 1635 sq. Mts |
| 3) Practice area-2 | 580 sq. mts |
| 4) Stadium sitting area-- | 11572 sq mts |
| 5) Roof area of stadium- | 5565 sq mts |
| 6) There is also a Gym and training area for players. | |

Presently the water supply is met from two energized hand pumps installed in the complex. There are two tanks of following capacity.

- | | |
|-----------------------------------|------------|
| 1) Main irrigation (Ground) tank. | 100000 Lts |
| 2) Stand water storage tank- | 50000 ltrs |

Water requirement:-

Water requirement for existing infrastructure is as under: -

- 1) Requirement of water per day for ground- 8000 ltrs per day of irrigation
- 2) Requirement for staff @45 ltrs per day (50)- 2250 ltrs
- 3) Stadium for 23000 capacity @ 10 ltrs per day- 230000 ltrs (Required only during matches which are 3 to 4 per year)

Total requirement-	240250 ltrs
--------------------	-------------



Say

250000 ltrs per day.

Existing system of collection of water: -

There is a collection drain called MOTE in around the ground. This drain collects water from stadium stand area of about 11572 sq mts. (Seating capacity 23000 spectators). The water from sloping roofs in the stadium is also collected through gutters and down pipes. Presently the water is collected and disposed of in a natural drain.

Need for Rain water harvesting structure

The rainwater harvesting structure is required to provide water to the existing infrastructure throughout the year and also to augment the discharge of energized the hand pump by recharging the same. Also the directions have been issued by National Green Tribunal (OA No. 94/2021 and MA 18/2023 (Haider Ali vs UoI and others) it is proposed to provide roof top rain water harvesting structure in the stadium for daily use.

Water availability from rain water

The average total rainfall in the area is about 2000 mm for the whole year and almost 80% of it occurs in the period June to August/September. Thus the average dependable rainfall can be considered as 1500 mm (considering 75% of the rainfall as dependable).

The available water from roof top is taken as 70% of the annual dependable rain fall. The average collection from stands is taken as 50% of the annual dependable rain fall.

Thus the total rain water available water is calculated as under: -

a) From roof top

$$5565 \times 1.5 \times 0.7 = 5843 \text{ cum}$$

Say 5843000 ltrs

b) From Stadium stand area

$$11572 \times 1.5 \times .5 = 8679 \text{ cum}$$

Say 8679000 ltrs

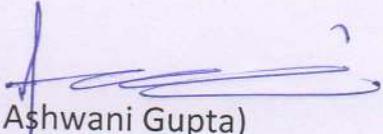
From above it is clear that available rain water is much more than the annual average requirement of the stadium.

Recommendations

The proposed rain water harvesting structure shall serve following purposes: -

- 1) It shall be used directly during water scarce period by construction of sump well and collecting the roof top rain water through filter media.
- 2) It shall also be used for recharge of existing energized hand pumps by providing filter media around the wells.
- 3) It shall also be used for gardening etc.
- 4) The peak requirement of water is about 250000 ltrs only and the existing storage capacity is about 150000 lac ltrs therefore capacity of rain water harvesting structure tank could be 100000 ltrs. However keeping in view the vagaries of weather and also the fact that the matches shall be held in lean (water scarce) period only, it is recommended that an additional storage tank of 100000 ltrs capacity should be provided for use in extreme exigencies including firefighting.
- 5) The HPCA shall construct /Install storage tank(s) of total capacity as 200000 (Two Lac) ltrs in the area available between main road and the boundary wall of stadium.
- 6) The rain water shall be collected from existing collection drain called Mote and the existing pipe line leading to natural drain.
- 7) A de-silting tank of suitable capacity followed by a filter unit shall be provided at a suitable place to ensure that only the filtered water enters the proposed storage tanks through gravity.
- 8) The water from these storage tanks shall be lifted to existing tanks by providing suitable pumps for further distribution as per requirement.
- 9) It is recommended that a suitable trench of about 1.5 meters in diameter and 1.2 meters in depth may be provided around the exiting

hand pumps and same be filled with filter material and rain water may be pumped into it at suitable intervals to recharge these hand pumps.


(Er. Ashwani Gupta)

Chief Engineer (Retd.)

Kailash colony, Tapovan Road

Sidhbari (Tehsil D/Shala)

District Kangra (HP)

PIN 176057



Corporate Office :

Plot No. 22/2, Makhan Majra,
Chandigarh 160101
Ph No. : 09878479361
E-mail : evergreenionenviro@gmail.com
chd@evergreenion.com
Web. : www.evergreenionenviro.com
ISO 14001:2004 ISO 9001:2008

Branch Office : Delhi

To
Himchal Pradesh cricket Association,
HPCA Cricket Stadium Dharamshala, PO Dharamshala,
Distt. Kangra, Himachal Pradesh- 176215.

2nd Sep. 2023.

Sub: Regarding the Setting Up of Sewage Treatment Plant at your premises

Dear Sir,

We have gone through all the details submitted by you in your email dated 31st August 2023 regarding the setting up of a Sewage Treatment Plant at your Stadium. As per the details submitted of occupancy, no. of seats as well as the number of matches per year on approximation basis. Also the no. of employees working at the stadium during daytime were also detailed by you.

We would like to bring the following points to your kind consideration and knowledge:

- The capacity of the Stadium is 20500 Persons during the match days which are restricted to maximum 7-8 matches/ days in a year.
- The no. of employees working during daytime are 45 and night duty only 2-3 guards are there.
- As per the norms, the water discharge per person during match days will be 15 Lts/ person comprising to 307500 Lts. And the Stadium Official staff water discharge will be 45X15 Lts= 675 Lts. Per day. The total discharge is 308175 Litres per day but the major part of the discharge of approximate 308 KL is only for 8 days and for rest of the year it is only 675 Lts. / day.
- The Sewage Treatment Plant Design shall be 308 KL based on SBR or MBBR Technology with Ultra Filtration of the Treated Water which can be re circulated in the Cricket Ground but main problem of the Sewage Treatment Plant which require at least 40% of the waste water discharge for its functioning which is available for 7-8 days in a year and rest of the days the waste water is only approximate 675 Lts. / day. The Bio Bacteria cannot survive under these conditions and we will have to face MLSS issues.

Hence finally we are of the opinion that we should not set up the Sewage Treatment Plant as per the prevailing conditions and the discharge of the Waste Water be regulated as exists to the main Municipal Corporation Line.

For Evergreen ion Enviro



Rakesh Thakur
Chief Executive Officer



Single Window Clearance System

Directorate of Industries(DOI)
Govt. of Himachal Pradesh

Annexure - 3

341

Applicant Detail

IUID	25595867	Applicant Name	HPCA DHARASHALA	Father/Husband Name	S/O HPCA
Permanent Address	HPCA DHARASHALA TEHSIL DHARASHALA DISTT KANGRA HP 176215	Corresponding Address	HPCA DHARASHALA TEHSIL DHARASHALA DISTT KANGRA HP	Firm Type	company/firm

When and where company incorporated/ registered

Place of incorporation/registration	CHANDIGARH	Year of incorporation	2005	Registration No.	U92411HP2005NPL03 1707
Place of registration of the firm/ co-operative society	REGISTRAR OF COMPANY CHANDIGARH	Names of the Director/ Partners/ Governing body members/ Trustees	SH ARUN SINGH DHUMAL AND SH SANJAY SHARMA	Address of the Director/ Partners/ Governing body members/ Trustees	HPCA

Details of Ground Water Source

Hadbast Number	363/6	Khata No	473	Khatauni No	691
Khasra No	3641 3547 3335	District	Kangra	Tehsil	DHARASHALA
IPH Division	JSV Division Dharamshala	IPH Sub Division	IPH Sub-Division D/Shala	Village	DHARASHALA
Name of Estate	DHARASHALA	Whether the source is located in an area declared as notified under section 5, if so, give details	YES		

Source Details

Source of Water	perennial	Quality of ground water	GOOD	Quantum of water availability	250000
Source Area	urban	Name of the Gram Panchyat / Municipality	DHARASHALA	Nature of existing use of source	
Whether the source is under the private ownership, if so, details of the ownership	Firm				

Purpose of sinking well /augmentation of ground water source

Purpose for which water is proposed to be extracted or used		Details of prospective users	HPCA	Quantum of water proposed to be extracted	250000
In case of mismatch between quantum of availability of water and its use, the details of availability of balance water to the beneficiaries		Firm is registered with Department of Industries	no		

Details of the Works to be executed /maintained

Details of works	CRICKET STADIUM	Approximate cost/expenditure to be incurred	15-20 CRORE APROX	Whether the works are to be executed / maintained individually or collectively on cooperative or/on community basis	
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Directorate of Industries(DOI)
Govt. of Himachal Pradesh

Where works are to be executed/ maintained collectively, supply the details of the participants and their shares	HPCA	Where the source or the land over which source is located is not under the ownership of the applicant, the mode of acquisition of such source / land	HPCA	Whether the consent of other existing competitive users of the source has been obtained, if so, give details
Purpose for which water is proposed to be extracted or used	Commercial	Date of commencement of the work	2023-08-30	Date by which the work is to be completed
Waste water management arrangements	YES	Any other information which may be considered relevant or the applicant wishes to be included in the permit to be granted	ALREADY EXISTED	

Comments

Sr.No.	Role	User	Comments	Date Time
1			Investor has submitted the application to the department	Wednesday, 30/08/2023 15:00

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Single Window Clearance System

Govt. of Himachal Pradesh

Dear M/s HPCA DHARASMHALA,

Thank you for submitting Application on Single Window Clearance System.

Your transaction details for Application #52554 is as below:

Transaction ID	Client Ref. No.	Amount	Date & Time
2277902	408930	10000	2023-08-30 15:00:13

Regards,
Single Window Clearance System Team



Contact Us



Feedback & Query

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 30.08.23
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Directorate of Industries(DOI)
Govt. of Himachal Pradesh

Applicant Detail

JID	80721380	Applicant Name	HPCA DHARAMSHALA	Father/Husband Name	S/O HPCA
Permanent Address	HPCA DHARSMHALA TEHSIL DHARMSAHALA DISTT KANGRA HP	Corresponding Address	HPCA DHARSMHALA TEHSIL DHARMSAHALA DISTT KANGRA HP	Firm Type	company/firm

When and where company incorporated/ registered

Place of incorporation/registration	CHANDIGARH	Year of incorporation	2005	Registration No.	U92411HP2005NPL03 1707
Place of registration of the firm/ co-operative society	REGISTRAR OF COMPANY CHANDIGARH	Names of the Director/ Partners/ Governing body members/ Trustees	SH ARUN SINGH DHUMAL AND SH SANJAY SHARMA	Address of the Director/ Partners/ Governing body members/ Trustees	HPCA

Details of Ground Water Source

Plot Number	363/6	Khata No	473	Khatauni No	691
Plot No	3641 3547 3335	District	Kangra	Tehsil	KANGRA
IPH Division	JSV Division Dharamshala	IPH Sub Division	IPH Sub-Division D/Shala	Village	DHARAMSHALA
Name of Estate	Dharamshala	Whether the source is located in an area declared as notified under section 5, if so, give details	YES		

Source Details

Source of Water	perennial	Quality of ground water	GOOD	Quantum of water availability	100000
Source Area	urban	Name of the Gram Panchyat / Municipality	DHARAMSHALA	Nature of existing use of source	
Whether the source is under the private ownership, if so, details of the ownership	Firm				

Purpose of sinking well /augmentation of ground water source

Purpose for which well is proposed to be extracted or used	Details of prospective users	HPCA	Quantum of water proposed to be extracted	100000
Reason of mismatch between quantum of availability of water and its use, the details of availability of source water to the beneficiaries	Firm is registered with no Department of Industries			

Details of the Works to be executed /maintained

Details of works	CRICKET STADIUM	Approximate cost/expenditure to be incurred	15-20 CRORE APROX	Whether the works are NO to be executed / maintained individually or collectively on cooperative or/on community basis	NO
Where works are to be	HPCA	Where the source or	HPCA	Whether the consent	-

Single Window Clearance System

Directorate of Industries (DOI)
Govt. of Himachal Pradesh

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executed/ maintained collectively, supply the details of the participants and their shares		the land over which source is located is not under the ownership of the applicant, the mode of acquisition of such source / land	of other existing competitive users of the source has been obtained, if so, give details
Purpose for which the project is proposed to be extracted or used	Commercial	Date of commencement of the work	Date by which the work is to be completed
Waste water management arrangements	YES	Any other information which may be considered relevant or the applicant wishes to be included in the permit to be granted	ALREADY EXISTED

Comments

No.	Role	User	Comments	Date Time
			Investor has submitted the application to the department	Wednesday, 30/08/2023 15:07

346



Single Window Clearance System

Govt. of Himachal Pradesh

Dear M/s HPCA DHARAMSHALA,

Thank you for submitting Application on Single Window Clearance System.

Your transaction details for Application #52556 is as below:

Transaction ID	Client Ref. No.	Amount	Date & Time
2277905	590830	10000	2023-08-30 15:07:52

Regards,
Single Window Clearance System Team



Contact Us



Feedback & Query

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Govt. of Himachal Pradesh

Applicant Detail

UID	91745920	Applicant Name	HPCA DHARAMSHALA	Father/Husband Name	S/O HPCA
Permanent Address	HPCA DHARAMSHALA TEHSIL DHARAMSHALA DISTT KANGRA HP	Corresponding Address	HPCA DHARAMSHALA TEHSIL DHARAMSHALA DISTT KANGRA HP	Firm Type	company/firm

When and where company incorporated/ registered

Place of incorporation/registration	DHARAMSHALA	Year of incorporation	2005	Registration No.	U92411HP2005NPL03 1707
Place of registration of the firm/ co-operative society	REGISTRAR OF COMPANY CHANDIGARH	Names of the Director/ Partners/ Governing body members/ Trustees	SH ARUN SINGH DHUMAL AND SH SANJAY SHARMA	Address of the Director/ Partners/ Governing body members/ Trustees	HPCA

Details of Ground Water Source

Handbast Number	363/6	Khata No	473	Khatauni No	691
Khasra No	3641 3547 3335	District	Kangra	Tehsil	DHARAMSHALA
IPH Division	JSV Division Dharamshala	IPH Sub Division	IPH Sub-Division D/Shala	Village	DHARAMSHALA
Name of Estate	Dharamshala	Whether the source is located in an area declared as notified under section 5, if so, give details	YES		

Source Details

Source of Water	perennial	Quality of ground water	GOOD	Quantum of water availability	200000
Source Area	urban	Name of the Gram Panchyat / Municipality	DHARAMSHALA	Nature of existing use of source	
Whether the source is under the private ownership, if so, details of the ownership	Firm				

Purpose of sinking well /augmentation of ground water source

Purpose for which water is proposed to be extracted or used	Details of prospective users	HPCA	Quantum of water proposed to be extracted	200000
In case of mismatch between quantum of availability of water and its use, the details of availability of alternate water to the beneficiaries	Firm is registered with no Department of Industries			

Details of the Works to be executed /maintained

Details of works	CRICKET STADIUM	Approximate cost/expenditure to be incurred	15-20 CRORE APROX	Whether the works are to be executed / maintained individually or collectively on cooperative or/on community basis	-
Where works are to be	HPCA	Where the source or	HPCA	Whether the consent	-



Single Window Clearance System

Directorate of Industries(DOI)
Govt. of Himachal Pradesh

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executed/ maintained collectively, supply the details of the participants and their shares		the land over which source is located is not under the ownership of the applicant, the mode of acquisition of such source / land		of other existing competitive users of the source has been obtained, if so, give details
Purpose for which the project is proposed to be executed or used	Commercial	Date of commencement of the work	2023-08-30	Date by which the work is to be completed
Waste water management arrangements	YES	Any other information which may be considered relevant or the applicant wishes to be included in the permit to be granted	ALREADY EXISTED	

Comments

No.	Role	User	Comments	Date Time
			Investor has submitted the application to the department	Wednesday, 30/08/2023 15:12

349



Single Window Clearance System

Govt. of Himachal Pradesh

Dear M/s HPCA DHARAMSHALA,

Thank you for submitting Application on Single Window Clearance System.

Your transaction details for Application #52558 is as below:

Transaction ID	Client Ref. No.	Amount	Date & Time
2277906	693830	10000	2023-08-30 15:12:01

Regards,
Single Window Clearance System Team



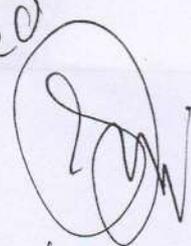
Contact Us



Feedback & Query

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Directorate of Industries (D.O.I)
Govt. of Himachal Pradesh

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Applicant Detail

IUID	44879837	Applicant Name	HPCA DHARAMSHALA	Father/Husband Name	S/O HPCA
Permanent Address	HPCA DHARAMSHALA DISTT KANGRA HP	Corresponding Address	HPCA DHARAMSHALA TEHSIL DHARAMSHALA DISTT KANGRA PIN 176215	Firm Type	company/firm

When and where company incorporated/ registered

Place of incorporation/registration	DHARAMSHALA	Year of incorporation	2005	Registration No.	U92411HP2005NPL03 1707
Place of registration of the firm/ co-operative society	REGISTRAR OF COMPANY CHANDIGARH	Names of the Director/ Partners/ Governing body members/ Trustees	SH ARUN SINGH DHUMAL AND SH SANJAY SHARMA	Address of the Director/ Partners/ Governing body members/ Trustees	HPCA DHARAMSHALA DISTT KANGRA HP 176215

Details of Ground Water Source

Hadbast Number	363/6	Khata No	473	Khatauni No	691
Khasra No	3641 3547 3335	District	Kangra	Tehsil	Dharmashala
IPH Division	JSV Division Dharamshala	IPH Sub Division	IPH Sub-Division D/Shala	Village	DHARAMSHALA
Name of Estate	Dharamhala	Whether the source is located in an area declared as notified under section 5, if so, give details	YES		

Source Details

Source of Water	perennial	Quality of ground water	OK	Quantum of water availability	250000
Source Area	urban	Name of the Gram Panchyat / Municipality	DHARAMSHALA	Nature of existing use of source	
Whether the source is under the private ownership, if so, details of the ownership	Firm				

Purpose of sinking well /augmentation of ground water source

Purpose for which water is proposed to be extracted or used		Details of prospective users	HPCA	Quantum of water proposed to be extracted	250000
In case of mismatch between quantum of availability of water and its use, the details of availability of balance water to the beneficiaries	-	Firm is registered with Department of Industries	yes		

Details of the Works to be executed /maintained

Details of works	CRICKET STADIUM	Approximate cost/expenditure to be incurred	15-20 CRORE APROX	Whether the works are - to be executed / maintained individually or collectively on cooperative or/on community basis	
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Single Window Clearance System

Directorate of Industries(DOI)
Govt. of Himachal Pradesh

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Where works are to be executed/ maintained collectively, supply the details of the participants and their shares	HPCA	Where the source or the land over which source is located is not under the ownership of the applicant, the mode of acquisition of such source / land	HPCA	Whether the consent of other existing competitive users of the source has been obtained, if so, give details
Purpose for which water is proposed to be extracted or used	Commercial	Date of commencement of the work	2023-08-17	Date by which the work is to be completed
Waste water management arrangements	YES	Any other information which may be considered relevant or the applicant wishes to be included in the permit to be granted		

Comments

Sr.No.	Role	User	Comments	Date Time
1			Investor has submitted the application to the department	Tuesday, 29/08/2023 15:18



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THE HYDERABAD CRICKET ASSOCIATION

(Affiliated to the Board of Control for Cricket in India)

No. HCA/CGWR/1/2023

Date: 06.11.2023

To
 Member Secretary
 Central Ground Water Authority
 Government of India
 Ministry of Jalshakti
 Department of Water Resources – RD & GR
 18/11/ Jamnagar House
 Mansingh Road, New Delhi – 110 011.

Sir,

Sub: Construction/Installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadium – reg.

* * *

The following are the observations made by State Ground Water Department Officials along with HCA Officials.

1. The Cricket Stadium is constructed in an area of Ac.23-17gts.
2. The Stadium has 50mm dia water supply connection and sewer connection from HMWSSB, bearing CAN No. 613140366 in the category of Industries – Bulk Connection.
3. The monthly consumption of water is about 40KL per month i.e., 1.33KL per day.
4. About 30 persons are working in the stadium that too only in general shift. The consumption of water per person is 45 litres.
5. There is no canteen facility in the stadium premises.
6. Nobody stays in the stadium during nights.
7. The Cricket Matches are conducted **about 10 to 15 days in a year.**
8. The capacity of stadium is about 36000 persons only when India is playing and remaining other teams are playing only 20% of the above-mentioned capacity.
9. All the toilet blocks are connected to HMWSSB Sewerage System.
10. All 30 persons who are day – scholars consume only 1300 litres of water mostly for handwash and urinals. Treatment of waste water generated in STP is not feasible as the process bacteria cannot survive without domestic waste water generated from colonies.
11. During those 10-15 days in a year when matches are conducted HCA Management is hiring Airtch Machine from HMWSSB.



353 THE HYDERABAD CRICKET ASSOCIATION

(Affiliated to the Board of Control for Cricket in India)

WATER REQUIRED FOR MAINTAINING LAWNS AND GARDENS:

The following are the observations:

- The Cricket Ground diameter comes out to 160 yards (135M) and the area is about 14000 Sqm or Ac.3.45.
- The moat is constructed along the periphery of the ground to collect rain water and further there is underground network of perforated pipeline (herring bone drainage system) to collect the rain water and excess water used for maintaining the grass.
- The rain water and excess water used for maintaining the grass is discharged slowly to sand filter bed through moat. After filtering the water is stored in underground sump of capacity 600 cubic meter. The water is used for all plantations and lawns. The quantity of rain water in a year 10500 Cubic Metre i.e., 10.5ML. The annual average rain fall for Hyderabad is 750 mm.
- The quantity of rain water is more than water required for lawns maintenance.
- The capacity of the **sump is 600 cubic meter**. Hence, in summer we are drawing ground water to balance the demand and supply.
- Further, part of water used to maintain grass in cricket ground comes back to filter bed and sump through perforated pipeline.
- Out of five (5) borewells, there are two borewells with meters fixed and they are drawing about 20/30 days to balance the supply and demand which is not considerable and remaining three (3) borewells are not yet used since construction of stadium. **NOC's have been obtained from the State Ground Water Authority (copy enclosed for ready reference) for all 5 borewells.**
- We are planning to **construction 2 nos. rain water harvesting pits** (which are already existing) in our stadium, but your good officers were in view that not as per CGWB guidelines, hence it is requested to kindly give us scientific and technical support for the same.
- Further, will it is brought to your kind notice that **STPs are not required** in this present water usage scenario.

for the Hyderabad Cricket Association

Suneel Bose Kante
Chief Executive Officer



354 KERALA CRICKET ASSOCIATION

(MEMBER, BOARD OF CONTROL FOR CRICKET IN INDIA)



KCA COMPLEX, T.C. 28/152
SASTHAMKOVID ROAD, THYCAUD
THIRUVANANTHAPURAM - 695 014

TELE & FAX : 0471 2326522
E-MAIL : office@keralacricicket.in
WEBSITE : www.keralacricicketassociation.com

15.11.2023

To
The Director
Kerala Ground Water Department

Sub: Request for No Objection Certificate (NOC) for extraction of ground water

Ref: Compliance of the Hon'ble NGT Order dated 15.04.2021 in Haider Ali Vs. Union of India and Ors.(O.A.No.94/2021) w.r.t. construction/installation of appropriate mechanism for artificial recharge of ground water/rain water harvesting in stadiums, cricket grounds etc.

Kerala Cricket Association is the sole affiliated unit of the Board of Control for Cricket in India (herein after **BCCI**) in the State of Kerala. The Kerala Cricket Association (KCA in short) is a society registered under Travancore, Cochin, Literary, Scientific and Charitable Societies Registration Act, 1955 (ACT XII OF 1955).

KCA is hosting international matches and domestic cricket matches at Sports Hub, Greenfield International Stadium (KSFL) Karyavattom, Thiruvananthapuram on license agreement with KSFL. As per the license agreement we are maintain the Field of Play of the stadium.

We request to issue NoC for extracting ground water from the existing borewell at the stadium. We have also requested Kerala Rural Water Supply and Sanitation Agency for assistance and guidance in installation of Rainwater Harvesting system and Kerala Water Authority for supply of treated water from STP at Muttathara for use in the stadium as part of compliance of National Green Tribunal guidelines.

Yours faithfully

Vinod S Kumar
Secretary





To,
Shri. A.K. Agrawal,
Chairman, Central Ground Water Authority,
New Delhi.

Dated: 13.09.2023

Ref: Letter dated 02.08.2023 from Chairman, CGWA

Sub: Regarding compliance of Hon'ble NGT order in OA No 94/2021 in the case of Haider Ali v Union of India wrt Implementation of scheme of artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc.

Dear Sir,

This is in reply to the above captioned letter regarding the implementation of the Order dated 15.04.2021 in *Haider Ali vs. Union of India and Ors.* (O.A. NO. 94/2021) passed by Hon'ble NGT, wherein the issue of the use of ground water for maintenance of Cricket playgrounds without availing alternatives has been raised. The Hon'ble NGT has stated to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds and ensuring that effective rain water harvesting and water storage recharging systems are installed in all playgrounds to save the ground water.

We are furnishing you with the point-wise reply to the compliance of our cricket stadium with the orders of the National Green Tribunal (NGT):

EKANA SPORTZ CITY PRIVATE LIMITED

Eldeco Corporate Chamber - II, 2nd Floor, Vibhuti Khand, Gomti Nagar, Lucknow - 226010, UP
Phone: 0522-4232555, 2981234, 2981222 Email: ekana@ekana.com



Query 01: Permission/NOC for ground water extraction.

Reply: In compliance with the NGT order, we have applied for the requisite NOC for groundwater usage and are pleased to inform you that we have received **No objection certificate for ground water abstraction from the Uttar Pradesh Ground Water Department bearing authorization no. NOC036866 valid from 21.08.2023 to 20.08.2028 [copy of the NOC is appended as Annexure to this letter for your kind perusal]**. We assure you that we will abide by any directives or conditions set forth for sustainable groundwater usage.

Query 02: Adoption of rain water harvesting and conservation plan with details.

Reply: Our stadium “Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium” is operating on a public–private partnership (PPP) model and we have installed a rainwater harvesting system on our premises. This system has been designed to effectively collect and store rainwater, thereby reducing the dependence on groundwater sources for irrigation purposes. We have also undertaken regular maintenance of the rainwater harvesting system to ensure its efficient functioning.

Query 03: Installation of Sewage treatment plant.

Reply: With regard to the Sewage Treatment Plant (STP), we would like to clarify that although state government has constructed and installed STP but it is currently under preparation for operation as the stadium is running on PPP model and sewage treatment plant is under the control and ownership of the state government. Furthermore, the careful and conscious reading of Clause 6.1.2. (a) of the agreement executed between the government authority and the concessionaire, clarifies that the authority will provide required external infrastructure connectivity such as sewerage, drainage and electricity. However,

when we reached out to the concerned person of the development authority requesting for the operation of STP, they stated that since at present, there is no population at the stadium so it would not be judicious to start the operation of STP. Therefore, once appropriate directions are provided by the relevant authorities after they commence the operation of STP, we will promptly initiate the necessary steps to utilize the treated water from the STP for the maintenance of the cricket ground, thus conserving freshwater resources.

We fully understand the significance of these measures in contributing to the conservation of water resources and maintaining ecological balance and we remain committed to supporting sustainable and responsible practices in our cricket stadium and contributing to the larger goal of environmental conservation.

Enclosure:

1. The Uttar Pradesh Ground Water Department bearing authorization no. NOC036866
2. Photograph of STP (non-functional under Lucknow Development Authority)
3. Copy of request letter to LDA to make the STP functional.

Yours sincerely,

For M/s Ekana Sportz City Pvt. Ltd


Authorized Signatory




GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC036866

VALID FROM 21/08/2023 TO 20/08/2028

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202307000710

Name of the Owner	UDAY SINHA		
Designation पद	MANAGER	Company Name कंपनी का नाम	EKANA SPORTZ CITY PVT LTD
Company Address कंपनी का पता	2 nd floor Eldeco Corporate chamber 2 Vibhuti Khan	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Ekana Sportz City Pvt. Ltd. 2nd floor Eldeco Corporate Chamber 2 Vibhuti Khand Gomti Nagar Lucknow	Application No.	LKNW0723NCO0046
Date of Submission	17/07/2023	Specimen Signature	

Location Particulars

District	Lucknow	Block	SAROJINI NAGAR
Plot No./Khasra No.	397	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	07/03/2018		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	90.00
Purpose of well	Commercial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	25.00
Date of Energization (In Case of Electric Pump)			04/10/2018
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	25.00	Maximum Allowable Running Hours Per Day:	1.92
Maximum Allowable Annual Extraction of Ground Water:	13824	Recharge Required	6912.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated hereof.
- Holder of this NOC is hereby directed to assure annual recharge of 6912.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

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- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/08/2023

Place:Lucknow

This certificate is electronically generated and does not require digital signature



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**Ref:** EKANA/LDA/001/23-24**Dated:** 25/04/2023

To,
The Vice Chairman,
Lucknow Development Authority,
Vipin Khand, Gomti Nagar,
Lucknow

Subject: Activation of S.T.P of C G City.

Respected Sir,

This is in reference to the development of the Project "Ekana Sportz City", developed under PPP model with Lucknow Development Authority.

In connection with the aforesaid, we hereby would request you and also like to share that the Ekana Cricket Stadium is hosting the IPL 2023 cricket matches and in the month of May are also going to host multiple games of Khelo India under Sport Authority of India, which is a pride for the State. With a great response from the spectators, all the matches of IPL held have been attended by approx 40-41 thousand spectators. The stadium washrooms are being used on daily basis and specially on the match days by the above spectators. The stadium is facing Sewage issues during these matches due to huge usage and no disbursement of those wastes. We have more upcoming matches of the IPL 2023, Multiple games of Khelo India and Cricket World Cup matches, at Ekana Cricket Stadium this year.

EKANA SPORTZ CITY PRIVATE LIMITED

Eldeco Corporate Chamber - II, 2nd Floor, Vibhuti Khand, Gomti Nagar. Lucknow - 226010, UP
Phone: 0522-4232555, 2981234, 2981222 Email: ekana@ekana.com

So, we request you to please activate the Sewage Treatment Plant (S.T.P) near Stadium which is under control of Lucknow Development Authority (LDA), which would be a great help for us and for the spectators & public of Uttar Pradesh to get neat and clean washroom with no sewage issues.

We therefore request you again to kindly do the needful at the earliest.

Thanking you,



For, Ekana Sportz City Pvt. Ltd.

(Authorised Signatory)

Email

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Central Ground Water Authority

Re: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

From : srinivas1029@gmail.com

Wed, Nov 29, 2023 10:26 AM

Subject : Re: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Haider Ali Cricket Stadium

1 attachment

To : OIC,APSUO,CGWB <oicvishak-cgwb@nic.in>, Central Ground Water Authority <cgwa@nic.in>

Dear Sir,

Greetings of the day from The Andhra Cricket Association.

We are happy to announce that we incorporated Rain Water Harvesting System and Ground Water Recharge System at Dr. YS RajaSekhara reddy International Cricket Stadium, Visakhapatnam. The system has filtering unit at catchment areas, collection tanks for local usage of the filtered water, over flow routed to the fracture zone of the aquifers at a depth of 90 feet below ground level. Three such areas were identified and constructed the systems in place.

With reference to the trailing mail on the subject cited above, it is to inform that we have made correspondence with the Commissioner, Rural Development (Administrator, AP WALTA) for issuance of NOC for the bore well (Letter enclosed/attached).

Subsequently, we have also approached the Mandal/District authorities (Tehsildar and District Ground Water Officer, Visakhapatnam District) for issuance of NOC. However, the district administration explains that, there is no provision/ mechanism for issuance of NOC for an existing bore well for non-industry and non-agriculture purposes at Mandal/District level.

The same will be pursued once again with State Authorities by personally visiting the O/o Commissioner, Rural Development (Administrator, AP WALTA) at Vijayawada.

In this regard, it is requested for some more time in submitting NOC.

Thanking you in anticipation to understand the ground realities intimated.

Regards,

KKS prasad, PMP
Project Management Consultant
For The Andhra Cricket Association

On Wed, Nov 15, 2023 at 1:31 PM OIC,APSUCGWB <365 oicvishak-cgwb@nic.in> wrote:

Sir,

Kindly find the attachment pertaining to the above subject for kind perusal and necessary action.

From: "Central Ground Water Authority" <cgwa@nic.in>

To: "OIC,APSUCGWB" <oicvishak-cgwb@nic.in>

Sent: Wednesday, November 15, 2023 9:29:53 AM

Subject: Fwd: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Sir

Please find attached trailing mail for necessary action in respect of Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, Vizag

Regards

Dr Vikas Ranjan

Scientist D

O/o सदस्य सचिव Member Secretary,

केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in

From: "Central Ground Water Authority" <cgwa@nic.in>

To: "assamca" <assamca@rediffmail.com>, "saucricket"

<saucricket@gmail.com>, "dkroy16 71" <dkroy16.71@gmail.com>, "srinivas1029"

<srinivas1029@gmail.com>, "cab" <cab@bengalcricket.com>, "ojha1"

<ojha1@me.com>, "admin" <admin@vca.co.in>, "akc1967"

<akc1967@gmail.com>, "cricketmaharashtra" <cricketmaharashtra@yahoo.com>,

"rca" <rca@cricketrajasthan.in>, "cricket operations"

<cricket.operations@mpcaonline.com>, "sanjiv dongre"

<sanjiv.dongre@dypatil.edu>, "estate" <estate@cciclub.in>, "jaikrishnapatle"

<jaikrishnapatle@yahoo.in>, "dydirectorsports" <dydirectorsports@gmail.com>,

"office" <office@tnca.in>, "srinivasankamgari" <srinivasankamgari@gmail.com>,

"chandu cricket30" <chandu_cricket30@gmail.com>, "srikanth oladri"

<srikanth.oladri@gmail.com>, "ram varma" <ram.varma@ilfsindia.com>,

"secretary" <secretary@hpcricket.com>, "hca" <hca@haryanacricket.com>, "engrs

pcastadium" <engrs.pcastadium@gmail.com>, "ceo" <ceo@odishacricket.in>,

upcaknp@gmail.com, sales1@thesportshub.in

Cc: scrdap@gmail.com, commissionerrdap@gmail.com, directorswid@gmail.com,

"Anil Kumar Singh" <singh.anilkr@nic.in>, "ceodelhi.djb" <ceodelhi.djb@nic.in>,

cegwchennai@gmail.com, "M. Hanumantha Rao, IAS" <[\[rd@telangana.gov.in\]\(mailto:rd@telangana.gov.in\)>, "crd telangana" <\[crd.telangana@gmail.com\]\(mailto:crd.telangana@gmail.com\)>, "ASHOK](mailto:cpr-</p></div><div data-bbox=)

KUMAR SINGH IAS" <secy.wrd@kerala.gov.in>, hpirrg@rediffmail.com, "ENC

IPH" <jph-hp@nic.in>, "Keshni Anand Arora" <chairperson-hwra@hry.gov.in>,

"Karan Avtar Singh" <chairperson.pwrda@punjab.gov.in>, "Sh. Biplab Ray" <rdner-cgwb@nic.in>, "N Varadaraj" <rdcr-cgwb@nic.in>, "Dr. P. K. Naik" <rdnccr-cgwb@nic.in>, "M.Sivakumar Regional Director" <rdseccr-cgwb@nic.in>, "RD SER CGWB" <rdser-cgwb@nic.in>, "Mini Chandran" <rdkr-cgwb@nic.in>, "ANADI GAYEN" <rder-cgwb@nic.in>, "J Siddhardha Kumar" <rdsr-cgwb@nic.in>, "Basant Kumar Oraon" <rdnhr-cgwb@nic.in>, "RD NWR CGWB" <rdnwr-cgwb@nic.in>, "hemang amin" <hemang.amin@bccci.tv>

Sent: Thursday, November 2, 2023 4:01:01 PM

Subject: Re: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

Sir/Ma'am,

In reference to the trailing mail, it is requested to kindly ignore the attachment titled "Cricket stadium dated 1st Nov 2023". The revised attachment titled "modified cricket stadium letter dated 1st Nov 2023" may be considered for perusal.

Regards,

**O/o सदस्य सचिव Member Secretary,
केंद्रीय भूजल प्राधिकरण Central Ground Water Authority**

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India
18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011
18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in

From: "Central Ground Water Authority" <cgwa@nic.in>

To: "assamca" <assamca@rediffmail.com>, "saucricket" <saucricket@gmail.com>, "dkroy16 71" <dkroy16.71@gmail.com>, "srinivas1029" <srinivas1029@gmail.com>, "cab" <cab@bengalcricket.com>, "ojha1" <ojha1@me.com>, "admin" <admin@vca.co.in>, "akc1967" <akc1967@gmail.com>, "cricketmaharashtra" <cricketmaharashtra@yahoo.com>, "rca" <rca@cricketrajasthan.in>, "cricket operations" <cricket.operations@mpcaonline.com>, "sanjiv dongre" <sanjiv.dongre@dypatil.edu>, "estate" <estate@cciclub.in>, "jaikrishnapatle" <jaikrishnapatle@yahoo.in>, "dydirectorsports" <dydirectorsports@gmail.com>, "office" <office@tnca.in>, "srinivasankamgari" <srinivasankamgari@gmail.com>, "chandu cricket30" <chandu_cricket30@gmail.com>, "srikanth oladri" <srikanth.oladri@gmail.com>, "ram varma" <ram.varma@ilfsindia.com>, "secretary" <secretary@hpca.cricket>, "hca" <hca@haryanacricket.com>, "engrs pcastadium" <engrs.pcastadium@gmail.com>, "ceo" <ceo@odishacricket.in>, upcaknp@gmail.com, sales1@thesportshub.in

Cc: scrdap@gmail.com, commissionerrdap@gmail.com, directorswid@gmail.com, "Anil Kumar Singh" <singh.anilkr@nic.in>, "ceodelhi.djb" <ceodelhi.djb@nic.in>, cegwhennai@gmail.com, "M. Hanumantha Rao, IAS" <cpr-rd@telangana.gov.in>, "crd telangana" <crd.telangana@gmail.com>, "ASHOK KUMAR SINGH IAS" <secy.wrd@kerala.gov.in>, hprrg@rediffmail.com, "ENC IPH" <jph-hp@nic.in>, "Keshni Anand Arora" <chairperson-hwra@hry.gov.in>,

"Karan Avtar Singh" <chairperson.pwrc@punjab.gov.in>, "Sh. Biplab Ray" <rdner-cgwb@nic.in>, "N Varadaraj" <rdcr-cgwb@nic.in>, "Dr. P. K. Naik" <rdnccr-cgwb@nic.in>, "M.Sivakumar Regional Director" <rdsecr-cgwb@nic.in>, "RD SER CGWB" <rdser-cgwb@nic.in>, "Mini Chandran" <rdkr-cgwb@nic.in>, "ANADI GAYEN" <rder-cgwb@nic.in>, "J Siddhardha Kumar" <rdsr-cgwb@nic.in>, "Basant Kumar Oraon" <rdnhr-cgwb@nic.in>, "RD NWR CGWB" <rdnwr-cgwb@nic.in>

Sent: Thursday, November 2, 2023 3:19:45 PM

Subject: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

File No: CGWA-21/31/2020-CGWA

Sir/Ma'am,

Please find attached herewith a letter regarding the above mentioned subject. This is for your necessary action and kind perusal.

Regards,

O/o सदस्य सचिव Member Secretary,

केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in

--

प्रभारी अधिकारी/ Officer In Charge

एपी राज्य इकाई कार्यालय/ AP State Unit Office

केंद्रीय भूजल बोर्ड/Central Ground Water Board

एच.सं. 1-117-1/7/ H.No. 1-117-1/7

उशोदया जंक्शन/ Ushodaya Junction

सेक्टर-12/ Sector-12, एमवीपी कॉलोनी/MVP Colony

विशाखापत्तनम/ Visakhapatnam - 530017

Phone: 0891-2707870

Mobile: 9701487320

 **Reply to Show Cause Notice 3-8-2013 (1).pdf**
316 KB



Email : office@andhracricquet.com

369

Phone : 0891-2727955

THE ANDHRA CRICKET ASSOCIATION

(Member to the Board of Control for Cricket in India)

(Registered Under Societies ACT XXI of 1860 No. 25 of 1953)

Admn. Office : Dr. YSR ACA VDCA Cricket Stadium, D.No.10-24/1, NH-16, Pothinamallayapalem.
VISAKHAPATNAM - 530 041, Andhra Pradesh, India.

ACA/RWH/02/07-23

3-Aug-2023

To:

The Commissioner,
(Kind Attn: Smt. A Surya Kumari, I.A.S.)
PR & RD Dept, Administrator, APWALTA,
Tadepalli, Guntur Dist, Andhra Pradesh.

Sub: Clarification on AP-CPR&RD-APWALTA-Issue of show cause notice for unauthorised usage of Ground Water without valid NOC-Regarding i/r/o Dr. YSR ACA-VDCA Cricket Stadium, Visakhapatnam

Ref: Lr No. PRR05-11028 (31)/26/2023-SLNA-GIS-CORD. Dated 19-Jul-2023 & CGWA-21/31/2020-CGWA-357
Show Cause Notice dated 27-Jun-2023

Respected Madam,

Dr. YSR ACA-VDCA Cricket stadium, Visakhapatnam is the only international cricket stadium in Andhra Pradesh, operational for the past two decades, with a capacity of approx. 28,000 seating capacity. Borewells installed in the stadium are more than a decade old, and we are unable to trace out the records on permissions obtained if any, due to change of staff and systems. However we are trying to ratify the case by obtaining NOC from the relevant authorities.

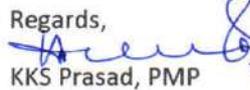
We acknowledge the requirement of environmental protection to save the ground water. We are committed to implement rain water harvesting system in our Cricket stadiums, designed our roofs incorporating water traps routed to the ground level, now got the survey done dated 10-Jun-2023 to identify the fracture zones at the sloped areas. Fracture zones were observed at about 30 Mtr (copy attached for reference) at sloped areas identified. Design is finalised to incorporate Rain Water Harvesting pits and slotted pipes attached to them are planned to be rooted to fracture zones to recharge aquifers in-order-to replenish groundwater, with an optional reuse of water before routing it to the fracture zone. The design is shared with the local Ground water authorities, Visakhapatnam, who visited to inspect the stadium premises & found design is in line with the requirements.

We attended virtual meeting conducted under the Chairmanship of Secretary (WR,RD&GR), MoJS on 17-Jul-2023 at 4:30 PM & updated our plan to incorporate Rain Water Harvesting System & Ground Water recharging within next four weeks' time. It was also revealed to the officials that Qty 2 Borewells installed for more than a decade and we are approaching appropriate authorities to issue NOC.

It is requested to suggest proper authority from whom NOC can be obtained as the agencies we approached at Visakhapatnam are not in a position to issue NOC for the existing Borewells. We shall intimate the progress on RWH installation, sooner it is completed.

Thanking in anticipation.

Regards,


KKS Prasad, PMP 3/8/2023

Project management Consultant

Copy to (For Info): The Director, Ground Water Audit Dept; The Director (GW), DOWR, RD & GR, MOJS

Email

Central Ground Water Authority

Re: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

From : engrspcastadium <engrspcastadium@gmail.com>

Tue, Nov 07, 2023 01:51 AM

Subject : Re: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

To : Central Ground Water Authority <cgwa@nic.in>

Cc : ceo@cricketpunjab.in, mgrpcastadium <mgrpcastadium@gmail.com>, dilsherkhanna <dilsherkhanna@gmail.com>

To
Mr. A.K. Agrawal
The Chairman, CWGA

Sir,

Please refer to your trailing mail 2nd November ' 2023 regarding points mentioned in the email.

Following progress has been made by the Punjab Cricket Association, Mohali .

1. **RWH system in the stadium:** The Punjab Cricket Association has already installed 2 Nos Bore wells for Rain Water Harvesting in PCA Stadium, Mohali.
2. **Extraction of Groundwater:** The Punjab Cricket Association has already applied with PWRDA vide online Application No. 20230700094089 dated 18.08.2023. The NOC for the same is expected shortly.

This is for your kind information Please.

Thanking you,

(AKSHOY BISWAL)
MANAGER MAINTENANCE

On Thu, Nov 2, 2023 at 4:05 PM Central Ground Water Authority <cgwa@nic.in> wrote:
Sir/Ma'am,

In reference to the trailing mail, it is requested to kindly ignore the attachment titled "Cricket stadium dated 1st Nov 2023". The revised attachment titled " modified cricket stadium letter dated 1st Nov 2023" may be considered for perusal.

Regards,

O/o सदस्य सचिव Member Secretary,
केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India
18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011
18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in

371

From: "Central Ground Water Authority" <cgwa@nic.in>
To: "assamca" <assamca@rediffmail.com>, "saucricquet" <saucricquet@gmail.com>, "dkroy16 71" <dkroy16.71@gmail.com>, "srinivas1029" <srinivas1029@gmail.com>, "cab" <cab@bengalcricket.com>, "ojha1" <ojha1@me.com>, "admin" <admin@vca.co.in>, "akc1967" <akc1967@gmail.com>, "cricketmaharashtra" <cricketmaharashtra@yahoo.com>, "rca" <rca@cricketrajasthan.in>, "cricket operations" <cricket.operations@mpcaonline.com>, "sanjiv dongre" <sanjiv.dongre@dypatil.edu>, "estate" <estate@cciclub.in>, "jaikrishnapatle" <jaikrishnapatle@yahoo.in>, "dydirectorsports" <dydirectorsports@gmail.com>, "office" <office@tnca.in>, "srinivasankamgari" <srinivasankamgari@gmail.com>, "chandu cricket30" <chandu_cricket30@gmail.com>, "srikanth oladri" <srikanth.oladri@gmail.com>, "ram varma" <ram.varma@ilfsindia.com>, "secretary" <secretary@hpca.cricket>, "hca" <hca@haryanacricket.com>, "engrs pcastadium" <engrs.pcastadium@gmail.com>, "ceo" <ceo@odishacricket.in>, upcaknp@gmail.com, sales1@thesportshub.in
Cc: scrdap@gmail.com, commissionerrdap@gmail.com, directorswid@gmail.com, "Anil Kumar Singh" <singh.anilkr@nic.in>, "ceodelhi.djb" <ceodelhi.djb@nic.in>, cegwchennai@gmail.com, "M. Hanumantha Rao, IAS" <cpr-rd@telangana.gov.in>, "crd telangana" <crd.telangana@gmail.com>, "ASHOK KUMAR SINGH IAS" <secy.wrd@kerala.gov.in>, hprrrg@rediffmail.com, "ENC IPH" <iph-hp@nic.in>, "Keshni Anand Arora" <chairperson-hwra@hry.gov.in>, "Karan Avtar Singh" <chairperson.pwrda@punjab.gov.in>, "Sh. Biplab Ray" <rdner-cgwb@nic.in>, "N Varadaraj" <rdcr-cgwb@nic.in>, "Dr. P. K. Naik" <rdnccr-cgwb@nic.in>, "M.Sivakumar Regional Director" <rdsecc-cgwb@nic.in>, "RD SER CGWB" <rdser-cgwb@nic.in>, "Mini Chandran" <rdkr-cgwb@nic.in>, "ANADI GAYEN" <rder-cgwb@nic.in>, "J Siddhardha Kumar" <rdsr-cgwb@nic.in>, "Basant Kumar Oraon" <rdnhr-cgwb@nic.in>, "RD NWR CGWB" <rdnwr-cgwb@nic.in>
Sent: Thursday, November 2, 2023 3:19:45 PM
Subject: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) w.r.t. construction / installation of appropriate mechanism for artificial recharge of ground water / rain water harvesting in stadiums, cricket grounds etc. – reg.

File No: CGWA-21/31/2020-CGWA

Sir/Ma'am,

Please find attached herewith a letter regarding the above mentioned subject. This is for your necessary action and kind perusal.

Regards,

O/o सदस्य सचिव Member Secretary,

केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in

Engrs.PCA Stadium <engrs.pcastadium@gmail.com>

to cgwa, Dilsher, Dilsher, Deepak, mgr.pcastadium



To

Mr. A.K. Agrawal
The Chairman, CWGA

Sir,

 Reply
Thu, Sep 7, 12:15 PM

372

Please refer to your trailing mail 4th Sept., 2023

In this connection, we hereby furnishing the details regarding progress made by the Punjab Cricket Association, Mohali in terms of the Video Conference meeting held on 17.07.2023 under the Chairmanship of Secretary, DoWR, RD& GR, Ministry of Jal Shakti.

1. **RWH system in the stadium:** The Punjab Cricket Association has already completed 2 Nos Bore wells for Rain Water Harvesting in PCA Stadium, Mohali. As per the work order M/s. M S Constructions has to complete the works by 08.10.2023 (copy enclosed).
2. **Extraction of Groundwater:** The Punjab Cricket Association has applied for Updated Certification of the extraction of groundwater from 2 Bore wells from PWRDA (Punjab Water Regulation & Development Authority). The requisite fees with required documents have been deposited with PWRDA vide online Application No. 20230700094089 dated 18.08.2023. The NOC for the same is expected in due course.
3. **STP Plant:** The Punjab Cricket Association has requested the Soil Conservation Department regarding setup & feasibility check of the STP inside the Stadium premises at PCA, Mohali. The technical officers from the Soil Department of Punjab had visited the site on 21.08.2023 to check the feasibility of the Sewerage Treatment Plant. The PCA is awaiting the formal plan in this regard from the department.
It is pertinent to inform that Punjab Cricket Association is in the process of completing its new stadium at Mullanpur (Punjab) wherein the Rain water Harvesting System as well as STP Plant are already in place.

This is for your kind information Please.

Thanking you,

(AKSHOY BISWAL)
MANAGER MAINTENANCE

On Mon, Sep 4, 2023 at 3:55 PM Central Ground Water Authority <cgwa@nic.in> wrote:

Sir,

PFA the letter on the above mentioned subject. This is for information and further necessary action.

Regards,

O/o सदस्य सचिव Member Secretary,
केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in



373

2 Attachments • Scanned by Gmail



Reply

Reply all

Forward



THE TAMIL NADU CRICKET ASSOCIATION

(AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA)

M.A. CHIDAMBARAM STADIUM, VICTORIA HOSTEL ROAD, CHEPAUK, CHENNAI - 600 005.

Phone : 28544175 / 28514896. E-mail : office@tnca.in

President :
Dr. P Ashok Sigamani

Hon. Secretary :
Shri. R I Palani

Hon. Treasurer :
Shri. T J Srinivasaraj

Vice-President :
Shri. Adam Sait

Hon. Joint-Secretary :
Shri. K Shivakumar

Hon. Asst-Secretary :
Dr. R N Baba

19 September 2023

Shri A K Agrawal
Chairman, CGWA

Dear Sir,

Ref: - File No.: - CGWA-21/31/2020 – CGWA – 420 dated 02.08.2023

We are happy to inform you that we have successfully installed the Sewerage Treatment Plant (STP) for a capacity of 150 KLD per day at our premises. The input sewerage for the STP is from 2 sources. All the sewerage collected within the MAC stadium and further a major portion of sewerage from Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB). The input sewerage is from dedicated pipeline from the CMWSSB pumping station. The system is in operation, the treated water is being tested for bacterial growth and should be fit for use in couple of weeks.

The Tamil Nadu Cricket Association is planning to start work to implement the Rain Water Harvesting System which will recharge the Ground water in the vast expanse of our premises which is also expected to improve the quality of the ground water. The discussion with the various consultants are in progress. The work is expected to take shape in a couple of months' time.

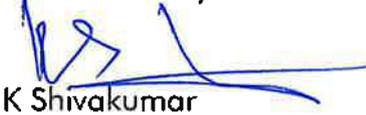
Our drinking water requirements for the Office Staff, Ground Staff and Cricketers will be met through a system installed, that will convert the moisture content in the air to potable water as per potable water specifications. This system will be commissioned in the 1st week of October 2023.

Further, we wish to inform your good offices that, we are in the process of obtaining NOC for ground water extraction.

Thanking you,



Yours sincerely


K Shivakumar
Hon. Jt. Secretary



ASSAM CRICKET ASSOCIATION

(AFFILIATED TO THE BOARD OF CONTROL FOR CRICKET IN INDIA)

Regd. No. RS/KAM/240/M/560 under Societies Act. XXI of 1860

Head Office : ACA Stadium, Barsapara, Guwahati-781018

City Office : R.G.Baruah Sports Complex, Nehru Stadium, Guwahati-781007



TARANGA GOGOI
President

CHIRANJIT LANGTHASA
Treasurer

TRIDIB KONWAR
Secretary

Ref. No. ACA/CGWA/2023-24/416

Date: 25.11.2023

To,

The Regional Director,
North Eastern Region, Central Groundwater Authority,
Central Groundwater Board, Bhujal Bhawan,
NH 37, Betkuchi, Opp ISBT, Guwahati – 781035

Subject: Request for Extension of Time to Obtain NOC

Dear Sir,

I trust this letter finds you in good health. I am writing on behalf of the Assam Cricket Association (ACA) in reference to your notice with the reference number 1693/8/NGT/CGWA/NER/2023, dated 17/11/2023.

In compliance with your directives, we are actively engaged in the process of obtaining the No Objection Certificate (NOC) from the Central Groundwater Authority (CGWA). Our earnest efforts have been reflected in our correspondence with your department through our letter ACA/General/2023-24/71 dated 10/07/2023, wherein we provided an update on our progress. Additionally, we have communicated the same information via email.

Currently, we are in the final stages of preparing our application, pending the installation of water meters on all abstraction structures. Simultaneously, we have commenced the construction of the Rainwater Harvesting (RWH) structure. However, due to security concerns arising from ongoing international events, specifically the WORLD CUP Warm Up Matches hosted at our stadium in Barsapara, Guwahati between end of September to 1st week of October' 2023, civil work on the RWH structure has been temporarily halted. We appreciate your understanding of the constraints we face during such high-profile events.

Further, as we are hosting the upcoming IND vs AUS matches in our stadium on 28th November' 2023, any civil work before the completion of the event would be impractical. Nevertheless, I want to assure you that we are diligently finalizing our vendors and completing all necessary background work. Immediately following the conclusion of our matches, we will resume the construction of the rainwater harvesting system and promptly submit the NOC application.

It is a matter of great pride for us to host international matches in Assam, being the only state in the North East to organize such events. I humbly request an extension of time to ensure full compliance with the requirements of your department and the Hon'ble NGT. Also, we request your good office to waive off the environmental compensation imposed against us, notified vide your office letter no.1693/8/NGT/CGWA/NER/2023; dated 17/11/2023. Your understanding and cooperation in granting us this extension would be highly appreciated.

Thank you for your time and consideration.

Yours sincerely,

(Pritam Mahanta)
Chief Executive Officer

Assam Cricket Association Stadium

Email

376

Central Ground Water Authority

Re: MOST URGENT Action against Holkar Stadium, Indore for extraction of groundwater without valid NOC – reg

From : cricket operations
<cricket.operations@mpcaonline.com>

Wed, Nov 22, 2023 11:11 PM

Subject : Re: MOST URGENT Action against Holkar Stadium,
Indore for extraction of groundwater without valid
NOC – reg

To : Tecnical <tsncr-cgwb@nic.in>

Cc : Central Ground Water Authority <cgwa@nic.in>, DM
INDORE <dmindore@nic.in>, Sh A K Biswal <rdncr-
cgwb@nic.in>, Vinayak Bhat <dirgw-mowr@nic.in>,
hemang amin <hemang.amin@bccv.tv>

****The authenticity of this message cannot be vouched for. It may be spoofed. Please treat hyperlinks and attachments in this email with caution****

Dear Sir / Madam,

We are in receipt of your email and the attachments.

Owing to the Diwali holidays, the same could not be perused early than today.

MPCA has adopted steps to obtain the NOC as desired by you. The process was slightly delayed due to collection of some old information, an international match played at our stadium on 24.9.2023, followed by certain scale of occupation for the important world cup games in India.

Nevertheless, we request to you to offer us some more period so that we can produce the NOC.

Restriction on extraction of water will severely affect the cricket activities and spoil the yearly opportunities for the players. As expressed earlier, major portion of our water requirement is for the irrigation of ground and thus the water is again getting percolated to the strata. We have also mentioned that a successful rain water recharge system is in place since around 2006.

We hope you shall consider our request, and the fact that we have earnestly cooperated with the exercise and also responded to the requirements in this regard to the best of our strength.

We do look forward to a chance for complying with the requirements sooner.

Thanking you in anticipation,

MPCA

On Thu, 16 Nov 2023 at 6:36 PM, Tecnical <tsncr-cgwb@nic.in> wrote:
Sir,

377
With reference to trailing mails, please find enclosed the letter and calculation sheet of Environmental charges with respect to Holkar Stadium, Indore for extraction of groundwater without valid NOC from 25/09/2020 to 1/11/2023.
This is for your kind information and necessary action.

Regards
CGWA, NCR, Bhopal

From: "Central Ground Water Authority" <cgwa@nic.in>
To: "Sh A K Biswal" <rdnrcr-cgwb@nic.in>
Cc: "MCGWA" <mcgwa-cgwb@gov.in>
Sent: Thursday, November 16, 2023 11:57:35 AM
Subject: Fwd: MOST URGENT Action against Holkar Stadium, Indore for extraction of groundwater without valid NOC – reg

Sir,

This is with reference to the trailing mail.

1. You are requested to follow up with the DM/ DC, Indore for immediate action.
2. Environmental Compensation may be calculated till 01.11.2023 as per quantum reported during the inspection and demand note for depositing same in Bhartakosh may be raised immediately, with copy to the DM/ DC. The demand note should also direct the respective Cricket Association to immediately stop extraction of groundwater.
3. ATR in this regard may be submitted to this office by tomorrow, **17.11.2023**.

Regards,
Dr Vikas Ranjan
Scientist D

O/o सदस्य सचिव Member Secretary,

केन्द्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in

From: "Central Ground Water Authority" <cgwa@nic.in>
To: "DM INDORE" <dmindore@nic.in>
Cc: "hemang amin" <hemang.amin@bccci.tv>, "Sh A K Biswal" <rdnrcr-cgwb@nic.in>, "Vinayak Bhat" <dirgw-mowr@nic.in>, "MCGWA" <mcgwa-cgwb@gov.in>
Sent: Wednesday, November 15, 2023 4:11:25 PM
Subject: MOST URGENT Action against Holkar Stadium, Indore for extraction of groundwater without valid NOC – reg

Sir,

PFA herewith the letter on the above mentioned subject. It is for your kind perusal and further necessary action.

Regards,
O/o सदस्य सचिव Member Secretary,

केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in

નાં.જે/એમએજી/બોરવેલ/સીલ/વશી/૧૭૧૧/૨૩૭૯

જીલ્લા મેજીસ્ટ્રેટ કચેરી,
રાજકોટ.

તા. ૦૭/૧૧/૨૦૨૩

પ્રતિ,
પ્રાદેશીક અધિકારીશ્રી,
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,
રેવકોર્પ રીંગ રોડ, રાજકોટ.

વિષય:- સૌરાષ્ટ્ર ક્રિકેટ એસોસીયેશન સ્ટેડિયમ, રાજકોટ દ્વારા બિનઅધિકૃત રીતે ભુ-જળનું
સિંચન કરેલ હોય તે અંગે પગલા લેવા બાબત.

સંદર્ભ:- મેમ્બર સેક્રેટરીશ્રી, જલશક્તિ મંત્રાલય, કેન્દ્રીય ભુજલ પ્રાધિકરણ, નવીદિલ્હી ના
તા. ૧૫/૧૧/૨૦૨૩ ના પત્ર ક્રમાંક CGWA-21/31/2020-CGWA-593

ઉપરોક્ત વિષય અન્વયે સંદર્ભ તળેના પત્ર અન્વયે જણાવવાનું કે, સૌરાષ્ટ્ર ક્રિકેટ એસોસીયેશન સ્ટેડિયમ, રાજકોટ દ્વારા સંબંધિત ઓથોરીટીની પરવાનગી (નો-ઓબ્જેક્શન સર્ટીફિકેટ) મેળવ્યા વગર બિનઅધિકૃત રીતે ભુ-જળનું સિંચન કરેલ હોય તેમજ સદરહું બાબતે ક્રિકેટ સ્ટેડિયમના મેનેજમેન્ટ ઓથોરીટીને આ અંગે વારંવાર નિર્દેશ આપેલ હોવા છતાં પણ સદરહું કામગીરી ચાલુ રાખેલ હોય જે બાબતે નિયમોનુસારની જરૂરી કાર્યવાહી કરી કરેલ કાર્યવાહી અંગેનો અહેવાલ તા. ૨૦/૧૧/૨૦૨૩ સુધીમાં મોકલી આપવા માટે અત્રેને જણાવેલ છે. સંદર્ભિત પત્રની નકલ તેમજ અન્ય સાધનિક કાગળોની નકલ આ સાથે સામેલ છે. જે પરત્વે સંદર્ભિત પત્રમાં થયેલ સુચનાનુસાર સૌરાષ્ટ્ર ક્રિકેટ એસોસીયેશન સ્ટેડિયમ, રાજકોટ સામે નિયમોનુસારની કાર્યવાહી કરી કરેલ કામગીરી અંગેનો અહેવાલ અત્રેને દિન-૧ માં મોકલી આપવા વિનંતી છે.

બિડાણ :- ઉપર મુજબ


અધિક જિલ્લા મેજીસ્ટ્રેટ
રાજકોટ જિલ્લા

Copy to (for information) (By E-Mail) :-

Hon.Member Secretary, Ministry of Jal Shakti,
Department of Water Resources, RD & GR,
Central Ground Water Authority,
18/11 Jamnagar House Mansingh Road, New Delhi-110011.

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Email

Central Ground Water Authority

RE: Regarding payment of Environmental Compensation(EC) for illegal withdrawal of groundwater.

From : saucricket@gmail.com

Tue, Nov 28, 2023 12:12 PM

Subject : RE: Regarding payment of Environmental Compensation(EC) for illegal withdrawal of groundwater.

✉ Haider Ali Cricket Stadium

To : Central Ground Water Authority <cgwa@nic.in>**Cc :** G KRISHNAMURTHY <rdwcr-cgwb@nic.in>, collector-raj@gujarat.gov.in, Regional Director <tswcr-cgwb@nic.in>28th November 2023

Shri TBN Singh,
Member Secretary,
Ministry of Jal Shakti,
Department of Water Resources, RD & GR,
Central Ground Water Authority,
Government of India,
New Delhi

Respected Sir,

Kindly refer to our trailing mails dated 22nd November and 24th November 2023.

Our sincere request to revoke sealing of our Tube Wells, which were sealed as mentioned in our mails.

Sir, we have no other sources such as water lines from Rajkot Municipal Corporation as well as Rajkot Urban Development Authority and/or Gram Panchayat for usage of drinking water. And as assured through our mails, upon revoking sealings of our tube wells, water from the same shall be used only as drinking water. We sincerely request your immediate advise/instructions to concerned authority to revoke sealing.

Our stadium is located about 12 kms away from the City of Rajkot and as mentioned, we do not have any other sources of drinking water. Immediate action from your good office on humanitarian ground to provide required drinking water by revoking sealing is sincerely requested.

Also, please note, process for NOC application is already initiated and we shall inform your good office once application is done.

Thanking you in anticipation

Yours sincerely

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Himanshu Shah
Hon Secretary
Saurashtra Cricket Association

C.C :

- Shri Prabhav Joshi – IAS, Collector - Rajkot

From: saucricket@gmail.com <saucricket@gmail.com>
Sent: 24 November 2023 14:05
To: 'Regional Director' <tswcr-cgwb@nic.in>
Cc: 'G KRISHNAMURTHY' <rdwcr-cgwb@nic.in>; 'collector-raj' <collector-raj@gujarat.gov.in>; cgwa@nic.in
Subject: RE: Regarding payment of Environmental Compensation(EC) for illegal withdrawal of groundwater.
Importance: High

Shri Ramesh Jena
Scientist-C & Nodal CGWA
For Regional Director
West Central Region
Ahmedabad

Respected Sir,

With reference to our trailing mail dated 22nd November 2023, we once again sincerely request you to advise concerned authorities to revoke sealing of tube wells (at least One tube well) with immediate effect. As assured in trailing mail, water from the tube wells, once sealings are revoked, will only be used for purpose of drinking water.

Also, kindly be informed that process of NOC application is already initiated and we shall inform you immediately once application is done.

Meanwhile, our sincere request, on humanitarian ground, to revoke sealings of tubewells so that water can be used for drinking purpose. As mentioned in our trailing mail, we have no other sources such as water lines from Rajkot Municipal Corporation as well as Rajkot Urban Development Authority and/or Gram Panchayat for usage of drinking water.

Thanking you in anticipation

Yours sincerely

Himanshu Shah
Hon. Secretary
Saurashtra Cricket Association

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C.C. :

- Shri Prabhav Joshi – IAS, Collector - Rajkot

From: saucricket@gmail.com <saucricket@gmail.com>

Sent: 22 November 2023 15:35

To: 'Regional Director' <tswcr-cgwb@nic.in>

Cc: 'G KRISHNAMURTHY' <rdwcr-cgwb@nic.in>; 'collector-raj' <collector-raj@gujarat.gov.in>; cgwa@nic.in

Subject: RE: Regarding payment of Environmental Compensation(EC) for illegal withdrawal of groundwater.

Importance: High

Shri Ramesh Jena
Scientist-C & Nodal CGWA
For Regional Director
West Central Region
Ahmedabad

Respected Sir,

We are in receipt of your letter dated 17th November 2023. Subsequently, officers of Gujarat Pollution Board visited our Stadium today and sealed two tube wells at the Stadium. Letter for the same is enclosed for ready reference.

We request you to give us time till 15th December 2023 to apply for NOC for usage of Ground Water. Till then you are requested to instruct/advise concerned authorities to revoke sealing of tube wells (at least one) as water of the same are majorly used as drinking water for approx. 100 people working at the Stadium and about 100 to 125 players who come for matches/practices. This sincere request is on humanitarian ground as the water to be used, as assured, for drinking water only. Also, kindly be informed that we have no other sources such as water lines from Rajkot Municipal Corporation as well as Rajkot Urban Development Authority and/or Gram Panchayat for usage of drinking water. **We hereby give assurance that till our application for NOC is approved, water from these tube wells will be only used for drinking water.**

Additionally, we also request you to give us time till 15th December 2023 to reply/represent to your letter dated 17th November 2023, raising demand of Rs 17,05,800 therein.

Your immediate action in the matter is sincerely requested.

Thanking you in anticipation

Yours sincerely

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Himanshu Shah
Hon. Secretary
Saurashtra Cricket Association

C.C. :

- Shri TBN Singh, Member Secretary, Ministry of Jal Shakti, Department of Water Resources, RD & GR, Central Ground Water Authority, Government of India, New Delhi
- Shri Prabhav Joshi – IAS, Collector - Rajkot

From: Regional Director <tswcr-cgwb@nic.in>

Sent: 17 November 2023 16:56

To: saucricket@gmail.com

Cc: G KRISHNAMURTHY <rdwcr-cgwb@nic.in>; collector-raj <collector-raj@gujarat.gov.in>

Subject: Regarding payment of Environmental Compensation(EC) for illegal withdrawal of groundwater.

Sir,

With reference to letter dated on 01/09/2023, wherein it has instructed to apply NOC for Groundwater abstraction. But till date no such application has been received to CGWA. As per CGWA guideline dated 24.09.2020, para 15.0, extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted.

As per mail received from CGWA on 16/11/2023, Environmental Compensation may be calculated till 01.11.2023. Therefore, Environmental Compensation has been calculated as per the quantum/days reported during stadium inspection on dated 06.06.2023 are tabulated below.

Saurashtra Cricket Association EC calculation					
ILLEGAL GW ABSTRACTION		Total operational days	Annual No. Of Operational Days	Mega Sports Event days	Other days
(FROM)	(TO)				
24-09-22	01-11-2023	1133	365	25	1108

384

0					
2					
0					
EC Calculation for Mega Sports Event					
D					
u					
r					
a					
t					
i					
o	Category-GWRE	Days	Quantum	Rate Rs	Rs
n	2020 & 2022				
2					
4					
/					
0					
9					
/					
2					
0					
2					
0					
t					
o					
0					
1					
/					
1					
1					
/					
2					
0					
2					
3	Safe	25	420	20	2,10,000.00
EC Calculation for Other days					
D					
u					
r					
a					
t					
i					
o	Category-GWRE	Days	Quantum	Rate Rs	Rs
n	2020 & 2022				
2					
4					
/					
0					
9					
/					
2					
0					
2					
2	Safe	1108	67.5	20	14,95,800.00

385

0				
t				
o				
0				
1				
/				
1				
/				
2				
0				
2				
3				
			Total amount of EC	17,05,800.00

Therefore, you are hereby directed to pay EC amount of Rs. **17,05,800.00** and same may be deposited through Bharatkosh Portal (<https://bharatkosh.gov.in>) under Water Resources Department for the purpose of groundwater abstraction charges under head DDO- 202417 Officer Incharge, Central Ground Water Board, State Unit, Jamnagar House, Man Singh Road, New Delhi 110011 immediately.

Further, it is instructed to immediately stop extraction of groundwater and compliance report in this regard may be submitted to this office at the earliest.

(Ramesh Jena)
Scientist-C & Nodal CGWA

for Regional Director
West Central Region
Swaminarayan College Building
Shah Alam Toll Naka
Ahmedabad - 380 022

Ph: 079 25320476

FAX 079 25329379

email rdwcr-cgwb@nic.in, tswcr-cgwb@nic.in

From: saucricket@gmail.com

To: "Central Ground Water Authority" <cgwa@nic.in>

Cc: "G KRISHNAMURTHY" <rdwcr-cgwb@nic.in>, "Groundwater Desk" <gwdesk-mowr@nic.in>, "ASHISH KUMAR" <dirgw-mowr@nic.in>

Sent: Monday, July 10, 2023 11:31:40 AM

Subject: RE: Show Cause Notice in reference to inspection of stadium-reg.

Shri. A K Agrawal
Member Secretary - Central Ground Water Authority
Dept. of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti – Govt. of India
18/11 Jam Nagar House, New Delhi 110011

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Respected Sir,

Please find enclosed herewith our reply to show-cause notice dated 27th June 2023

Thanking you

Yours sincerely

Himanshu Shah
Hon. Secretary
Saurashtra Cricket Association

From: Central Ground Water Authority <cgwa@nic.in>
Sent: 27 June 2023 17:05
To: saucricket <saucricket@gmail.com>
Cc: G KRISHNAMURTHY <rdwcr-cgwb@nic.in>; Groundwater Desk <gwdesk-mowr@nic.in>; ASHISH KUMAR <dirgw-mowr@nic.in>
Subject: Show Cause Notice in reference to inspection of stadium-reg.

Sir,

This is in reference to the trailing mail in pursuance to which inspection of stadium was carried out by CGWB officials in compliance to NGT order in Haider Ali Vs Union of India (OA No. 94/2021) and minutes of meeting held on 02.06.2023 under the Chairmanship of Secretary, DoWR, RD & GR MoJS. Kindly find attached herewith the show-cause notice for necessary action.

Regards,

O/o सदस्य सचिव Member Secretary,
केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in



From: "Central Ground Water Authority" <cgwa@nic.in>
To: "J Siddhardha Kumar" <rdsr-cgwb@nic.in>, "Sh. Biplab Ray" <rdner-cgwb@nic.in>, "Dr. P. K. Naik" <rdnccr-cgwb@nic.in>, "HOO" <oiwnd-cgwb@nic.in>, "G KRISHNAMURTHY" <rdwcr-cgwb@nic.in>, "RD NWR CGWB" <rdnwr-cgwb@nic.in>, "Basant Kumar Oraon" <rdnhr-cgwb@nic.in>, "Thakur Brahmanand singh singh" <rdmer-cgwb@nic.in>, "Sh N Jyothi Kumar" <rdsr-cgwb@nic.in>, "Mini Chandran" <rdkr-cgwb@nic.in>, "Sh A K Biswal" <rdnccr-cgwb@nic.in>, "N Varadaraj" <rdcr-cgwb@nic.in>, "RD SER CGWB" <rdser-cgwb@nic.in>, "Regional Director" <rdwr-cgwb@nic.in>, "M.Sivakumar Regional Director" <rdseccr-cgwb@nic.in>, "RD CGWB NR Lucknow" <rdnr-cgwb@nic.in>, "ANADI GAYEN" <rder-cgwb@nic.in>, "Rajeev Ranjan

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Shukla" <suoranchi-cgwb@nic.in>, "Ravi Kumar Gumma" <oiqvishak-cgwb@nic.in>
Cc: ceo@andhracricicket.com, assamca@rediffmail.com, assamcricket1@gmail.com, "sec
 cscs" <sec.cscs@yahoo.com>, cab@bengalcricket.com, ddca@ddca.co,
gca@gujaratcricketassociation.com, hca@haryanacricicket.com, office@hpca.cricket,
hycricket@rediffmail.com, "jsca keenan" <jsca_keenan@rediffmail.com>,
office@ksca.co.in, office@keralacricicket.in, "cricket operations"
 <cricket.operations@mpcaonline.com>, cricketmaharashtra@yahoo.com,
mcacrik@mumbaiacricicket.com, orissacricicket@yahoo.co.in, pcastadium@yahoo.com,
rca@cricketrajasthan.in, saucricicket@gmail.com, office@tnca.in, upcaknp@gmail.com,
admin@vca.co.in, "A.K.Agrawal" <mcgwa-cgwb@gov.in>, "VIKAS RANJAN"
 <vikasranjan-cgwb@gov.in>, "RD, CGWA" <rdcgwa-cgwb@nic.in>, "Sunil Kumar"
 <chmn-cgwb@nic.in>

Sent: Friday, June 9, 2023 3:18:16 PM

Subject: Re: Minutes of the Meeting held on 02.06.2023 under the Chairmanship of Secretary, DoWR,RD&GR, MoJS on ATR in Hon'ble NGT Matter – OA No. 94/2021 and MA 18/2023 (Haider Ali vs UoI and Ors)- reg.

Sir/Ma'am,

In continuation to the trailing mail, the minutes of the meeting attached may be used as supporting document for conducting inspection of stadiums incase any hinderance occurs in discharging the duties.

Regards,

O/o सदस्य सचिव Member Secretary,

केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in



From: "Central Ground Water Authority" <cgwa@nic.in>

To: "J Siddhardha Kumar" <rdsr-cgwb@nic.in>, "Sh. Biplab Ray" <rdner-cgwb@nic.in>, "Dr. P. K. Naik" <rdnccr-cgwb@nic.in>, "HOO" <oiwnd-cgwb@nic.in>, "G KRISHNAMURTHY" <rdwcr-cgwb@nic.in>, "RD NWR CGWB" <rdnwr-cgwb@nic.in>, "Basant Kumar Oraon" <rdnhr-cgwb@nic.in>, "Thakur Brahmanand singh singh" <rdmer-cgwb@nic.in>, "Sh N Jyothi Kumar" <rdswr-cgwb@nic.in>, "Mini Chandran" <rdkr-cgwb@nic.in>, "Sh A K Biswal" <rdncr-cgwb@nic.in>, "N Varadaraj" <rdcr-cgwb@nic.in>, "RD SER CGWB" <rdser-cgwb@nic.in>, "Regional Director" <rdwr-cgwb@nic.in>, "M.Sivakumar Regional Director" <rdseccr-cgwb@nic.in>, "RD CGWB NR Lucknow" <rdnr-cgwb@nic.in>, "ANADI GAYEN" <rdner-cgwb@nic.in>, "Rajeev Ranjan Shukla" <suoranchi-cgwb@nic.in>, "Ravi Kumar Gumma" <oiqvishak-cgwb@nic.in>

Cc: ceo@andhracricicket.com, assamca@rediffmail.com, assamcricket1@gmail.com, "sec
 cscs" <sec.cscs@yahoo.com>, cab@bengalcricket.com, ddca@ddca.co,
gca@gujaratcricketassociation.com, hca@haryanacricicket.com, office@hpca.cricket,
hycricket@rediffmail.com, "jsca keenan" <jsca_keenan@rediffmail.com>,
office@ksca.co.in, office@keralacricicket.in, "cricket operations"

388

<cricket.operations@mpcaonline.com>, cricketmaharashtra@yahoo.com,
mcacrik@mumbaiacriket.com, orissacriket@yahoo.co.in, pcastadium@yahoo.com,
rca@cricketrajasthan.in, saucriket@gmail.com, office@tnca.in, upcaknp@gmail.com,
admin@vca.co.in, "A.K.Agrawal" <mcgwa-cgwb@gov.in>, "VIKAS RANJAN"
 <vikasranjan-cgwb@gov.in>, "RD, CGWA" <rdcgwa-cgwb@nic.in>, "Sunil Kumar"
 <chmn-cgwb@nic.in>

Sent: Friday, June 9, 2023 2:51:48 PM

Subject: Fwd: Minutes of the Meeting held on 02.06.2023 under the Chairmanship of Secretary, DoWR,RD&GR, MoJS on ATR in Hon'ble NGT Matter – OA No. 94/2021 and MA 18/2023 (Haider Ali vs Uol and Ors)- reg.

Sir/Ma'am,

Please find attached herewith, for further necessary action, the Minutes of the Meeting held on 02.06.2023 under the Chairmanship of Secretary, DoWR,RD&GR, MoJS on Action Taken Report in Hon'ble NGT Matter – OA No. 94/2021 and MA 18/2023 (Haider Ali vs Uol and Ors).

Regards,

O/o सदस्य सचिव Member Secretary,

केंद्रीय भूजल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली-110011

18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Ph- (011) 23383824; Fax- (011) 23382051; e-mail: cgwa@nic.in



From: "Groundwater Desk" <gwdesk-mowr@nic.in>

To: "Central Ground Water Authority" <cgwa@nic.in>, "RD, CGWA" <rdcgwa-cgwb@nic.in>, "A.K.Agrawal" <mcgwa-cgwb@gov.in>, "Chairman CPCB" <ccb.cpcb@nic.in>, "Member Secretary CPCB" <mscb.cpcb@gov.in>, "hemang amin" <hemang.amin@bcci.tv>, "Sujata Chaturvedi" <secy-sports@nic.in>, "Shri Kunal" <js-develop-sports@gov.in>, "Raj K. Gupta Under Secretary. Deptt. of Sports" <rk.gupta69@nic.in>, "Ms D Thara" <tharad@ias.nic.in>, "VISHAL GANDHI" <vishalgandhi.cpcb@nic.in>, "Yadvinder Singh Director Infra" <infra-sai@gov.in>, "Davendra Pratap Mathuria" <ed-technical@nmcg.nic.in>, "melinda colaco" <melinda.colaco@bcci.tv>, "biswa patnaik" <biswa.patnaik@bcci.tv>, "abhinav mukerji" <abhinav.mukerji@bcci.tv>, legalteam@bcci.tv, "Sunil Kumar" <chmn-cgwb@nic.in>, "VINOD KUMAR" <vk.dhaundiyal-cgwb@gov.in>, "VIKAS RANJAN" <vikasranjan-cgwb@gov.in>, aditi22arora@gmail.com

Cc: "S K Grover" <sk.grover73@nic.in>, "Subodh Yadav" <js-mowr@nic.in>, "TS to JS Admin, IC and GW" <tsjsgw-dowr@gov.in>, "ASHISH KUMAR" <dirgw-mowr@nic.in>, "BHAT VINAYAK" <vinayak.bhat@nic.in>, "Rajendrak Sahu" <rajendrak.sahu@gov.in>, ad2dgsai@gmail.com, "Manoj Joshi" <secyurban@nic.in>, "Sandip Pradhan" <dg-sai@gov.in>

Sent: Friday, June 9, 2023 12:19:22 PM

Subject: Minutes of the Meeting held on 02.06.2023 under the Chairmanship of Secretary, DoWR,RD&GR, MoJS on ATR in Hon'ble NGT Matter – OA No. 94/2021 and

389

MA 18/2023 (Haider Ali vs Uol and Ors)- reg.

Sir/Madam,

Kindly find attached herewith the **Minutes** of the meeting held on **02.06.2023** under the Chairmanship of Secretary(WR,RD&GR), Ministry of Jal Shakti in connection to the Hon'ble NGT matter in **OA No. 94/2021** and **MA 18/2023 (Haider Ali Vs Uol & Ors)**.

Sincerely,

Ground Water Section

Department of Water Resources, RD&GR

Ministry of Jal Shakti

Email: gwdesk-mowr@nic.in

Phone No: 011-2376690



(Estd. 1934)

390 MAHARASHTRA CRICKET ASSOCIATION

(Affiliated to The Board of Control for Cricket in India 10-1-37)
 (Registered Under Societies Reg. Act, 1860) (Maharashtra 565/Pune)
 (Registered Under Bombay Public Trust Act, 1950 Reg. No. F-1042/Pune)

Maharashtra Cricket Association's International Stadium

At Post : Gahunje, Teh : Maval, Dist : Pune, Pin Code - 412 101

Phone : 020-27377162. E-mail Id : cricketmaharashtra@yahoo.com

GSTIN : 27AAATM2192D1ZS

President ROHIT PAWAR	Vice-President KIRAN SAMANT	Hon. Secretary SHUBHENDRA BHANDARKAR	Hon. Jt. Secretary SANTOSH BOBDE	Hon. Treasurer SANJAY BAJAJ
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Ref. No. MHCA/NGT/01

Date : 06.11.2023

To,
 The Member Secretary,
 Central Ground Water Authority,
 Ministry of Jal Shakti, Govt. of India,
 18/11, Jamnagar House, Mansingh Road, New Delhi-110011.

Subject : Present status of the order of National Green Tribunal M.A No. 16/2023 to M.A No. 18/2023 in original application No. 94/2021.

File No : 1. CCWA-21/31/2020-CGWA-587
 2. CCWA-21/31/2020-CGWA-438
 3. CGWA-21/31/2020-CGWA-Part (2) -491.

Respected Sir,

We would like to inform you of the progress that has been made as per the recommendations of a court order of National Green Tribunal M. A. No. 16/2023 to M.A No. 18/2023 in Original application No. 94/2021. We have taken the following actions to execute the honourable court's recommendations and meet compliance:

1. Col. Shahshikant Dalvi (Retd.), an environmental consultant, was appointed by MCA as a Green Consultant.
2. We have completed the work of construction of rainwater harvesting recharge pit at our MCA International Stadium, Gahunje, Pune.
3. We had taken decision to raise awareness about water conservation and green initiatives at the Unveil World Cup Trophy rally event; issued water pledges to all MCA apex members, staff and school children's; and also indicated the awareness during the media/press conference of the event. The water conservation slogans in Marathi, Hindi, and English are displayed to create awareness during the ongoing cricket World Cup matches.



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4. Construction of the STP plant will begin following the completion of the cricket World Cup matches.

This is for your information.

Thanking you,

Your's sincerely,

Shubhendra Bhandarkar

Hon. Secretary

Maharashtra Cricket Association



Encl : Photos of Awareness during unveil World Cup trophy event & slogans



WATER CONSERVATION SLOGANS
(MARATHI)



पाणी जीवन आहे त्याची काळजी घ्या



दुष्काळाची नको असेल आपत्ती, तर
वेळीच जपा जलसंपत्ती



थेंब थेंब वाचवा पाण्याचा, हाच मार्ग
आहे सुखी भविष्याचा



**Maharashtra
Cricket Association**

**जीवन हवं असेल सुंदर तर वेळीच
करा पाण्याची काटकसर**



पाण्याचे संवर्धन करा आणि मुलांचे
भविष्य सुरक्षित करा



WATER CONSERVATION SLOGANS
(HINDI)



जल है तो कल है



जल है जीवन की आस.... बचा रहे
ये करो प्रयास



**Maharashtra
Cricket Association**

पानी की रक्षा है देश की सुरक्षा



आज जल बचाओगे, तो कल जीवन
पाओगे



आप जल नहीं बचाओगे, तो कल
आपके बच्चे प्यासे रह जाएंगे



WATER CONSERVATION SLOGANS
(ENGLISH)



**Catch the rain, where it Falls,
when it Falls**



Water, the beauty of nature



**Don't let water scarcity be
a reality!**



**Be a smart user. Use wisely!
Conserve Water!**



**Collect rainwater to save
groundwater**